

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

# Punjab Municipal Act, 1911

### 3 of 1911

[11th August, 1911]

**CONTENTS** 

# **CHAPTER 1 :-** Preliminary

- 1. TITLE, EXTENT AND COMMENCEMENT
- 2. REPEAL
- 3. DEFINITIONS

### **CHAPTER 2:-** Constitution of municipalities

- 4 . <u>Specification of local areas to be smallar urban areas or transitional areas and Constitution of Municipal Councils and Nagar Panchayats</u>
- 5. Alteration of limits of Municipality
- 6. <u>.</u>
- 7. .
- 8. Reservation of Seats
- 8A. Reservation of Office of Presidents
- 9. .
- 10. <u>.</u>
- 11. .
- 12. Composition of Municipalities
- 12A. <u>.</u>
- 12E. .
- 13. <u>Duration of Municipalities</u>
- 13A. <u>Power of State Government to direct holding of general</u> election
- 14. <u>Dissolution of Municipalities</u>
- 15. Resignation of member of committee
- 16. Power of the State Government as to removal of members
- 17. Filling of casual vacancies of Members
- 18. <u>Incorporation of COMMITTEE</u>
- 19. Officers, servants and members to be public servants
- 20. Election of President and Vice-President
- 21. Term of office of President and Vice-President
- 22. Resignation or removal of President and Vice-President
- 23. <u>Casual vacancies in office of President or Vice-President</u>
- 24. .
- 25. TIME OF HOLDING MEETING
- 26. ORDINARY AND SPECIAL MEETING

- 27. QUORUM
- 28. Chairman of meeting
- 29. Vote of majority decisive
- 30. Record and publication of proceedings
- 31. Bye-laws
- 3 2 . <u>Delegation of certain powers and functions of State</u> Government
- 33. Delegation of certain powers and functions of committees
- 34. Appointment of wards sub-committees
- 35. Extraordinary powers of President or Vice-President in case of emergency
- 36. Joint Committees
- 37. Vacancies and irregularities not to invalidate proceedings
- 38. Constitution of Municipal Services
- 39. Employment of other officers and servants
- 40. .
- 41. Powers to demand punishment or dismissal
- 42. Power to prevent extravagance in establishments
- 43. Pensions, leave allowances and provident fund
- 44. <u>Pension, etc in case of service partly under the Government and partly under committee,</u>
- 45. Notice before discharge
- 46. Authority to contract
- 47. Mode of executing contracts and transfer of property
- 48. <u>Penalty on member, officer or servant being interested in any contract made with a committee</u>
- 49. Suits against committee and its officers
- 50. Liability of members of the committee

### **CHAPTER 3A:-** FUNCTIONS OF THE MUNICIPALITIES

50A. General Power of Municipalities

50B. <u>Power and Authorities of Municipalities</u>

# **CHAPTER 4:-** Municipal fund and property

- 51. <u>Constitution of Municipal fund</u>
- 52. Application of fund
- 53. Payment of salary to President out of funds
- 54. <u>Custody of municipal fund</u>
- 55. Investment of same
- 56. Property vested in committee
- 57. Management of public institutions
- 58. .
- 59. Transfer to Government of property vesting in committee
- 60. Saving of ActXI of 1879

# **CHAPTER 5 :-** <u>Taxation</u>

- 61. Taxes which may be imposed
- 62. <u>Procedure to impose taxes</u>

- 62A. Power of Government in taxation
- 63. Preparation of assessment list
- 64. Publication and completion of assessment list
- 65. Public notice of the time fixed for revising assessment list
- 66. Settlement of List
- 67. Further amendments of assessment list
- 68. Preparation of new assessment list
- 68A. Power to amend assessment list in certain coses
- 69. Tax not invalid for defect of form
- 70. Power of the committee in regard to taxes
- 71. Power of the State Government in regard to taxes
- 72. Remission of tax on unoccupied immovable property
- 73. <u>Duty of furnishing true information regarding liability to municipal taxation</u>
- 74. Notice to be given to the committee of all transfers of title of person primarily liable to payment of property tax
- 75. Power of entry for the purposes of valuation or taxation
- 76. Power to examine article liable to octroi
- 77. Power to search where octroi is leviable
- 78. <u>Power to fix octroi or terminal tax limits and penalty for evasion</u> of octroi <u>or terminal tax</u>
- 78A. Extension of taxation limits by agreement
- 78B. Taxation on articles exported
- 79. Taxes when payable
- 80. Recovery of taxes payable by owner
- 81. Recovery of taxes, etc
- 81A. Recovery of water tax and water rate as arrears of land revenue
- 82. Recovery of octroi and tolls
- 83. Powers to lease the collection of octroi or tolls
- 84. <u>Appeals against Taxation</u>
- 85. <u>Limitation of appeal</u>
- 86. Taxation not to be questioned except under this Act

# **CHAPTER 6:-** Municipal Police

- 87. Police Establishment
- 88. Relief of Committee from police charges
- 89. Appointment, liabilities and duties of municipal watchmen
- 90. Duties of municipal police enrolled under Act V of 1861
- 91. <u>Powers and duties of police in respect of offences against Act and rules, and assistance to municipal authorities</u>
- 92. Police protection at fairs, etc

### CHAPTER 7: - Extinction and Prevention of Fire

- 93. Establishment and maintenance of fire-brigade
- 94. Power of fire
- 95. <u>Limitation on operation of chapter</u>

# **CHAPTER 8 :-** Water Supply

- 96. Provision of water
- 97. Supply of water to connected premises
- 98. Supply of water for other than domestic purposes
- 99. Making connections with municipal water works
- 100. Obligation of owner or occupier to give notice of waste of water
- 101. Cutting off of supply to premises
- 102. Power of the committee in respect of communications, etc

# **CHAPTER 9:-** Powers of sanitary and other purposes

- 106. Bathing and washing places
- 107. Powers in respect of burial and burning places
- 108. Removal of corpses
- 109. Disposal of mad and stray dogs and other animals
- 110. Suffering dogs to be at large
- 111. Control of elephants, bears or camels
- 112. Taking elephants along public roads
- 113. Power to require buildings wells tanks, etc.
- 114. Buildings, etc. in dangerous state
- 115. Cleaning of filthy building or land
- 115A. Paving or draining of cattle stands
- 116. <u>Power to prohibit use for human habitation of buildings unfit</u> for such use
- 117. Power to require owner to clear away noxious vegetation
- 118. Power to require hedges and trees be trimmed
- 119. <u>Power to require untenanted buildings becoming a nuisance to be secured or enclosed</u>
- 120. <u>Prohibition of cultivation, use of manure of irrigation injurious to health</u>
- 121. Regulation of offensive and dangerous trades
- 121A. Consent of committee to use of new factories
- 122. <u>Prohibition of cinematographs and dramatic performances</u> <u>except in licensed premises</u>
- 123. Power to prohibit such trades
- 124. Use of steam whistles, etc
- 125. Provision of drains, privies, etc
- 126. Repair and closing of drains, privies, latrines, urinals and cesspools
- 127. Unauthorised building over drain, etc.
- 128. Removal of latrines, etc.
- 129. Discharging sewerage
- 130. Making or altering drains without authority
- 131. <u>Power to require removal of nuisance arising from tanks and the like</u>
- 132. <u>Power ofcommittee to lay or carry wires, pipes, drains, or sewers throughprivate land subject to payment or compensation for damage sustained provided that no nuisance is created</u>
- 133. <u>Provision as to wires; pipes, drains or sewers laid or carried above surface of ground</u>

- 134. Previous notice to be given
- 135. Connection withmain not to be made without permission of committee
- 136. <u>Connection may be made or required by the committee in the case of sewerage</u>
- 137. <u>Power to prescribe size of ferrule and to establish meters and the like</u>
- 138. <u>Communication and connections to be made subject to inspection by and to the satisfaction of committee</u>
- 139. Rates and charges may be fixed
- 140. Through and pipes for rain water
- 141. Information to be given of cholera small pox, etc
- 142. <u>Removal to hospital of patients suffering from infectious</u> diseases
- 143. Disinfection of buildings and articles
- 144. Penalty for letting infected houses
- 145. Provision of places and appliances for disinfection
- 146. Acts done by persons suffering from certain disorders
- 147. Keeping of animals so as to be injurious to health
- 148. Feeding animals on deleterious substances
- 149. Prohibition by committee of use of unwholesome water
- 150. <u>Penalty for selling food or drinknotto the nature, sustains or quality of the article demanded by the purchaser</u>
- 151. Soliciting aims
- 152. Power over disorderly houses and prostitutes
- 153. Brothel
- 154. Removal and deposit of offensive matters
- 154A. Preparation of compost manure
- 154B. Power to acquire, etc.
- 154C. Right of appeal and revision
- 154D. Jurisdiction of civil courts barred
- 155. Failure to remove offensive matter
- 156. <u>Depositing or throwing of earth or material of any description</u> on roads or into drains
- 156A. Spitting in places other than drains or recptacles provided
- 157. Nuisance by children andothers
- 158. <u>Definition of house-scavenging</u>
- 159. <u>Undertaking by committee of house-scavenging generally</u>
- 160. Saving in favour of customary sweepers and of agriculturist
- 161. <u>Continuance of house scavenging once undertaken by committee</u>
- 162. Obligation of committee to perform house scavenging properly
- 163. Powers of municipal servants for house scavenging purposes
- 164. Vesting in committee of collection from house scavenging
- 165. Punishment of customary sweepers for negligence
- 166. <u>Punishment of cultivators for failure to provide for proper house-scavenging</u>
- 167. Places for slaughter of animals for sale
- 168. Disposal of dead animals
- 169. Powers in connection with streets

- 170. <u>Powers to require protection of streets during cutting down of trees, erection or demolition of buildings etc.</u>
- 170A. Notice to be given and sanction obtained before making a street
- 170B. Order of committee on notice being given under section [170-A]
- 170C. Sanction of committee with regard to new street
- 170D. Power of sanction
- 170E. Penalty
- 170F. Notice to owner of land under street
- 171. <u>Power to require repairs of streets and to declare such streets public</u>
- 172. Punishment for [ ] over hanging structure over street
- 172A. <u>Punishment for encroachment upon land, premises or public place</u>
- 173. <u>Power to permit occupation of public street and to remove</u> construction
- 174. Power to regulate line of building
- 174A. <u>Special provisions regarding streets belonging to</u> Government
- 175. Removal or alteration of any balcony projection or structure, etc., on payment of compensation
- 176. Power to attach brackets for lamps
- 176A. Construction of stalls for displaced person
- 177. <u>Destroying direction posts, lampposts, etc</u>
- 178. Bill-sticking without permission
- 179. Names of streets and numbers of buildings
- 180. Inflammable materials
- 181. Roofs and external walls not to be made of inflammable materials
- 182. <u>Picketing animals and collecting carts</u>
- 183. <u>Driving vehicles</u>, without proper lights
- 184. Beating drums, etc.
- 185. Discharging fire-arms, etc.
- 186. Quarrying blasting, cutting timber or building
- 187. Power to levy fees at fairs

# **CHAPTER 10 :-** Bye laws

- 188. General bye-laws
- 189. Prohibition of building without sanction
- 190. <u>Power of committee to make bye-laws as to erection or re-erection of buildings</u>
- 191. <u>Special provision for cases where bye-laws have not been made under section 189(3)</u>
- 192. Building scheme
- 192A. <u>Punishment for erection or re-erection of a building on sanction of a building scheme under section 192</u>
- 193. <u>Powers of committee to sanction or refuse erection or reerection of buildings</u>

- 193A. <u>Power of committee to direct modification of a sanctioned plan of a building before its completion</u>
- 194. <u>Lapse of sanction after one year from the date of such</u> sanction
- 195. Penalty for disobedience
- 195A. Power of committee to stay building operations
- 196. Compensation
- 197. <u>Power of committee to regulate the manufacture, preparation</u> and sale of food and drink
- 197A. <u>Prohibition of possession or sale of wild birds and animals</u> 198. .
- 199. Penalty for infringement of bye-laws
- 200. Procedure for making bye-laws
- 201. Confirmation of bye-laws
- 202. Bye-laws to be available for purchase and inspection

# **CHAPTER 11 :-** Power of entry and inspection

- 203. <u>Inspection of drains, privies and cesspools</u>
- 204. Inspection of buildings; etc
- 205. Other powers of entry on buildings or lands
- 206. <u>Power to inspect places for sale of food or drink etc, and to seize unwholesome articles exposed for sale</u>
- 207. <u>Inspection of weights and Measures and seizure of false weights etc.</u>
- 208. <u>Inspection of places for illicit slaughter of animals</u>
- 209. Refusal to suffer inspection under section 205 to 208
- 210. Search for inflammable or explosive material in excess of authorized quantity
- 211. Power of entry for purpose of preventing spread of disease
- 212. General explanation
- 213. Precautions to be observed in entering dwellings
- 214. Reasonable time for compliance to be fixed
- 215. <u>Authentication, service and validity of notices</u>
- 216. Service when owners and occupier are different persons
- 217. Mode of giving notice to owners or occupier of property
- 218. <u>Publication of public notices</u>
- 219. <u>Penalty for disobedience of orders of committees</u>
- 219A. <u>Compensation for damage</u>
- 220. Power of committee in the event of non-compliance
- 221. Penalty for obstruction
- 222. Recovery of costs of execution
- 223. Relief to agents and trustees
- 224. Payment of compensation
- 225. Appeals from order of committee
- 226. Prosecution to be suspended in certain cases
- 227. Appeal from certain orders
- 228. Authority for prosecution
- 229. Power to compound offences
- 230. Member not be deemed interested in prosecution

### **CHAPTER 12:-** Control

- 231. Control by Commissioner and Deputy Commissioner
- 232. Power to suspend any resolution or order of committee
- 233. Extraordinary power of Deputy Commissioner in case of emergency
- 234. <u>Power to provide for performance of duties in case of defautlt</u> of committee
- 235. Action of Deputy Commissioner to be immediately reported
- 236. Power to [State] Governmentand its officers over committees
- 237. General Powers of [State] Government over officers
- 238. <u>.</u>
- 238A..
- 239. Disputes
- 240. Power of State Government to frame and make rules
- 240A. General Control of the State Election Commission

### **CHAPTER 13:-** OMITTED

### **CHAPTER 14:-** OMITTED

- 241. <u>.</u>
- 242. <u>.</u>
- 243. .
- 244. <u>.</u>
- 245. .
- 246. .
- 247. <u>.</u>
- 248. .
- 249. <u>.</u>
- 250. .
- 251. .
- 252. .
- 253. <u>.</u>
- 254. <u>.</u>
- 255. .
- 256. .
- 257. <u>.</u>
- 258. .

### **SCHEDULE 1:-** Enactments repealed

**SCHEDULE 2 :-** SCHEDULE 2

**SCHEDULE 3:-** SCHEDULE 3

### **Punjab Municipal Act, 1911**

3 of 1911

AN ACT TO MAKE BETTER PROVISION FOR THADMINISTRATION OF MUNICIPALITIES IN [PUNJAB]. Whereas it is expedient tomake better provision for the administration of municipalities in Punjab. It is hereby enacted as follows

CHAPTER 1 Preliminary

### 1. TITLE, EXTENT AND COMMENCEMENT :-

- (1) This Act may be called the Punjab Municipal Act, 1911.
- (2) It extends only to the territories  $^{1}$  [-] administered by the [Government] of [Punjab] and,
- (3) It shall come into force on [such day] as the [State] Government may, by notification in the Official Gazette, appoint in this behalf.
- 1. Substituted by Punjab Act, 11 of 1994.

### **2.** REPEAL :-

- (1) The enactments mentioned in the [Schedule 1] are hereby repealed to the extent specified in the fourth column thereof.
- (2) SAVING. But all municipalities constituted, committees established, limits defined, appointments, rules, regulation, bye laws and orders made, notifications and notices issued, taxes, tolls, rates and fees imposed or assessed, contracts entered into, and suits instituted under the said Acts, or any enactment thereby repealed shall, so far as may be, deemed to have been respectively constituted, established, defined, made issued, imposed, or assessed, entered into and instituted under this Act.

#### 3. DEFINITIONS :-

In this Act, unless there is something repugnant in the subject or context

- $\mathbf{1}[(1)]$  "annual value" means
- (a) in the case of land or building which is in the occupation of a tenant, the gross annual rent at which the land or building has actually been let:

Provided that in the event of increase in the rent, the Committee may make corresponding increase in the annual value:

Provided further that where the land or building has been let by the owner to any of his relations, and the Committee is of the opinion that the rent fixed does not represent the true rent, the rent fixed under the agreement or lease shall not be taken into consideration and the annual value shall be determined in accordance with the principles contained in clause (b);

(b) in the case of land or building which is occupied by the owner, the annual value shall be five per cent on the sum obtained by adding the present market value of the land and estimated cost of erecting the building less ten per cent depreciation:

Provided that in the calculation of annual value of any land and building, no account shall be taken of the furniture or machinery thereon;

- (c) in the case of any land on which no building has been erected but on which a building can be erected, and on any land on which abuilding is in the process of erection, the annual value shall be fixed at five per cent of the estimated market value of such land;
- (d) in the case of any land on which no building has been erected but on which a building can be erected, or which is partially built and is being used by erecting tents, temporary structures for the purpose of accommodating marriage parties, circus shows or for any entertainment purposes or such other purpose as may be specified in this behalf by the Committee with the previous sanction of the State Government the annual value shall be twenty per cent of the estimated market value of such land;];
- <sup>1</sup>[(2) "building" means any shop, house, hut, outhouse, stable, a factory, an industrial shed and a temporary structure erected by means of tents and structures raised for entertainment purposes whether roofed or not and whether used for the purposes or human habitation or otherwise and whether of masonry, bricks, wood, mud, thatch, metal or any other material whatever, and includes a wall and a well;];
- <sup>3</sup>[(2a) "building line" means a line beyond which the outer face or part of an external wall of a bulling may not project in the direction of any street, existing or proposed.]
- (3) "bye-laws" and "bye-law" means respectively the regulations made or to be made by the committee at a special meeting under the authority of this Act and any one of such regulations;

- **4**[(4) "Committee" means a Municipal Council or a Nagar Panchayat as the case may be constituted under section 12 of this Act;];
- <sup>3</sup>[(4a) "Deputy Commissioner" or "Deputy Commissioner of the district" includes Additional Deputy Commissioner, Joint Deputy Commissioner or any person or persons at any time appointed by the [State] Government to perform in any district or districts the functions of a Deputy Commissioner under this Act: Provided that no official shall be so appointed unless he had for three years exercised the powers of a magistrate of the first class;]
- <sup>3</sup>[(4b) "District Planning Committee" means a Committee constituted under Article 243 ZD of the Constitution of India;
- [(4c) "election" means and includes the entire election process commencing on and from the date of notification calling for such election of members and ending with the date of declaration and notification of results thereof;]
- (5) "erect or re-erect any building" includes
- (a) any material alteration or enlargement of any building,
- (b) the conversion by structural alteration into a place for human habitation of any building not originally constructed for human habitation,
- (c) the conversion into more than one place for human habitation of a building originally constructed as one such place,
- (d) the conversion of two or more places of human habitation into a greater number of such places,
- (e) such alterations of a building as effect an alteration of its drainage or sanitary arrangement, or materially affect its security,
- (f) the addition of any rooms, buildings, out houses or other structures to any building, and
- (g) the construction in a wall adjoining any street or land not belonging to the owner of the wall, of a door opening on to such street or land;
- <sup>7</sup>[(5a) "Executive Officer" means as Executive Officer appointed under the provisions of the Punjab Municipal (Executive Officer) Act 1931;]

- <sup>3</sup>[(5b) "ex officio member" means a member referred to in clause (ii) of sub-section (2) of section 12 of this Act;];
- (6) "explosive" and "petroleum" have the meanings assigned to those words in the Indian explosives Act, 1884, and the Indian Petroleum Act, 1899, respectively.
- (7) "infectious disease" means cholera, plague, smallpox, <sup>4</sup>[tuberculosis] or such other dangerous disease as the [State] Government may notify in this behalf.
- (8) "inhabitant" includes any person ordinarily residing or carrying on business, or owning or occupying immovable property, in any municipality or in any local area which, the  $^{10}$ [State] Government has by notification under this Act proposed to declare to be a municipality; and in case of any dispute, means any person or persons declared by the  $^{11}$ [Deputy Commissioner] to be inhabitant or inhabitants;
- 12[(8a) "land" includes benefits to arise out of land, things attached to the earth or permanently fastened to anything attached to the earth and rights created by law over any street;] and
- <sup>7</sup>[(8aa) "market value" means the market value of the land or the building which is determined in accordance with the principles contained in section 23 of the Land Acquisition Act, 1894, or as determined in accordance with the provisions of the Registration Act, 1908;
- (8b) "Municipal Council" means a Municipality constituted under sub-section (2) of section 4 of this Act for a smaller urban area; and
- (8c) "Municipal area" means the territorial area of a Municipality specified under section 4 of this Act;];
- 14[(9) "Municipality" means an institution of self government constituted as a Nagar Panchayat or a Municipal Council under subsection (2) of section 4 of this Act];
- **8**[(9a) "Nagar Panchayat" means a Municipality constituted under sub-section (2) of section 4 of this Act for a transitional area;];
- **8**[(9b) 'newly constituted committee' means a committee members whereof have been elected at a general election but have been not

taken or made an oath or affirmation of allegiance as required under section 24;]

- (10) "occupier" includes an owner in actual occupation of his own land or building, and also anyperson for the time being pay ing liable to pay to the owner the rent or any portion of the rent of the land or building in respect of which the word is used: for the purposes of Chapter V  $^{17}$ [and IX] occupier shall include hotel-keeper, lodging house keeper, and any owner whose premises are let to more than one tenant;
- (11) "owner" includes the person for the time being receiving the rent of land and Buildings, or either of them, whether on his own account or as agent or trustee for any person or society or for any religion or charitable purpose or who would so receive the same if the land building were let to a tenant.
- $^{8}$ [(11 a) "population" means the population as ascertained at the last preceding Census, of which the relevant figures have been published;]
- <sup>7</sup>[11aa) "premises" means any land or building or part of a building and includes
- (a) the garden, ground and out-houses, if any, appertaining to a building or part of a building; and
- (b) any fitting affixed to a building or part of a building for the more beneficial enjoyment thereof;]
- **20**[(11b) "relation" in relation to an owner of any land or builing means wife, husband, son, son-in-law, daughter, daughter-in-law brother, brother-in-law, sister, sister-in-law of such owner;]; and
- (12) "rules" and "rule" mean, respectively, the rules made or be made and notified by the  $^{21}$ [State] Government under the authority this Act, and any one of such rules.
- 10[(12a) "State Election Commission" means the Election Commission Constituted by the State Government under articles 243K and 243 ZA of the Constitution of India;];

# **11**[(13)

(a) "street", shall mean any road, footway, square, court alley, or passage, accessable, whether permanently or temporarily to the

public, and whether a thoroughfare or not; and shall include even vacant space, notwithstanding that it may be private property and partly or wholly obstructed by any gate; pest, chain or other barrier, of houses, shops or other buildings abut thereon, and if it is used by any person a means of access to or from any public place or thoroughfare, whether such persons be occupiers of such buildings or not, but shall not include any part of such space which the occupier of any such building has a right at all hours to prevent all other persons from using as aforesaid: and shall include also the drains or gutters therein, or on either side, and the land, whether covered or not by any pavement, veranda or other erection, up to the boundary of any abutting property not accessable to the public

- (b) "public street" shall mean any street
- (i) heretofore levelled, paved, metalled, channelled, sewered, or repaired out of municipal or other public funds, unless before such work was carried out there was an agreement with the proprietor that the street should not thereby became a public street, or unless such work was done without the-implied or express consent of the proprietor; or
- (ii) which under the provisions of/section 171, is declared by the committee to be, or under any other provision of this Act becomes, a public street,
- (14) "vehicle" shall include bicycles, tricycles and automotor cars, and every wheeled conveyance which is used or capable of being used on a public street.
- $^{11}$ [(15) "Medical Officer of Health" means such person as the committee has appointed Medical Officer of Health, or such person as the  $^{25}$ [State] Government may by notification appoint Medical Officer of Health or failing such appointment, the District Medical Officer of Health.]
- 12[(16) "factory" shall have the meaning assigned to it in the Indian Factories Act.1911.]
- <sup>27</sup>[(17) "Public place" means a space which is open to the use or enjoyment of the public whether or not private property and whether or not vested in the committee];

- (a) "built area" is that portion of a municipality of which the greater part has been developed as a business or residential area.
- (b) "unbuilt area" is an area within the municipal limits which is declared to be such
- <sup>28</sup>[(19) "dung" for the purposes of sections 154- A and 154-B shall include night-poll, sewage, soilage, sludge, refuse, filth or rubbish or animal matter of any kind.
- (20) "compost manure" mean the produce prepared from dung by subjecting it to the process of compost making in the manner prescribed by rules.]
- <sup>29</sup> [(21) "prescribed" means prescribed by rules made under this Act.]
- 1. Substituted by Punjab Act, 11 of 1994.
- 3. Inserted by Punjab Act 3 of 1933. section 13 (a) (ii).
- 4. Substituted omitted, Renumbered and Inserted by Punjab Act, 11 of 1994.
- 7. Inserted by the Punjab Municipal (Amendment) Act, 1933 section 3.
- 10. Substituted for the word "Provincial" by the Adaptation of Law Order, 1850.
- 11. Substituted by Punjab Act 34 of 1953, section 5, Schedule II, for "Commissioner".
- 12. Renumbered and Inserted by Punjab Act 6 of 1995.
- 14. Inst. Substituted and Renumbered by Act, 11/94.
- 17. Inserted by Punjab Municipal (Amendment) Act, 1923, section 3.
- 20. /Ins. by Act 11/94.
- 21. Substituted by Punjab Act 3 of 1933, section 3(iv) and 3(v)
- 25. Since repealed. Now see The Factories Act, 1948.
- 27. Clauses 17 and 18 were inserted by Punjab Act 3 of 1933. section 2.
- 28. Inserted by East Punjab Act 20 of 1949, section 2.
- 29. Inserted by Punjab Act 24 of 1973, section 2.

#### CHAPTER 2

Constitution of municipalities

4. Specification of local areas to be smallar urban areas or transitional areas and Constitution of Municipal Councils andNagarPanchayats:-

"...

(1) The State Government may, having regard to population of the area the density of the population therein, the revenue generated

for local administration the percentage of employment in nonagricultural activities, the economic importance or such other factors, as it may deem fit, specify, by notification in the Official Gazette, any area to be a transitional area or a smaller urban area for the purposes of this Act:

Provided that no military cantonment or any part thereof shall be included in such transitional area or a smaller urban area:

Provided further that such an urban area or part thereof, as the State Government may, having regard to the size of the area and municipal services being provided or proposed to be provided by an industrial establishment in that area and such other factors as it may deem fit, by notification, specify to be an industrial township shall not form part of a transitional area or a smaller urban area.

(2) Where an area is specified as a transitional area or as a smaller urban area under subsection (7), the State Government may, by notification in the Official Gazette, constitute for the transitional area so specified a Nagar Panchayat and for the smaller urban area so specified a Municipal Council of the first class, second class or third class:

Provided that the State Government may, after consulting the Municipal Council by notification change its classification from one class to another.

- (3) Where any area which is within the jurisdiction of any other local authority, is constituted as or included in a transitional area or smaller urban area, the State Government may pass such orders as it may deem, fit as to the transfer of such area to the Nagar Panchayat of such transitional area or disposal otherwise, of the assets or institutions of such local authority and as to the discharge of the liabilities, if any, of such local authority, relating to such assets or institutions.
- (4) Where any area is excluded from a transitional area or a smaller urban area and included in the area of any other local authority, the StateGovernmentmaypass such orders as it may deem fit as to the transfer to such local authority or disposal otherwise of, the assets or institutions of such local authority in that area or as to the discharge of the liabilities, if any, of such local authority, relating to such assets or institutions.
- (5) Every area, which immediately before the commencement of

the Punjab Municipal (Amendment) Act, 1994 was constituted as a Municipality under this Act, shall be deemed to have been constituted as smaller urban area under sub-section (1) and Municipality existing for that area before such commencement and specified in Schedule II shall be deemed to have been constituted under this Act for that area.

(6) Every area, which immediately before the commencement of the Punjab Municipal (Amendment) Act, 1994, was constituted as a Notified Area under section 241 of this Act, shall be deemed to have been specified as a transitional area or a smaller urban area under sub-section (1), and a Municipality of the category as indicated in Schedule in shall be deemed to have been constituted under this Act. for that area."

### 5. Alteration of limits of Municipality :-

- (1) The State Government may, from time to time, keeping in view the provisions of sub-section (1) of section 4 and after, consultation with the concerned Municipality, by notification in the Official Gazette, alter the limits specified for any municipal area so as to include therein or to exclude there from such area as may be specified in the notification.
- (2) The power to issue a notification under sub-section (1) shall be subject to the condition of previous publication.].

```
6. . :-
]
7. . :-
```

#### 8. Reservation of Seats :-

- (1) In every Municipality, out of the total number of elected members determined under sub-section (3) of section 12, the State Government shall, by notification, reserve
- (a) such number of seats for the Scheduled castes as may be determined by the State Government, subject to the condition that the number of seats so reserved shall bear, as nearly as may be, the same proportion to the total number of seats to be filled by direct election in that Municipality, as the population of the Scheduled Castes, in the Municipal area bears to the total population of that area, and, such seats may be allotted by rotation

to different constituencies to be known as wards in the Municipality;

- (b) one seat for the Backward Classes, and, such a seat may be allotted by rotation to different constituencies to be known as wards in the Municipality.
- (2) Not less than one-third of the total number of seats reserved under clause (a) of subsection (1) shall be reserved for women belonging to the Scheduled Castes.
- (3) Not less than one-third (including the number of seats reserved for women belonging to the Scheduled Castes) of the total number of seats to be filled by direct election in every Municipality shall be reserved for women and such seats may be allotted by rotation to different constituencies to be known as wards in the Municipality.

Explanation. In this section the expression,

- (a) "Scheduled Castes" shall have the meaning assigned to them in clause (24) of article 366 of the Constitution of India; and
- (b) "Backward Classes" means the Backward Classes as the State Government may, from time to time declare by issuing a notification in the Official Gazette.].

#### **8A.** Reservation of Office of Presidents :-

- ". . Offices of Presidents of the Municipalities in the State shall be reserved by rotation in the prescribed manner in the following ratio, namely :-
- (a) five per cent for the Scheduled Castes;
- (b) five per cent for women including women belonging to the Scheduled Castes; and
- (c) two per cent for the Backward Classes]."

# 9. . :]\*\*\*\*\* 10. . :]\*\*\*\*\*\*

]\*\*\*\*

# 12. Composition of Municipalities :-

". .

- (1) A Municipal Council oraNagarPanchayat constituted under section 4 shall consist of a body of members, specified in section (3), having authority over such area.
- (2) The Nagar Panchayat or the Municipal Council constituted under sub-section (1) shall be a body corporate having perpetual succession and a common seal with powers, subject to the provisions of this Act, to hold, acquire and dispose of property and may by that name sue or be sued.
- (3) The Nagar Panchayat or the Municipal Council constituted under sub-section (1) shall consist of the following members, namely:-
- (i) such number of elected members as may be determined from time to time by the State Government in accordance with the prescribed principles; and
- (ii) all members of the Legislative Assembly of the State representing constituencies comprising wholly or partly the Municipal area."

**12A.** . :- ]\*\*\*\*\*

**12E.** . :- ]\*\*\*\*\*

# 13. Duration of Municipalities :-

" . .

(1) Every Municipality save as otherwise provided in this Act, shall continue for five years from the date appointed for its first meeting and no longer.

Explanation.-In this section "first meeting" means the meeting of the newly constituted Municipality held for the election of its President and Vice-President under section 20 of this Act.

- (2) All Municipalities existing immediately before the commencement of the Constitution (Seventy-Fourth) Amendment Act, 1992, shall continue till the expiration of their duration unless sooner dissolved by a resolution passed to that effect by the State Legislature.
- (3) An election to constitute a Municipality shall be completed,

- (a) before the expiry of its duration specified in sub-section (1);
- (b) before the expiration of a period of six months from the date of its dissolution:

Provided that when the remainder of the period for which the dissolved Municipality would have continued is less than six months, it shall not be necessary to hold any election under clause (b) for constituting the municipality for such period.

- (4) The first election to a Municipality constituted under this Act after the commencement of the Punjab Municipal (Amendment) Act, 1994, shall be held within a period
- (5) Elections to the Municipalities where no elected body exists immediately before the commencement of Punjab Municipal (Amendment) Act, 1994, shall be held within a period of six months from the date of such commencement
- (6) A Municipality constituted upon the dissolution of a Municipality before the expiration of its duration shall continue only for the remainder of the period for which the dissolved Municipality would have continued under sub-section (1) had it not been so dissolved.

# 13A. Power of State Government to direct holding of general election :-

- (1) Subject to the provisions of this Act and the rules made thereunder, the State Government, may, by notification, direct that a general election of the members of the Municipalities or an election to fill a casual vacancy shall be held by such date as may be specified in the notification and different dates may be specified for elections for different Municipalities or group or groups of Municipalities.
- (2) As soon as a notification is issued under sub-section (1), the Election Commissioner shall take necessary steps for holding such general election.].

# 14. Dissolution of Municipalities :-

(1) If in the opinion of the State Government, a Municipality is not competent to perform its duties or persistently makes default in the performance of duties imposed on it by or under this Act or any other law for the time being in force; or exceeds or abuses any of its powers, the State Government may, by an order publish,

alongwith reasons thereof, in the Official Gazette, dissolve such Municipality:

Provided that a Municipality shall be given a reasonable opportunity of being heard before its dissolution.

- (2) When a Municipality is dissolved under sub-section (1),-
- (i) all members of the Municipality shall vacate their offices forthwith;
- (ii) all powers and duties of the Municipality during its dissolution shall be exercised, and performed by such person or authority, as the State Government may, by notification, appoint in this behalf; and
- (iii) all property in possession of the Municipality shall be held by the State Government.
- (3) Upon dissolution of a Municipality under sub-section (1), the State Government shall re-constitute a Municipality as specified under section 12 and election to reconstitute such Municipality shall be completed before the expiration of a period of six months from the date of dissolution:

Provided that where the remainder of the period for which dissolved Municipality would have continued is less than six months, it shall not be necessary to hold any election under this sub-section for reconstituting the Municipality for such period.

(4) The Municipality reconstituted upon the dissolution of the existing Municipality before the expiration of its duration, shall continue only for the remainder of the period for which the dissolved Municipality would have continued under section 13 had it not been so dissolved.]

# 15. Resignation of member of committee :-

If a member of committee wishes to resign his office he shall submit an application in writing through the Deputy Commissioner to the State Government If such resignation is accepted, it shall be notified in the gazette on a date not less than 15 days and not more than 60 days after the receipt of the said member's application by the Deputy Commissioner, whereupon the member shall be deemed to have vacated his seat;

Provided that if a member who has submitted an application to

resign wishes to withdraw his resignation he may apply to the deputy Commissioner within IS days of the receipt by the Deputy Commissioner of his application to resign, and the application to resign shall then be deemed to have been withdrawn.]

# 16. Power of the State Government as to removal of members:-

- $^{1}(1)$  The  $^{2}[$ State] Government may, by notification  $^{3}[$ remove any member of a committee other than an associate member]
- (a) if he refuses to act, or becomes, in the opinion of the  ${}^{2}$ [State] Government incapable of acting, or has been declared a bankrupt or an insolvent or has been convicted of any such offence or subjected by a criminal court to any such order as implies, in the opinion of the  ${}^{1}$ [State] Government, a defect of character which unfits him to be a member;
- (b) if he has been declared by notification to be disqualified for employment in, or has been dismissed from, the public service and the reason for the disqualification or dismissal is such as implies in the opinion of the State Government a defect of character which unfits him to be member;
- (c) if he has <sup>6</sup>[without reasonable cause in the opinion of the <sup>2</sup>[State] Government absented himself for more than three consecutive months from the meetings of the committee.
- (d) if has continuance in office is, in the opinion of the  $^{2}$ [State] Government, dangerous to the public peace or order;
- ${}^{3}$ [(e) if in the opinion of the  ${}^{2}$ [State] Government he has flagrant abused his position as a member of the committee or has through negligence or misconduct been responsible for the loss, or misapplication of any money or property of the committee]
- <sup>11</sup>[(f) if he has, since his election or co-option, become subject to any disqualification which, if it had existed at the time of his election or co-option would have rendered him ineligible under any rules for the time being force regulating the qualification of candidates for election, or if appear that he was at the time of his election or co-option subject to and such disqualification].
- <sup>3</sup>[(g) if, being a legal practitioner, he acts or appears in any legal proceeding on behalf of any person against the committee or on

behalf of or against the  $^{13}$ [Government]  $^{14}$ [...] where in the opinion of the  $^{2}$ [State] Government such action or appearance is contrary to the interest of the committee.

- $^{16}$ [Provided that before the  $^{17}$ [State] Government notifies the removal of a member under the section, the reasons for his proposed removal shall be communicated to the member concerned and he shall be given an opportunity of tendering an explanation in writing]. $^{18}$ [x....]
- <sup>19</sup>[(2) A person removed under this section [....] or whose election or appointment has been deemed to be invalid under the provisions of sub-section (2) of section 24, or whose election has been declared void for corrupt practices or intimidation under the provisions of section 255, or whose election the State Government <sup>8</sup>[or the Deputy Commissioner] has under section 24 refused to notify, shall be disqualified for election for a period not exceeding five years:

Provided that a person whose election or appointment has been deemed to be invalid under the provisions of sub-section (2) of section 24, shall not be disqualified for election or appointment for a period exceeding two years from the date to disqualification.

- 21 [(3) A person whose seat has been vacated under the provisions of section 14(e) may be disqualified for election for a period not exceeding five years.]
- 1. Sub-section (1) substituted by Punjab Act 10 of 1972, section8.
- 2. Substituted for the word "Provincial" by the Adaptation of Law Order, 1950.
- 3. See Punjab Act 3 of 1933.
- 6. Vide Punjab Act 2 of 1923.
- 11. Clause (f) substituted by Punjab Act 10 of 1972.
- 13. Subs, for the word "Crown" by the Adaptation of laws Order, 1950.
- 14. The words "or the Secretary of State for India in Council" omitted by the Government of India (Adaptation of India Laws) Order, 19.
- 16. Substituted by Punjab Act 3 of 1933, section 7(iv).
- 17. Section 17. Sub. by Act, 11 of 1994.
- 18. The words "or whose seat has been vacated under the provision section 14(e)" were omitted by Punjab Act 3 of 1935, section 2(i).
- 19. Substituted by Punjab Act 2 of 1933, section 7(2).
- 21. See Punjab Act 3 of 1935.

# 17. Filling of casual vacancies of Members :-

(1) Whenever a vacancy occurs by death, resignation, removal or otherwise of a member, the same shall be filled up by way of election:

Provided that if the vacancy so occurred relates to the Scheduled Castes, Backward Classes or to women it shall be filled up out of the persons belonging to the category to which it relates.

(2) A person elected to fill up a casual vacancy shall be elected for the remainder of his successors term of office:

Provided that where the remainder of the period for which a member is to be elected, is less than six months, it shall not be necessary to hold any election to fill up such a vacancy.].

# 18. Incorporation of COMMITTEE :-

Every committee shall be a body corporate by the name of the municipal committee of its municipality and shall have perpetual succession and acommon seal, with power to acquire and hold property, both movable and immovable, and subject to the provisions of this Act or of any rules made thereunder to transfer any property held by it to contract and to do all other things necessary for the purposes of its constitution; and may sue and be sued in its corporate name.

# 19. Officers, servants and members to be public servants :-

Every officer or servant employed by the committee whether for the whole or part of his time and every member of the committee shall be deemed to be a public servant within the meaning of section 21 of the Indian Penal Code.]

### 20. Election of President and Vice-President :-

- (1) Every Municipality shall, from time to time, elect one of its members to be its President, and the member so elected shall, on being notified by the State Government, shall become President of the Municipality.
- (2) Every Municipality may also, from time to time, elect one or two of its members to be Vice-President or Vice-presidents and when two Vice-Presidents are elected on the same date, the Municipality shall declare which of them shall be deemed to be the senior.
- (3) Notwithstanding anything contained in this section, an ex officio, member shall not be eligible for election as President or Vice-President of the Municipality.].

### 21. Term of office of President and Vice-President :-

- (1) The term of office of President of a Municipality shall be coterminus with the term of the Municipality.
- (2) The term of office of Vice-President of the Municipality shall be such as the Municipality may fix under its bye-laws.
- (3) An outgoing President or the Vice-President shall, if otherwise qualified, be eligible for the re-election.].

# <u>22.</u> Resignation or removal of President and Vice-President :-

] Whenever a President or Vice-President vacates his seat or tenders in writing to the committee his resignation of his office he shall vacate his office; and any President or Vice-President may be removed from office by the [State] Government on the ground of abuse of his powers or of habitual failure to perform his duties or in pursuance of a resolution requesting his removal passed by two-thirds of the members of the committee:

[Provided that if a resolution requesting the removal of the President or the VicePresident is passed by two third of the members of the committee the President or, as the case may be the Vice-President shall be deemed to be under suspension immediately after such resolution is passed.]

Provided further that before the [State] Government notifies his removal, the reason for his proposed removal shall be communicated to him by means of a registered letter in which he shall be [called upon] to tender within twenty-one days an explanation in writing and if no such explanation is received in the office of the [appropriate Secretary to Government] within twenty one days of the dispatch of the said registered letter, the [State] Government may proceed to notify his removal.

# 23. Casual vacancies in office of President or Vice-President :-

Upon the occurrence on any vacancy in the office of President or Vice-President, a new President or Vice-President shall be elected [--] in manner provided by section 20.

#### **24.** . :-

Notification of election and oath or affirmation of allegiance.

(1) No elected member of a Municipality shall enter upon his duties

as such member until he has taken or made, at a meeting of the Municipality, an oath or affirmation of his allegiance to India in the following form, namely: I, A.B. having been elected Member of the Nagar Panchayat or Municipal Council of \_\_\_\_\_\_do hereby solemnly swear (or affirm) that I will be faithful and bear true allegiance to India and to the Constitution of India as by law established and I will faithfully discharge the duties upon which I am about to enter."

(2) The State Government shall notify in the Official Gazette every election of President of a Municipality and no President shall enter upon his duties as such until his election is so notified:

Provided that the State Government may refuse to notify the election as President of any person who has incurred a disqualification under this Act or under any other law for the timebeing in force, subsequent to his election as member of the Municipality

Provided further that the State Government shall not refuse to notify the election of the President without giving an opportunity of being heard to the concerned person.] [If a co-option is deemed to be Invalid under the provisions of sub-section (2), the vacancy shal be filled in accordance with the provisions of section 12-D or 12-E, as the case may be]:

Provided that the[Statef Government, or in the case of any municipality of the second [or third] class the [Deputy Commissioner] with the previous sanction the [State] Government may refuse to notify the [election or co-option as the case may be] as member or any person who could be removed from office by the State Government under any of the provisions of section 16 or of any person whom the State Government for any reason which it may deem to affect the public interests may consider to be unfitted to be a member of the committee, and upon such refusal the [election or co-option] as the case may be of such person shall be void.

<sup>2</sup> [(4) If the State Government or an officer authorised by it in this behalf after such inquiry as it or he may think fit, is satisfied that a person has been co-opted otherwise than in accordance with the provisions of this Act or the rules made thereunder, it or he may by an order refuse to notify such co option and in such an event the co-opion shall be deemed to be void and vanancy, if any, shall be filled in accordance with the provisions of section 12-D or 12-E, as

the case may be: Provided that no order, shall be passed under this sub-section without giving to the 'person who has been co-opted an opportunty of being heard]

- 1. Ins. by Pb. Act 3, of 1933, S. 12.
- 2. See Punjab Act 19 of 1982.

### 25. TIME OF HOLDING MEETING :-

- (1) Every committee shall meet for the transaction of business at least once in every month at such time as may, from time to time, be fixed by the bye laws.
- (2) The President or, in the absence  ${}^{1}$ [or during the vacancy of his office  ${}^{2}$ [or during his suspension under section 22] a Viee-President may whenever he thinks fit and shall on a requisition  ${}^{3}$  [specifying the purpose of the meeting made in writing] by not less than one fifth of the members of the committee, convene either an ordinary or a special meeting at any other time.
- (3) If the President or the Vice-President, as the case may be, fails to call a meeting of the committee within a period of fourteen days from the date of receipt of requisition, the members who had signed the requisition may convene a meeting of the committee in accordance with the bye laws of the committee within a period of thirty days of the making of such requisition and notwithstanding anything contained in this Act such meeting shall be deemed to be a validly convened meeting;

Provided that no business other than that specified in the requisition shall be transacted in such meeting and the quoram for such a meeting shall be provided for a special meeting under sub-section (1) of section 27.

- 1. Ins Pb. Act 10 of 1972.
- 2. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.
- 3. Substituted by Punjab Act 3 of 1933.

#### **26. ORDINARY AND SPECIAL MEETING :-**

- (1) Every meeting of committee shall be either ordinary or special.
- (2) Any business may be transacted at an ordinary meeting unless required by this Act or the rules to be transacted at a special meeting.
- $^{1}$  [(3) When a special and an ordinary meeting are called for the

same day the special meeting shall be held as soon as the necessary quorum is present.]

1. Ins. by Pb. Act 3, of 1933, S. 12.

### **27.** QUORUM :-

- (1) The quorum necessary for the transaction of business at a special meeting of a committee shall be one-half of the number of the committee actually serving at the time, but shall not be less than three.
- (2) The quorum necessary for the transaction of business at an ordinary meeting of a committee shall be such number or proportion of the members of the committee as may, from time time be fixed by the bye-laws, but shall not be less than three:

Provided that, if at any ordinary or special meeting of a committee a quorum is not present, the chairman shall adjourn the meeting to such other days as he may think fit, and the business which would have been brought before the original meeting if there had been aquorum present shall be brought before, and transacted at, the adjourned meeting, whether there be a quorum present threat or not.

# 28. Chairman of meeting :-

At every meeting of a committee the President, if present, or, in his absence or during the vacancy of office,  $^{1}$ [or during his suspension under section 22 the senior Vice-President present, and if there be no President or Vice-President present, then such one of members  $^{2}$  [other than an associate member] as the members present may elect shall preside as chairman.

- 1. See Punjab Act 19 of 1982.
- 2. Ins Pb. Act 10 of 1972.

# 29. Vote of majority decisive :-

Except as otherwise provided by this Act or the rules, all questions which come before any meeting of a committee shall be decided by a majority of the votes of the members present, the chairman of the meeting, in case of an equality of votes, having a second or casting vote.

# 30. Record and publication of proceedings :-

(1) Minutes of the proceedings at each meeting of a committee shall be drawn up and recorded in a book to be kept for the

purpose, shall be signed by the chairman of the meeting or of the next ensuing meeting, shall be published in such manner as the <sup>1</sup> [State] Government may direct, and shall, at all reasonable times and without charge, be open to inspection by any inhabitant.

- (2) A copy of every resolution passed at any meeting of a committee shall, within three days from the date of the meeting, be forwarded to the Deputy Commissioner.
- 1. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

### 31. Bye-laws :-

Every committee may, from time to time, and shall, if so required by the  $^{\mathbf{1}}$ [State] Government provide by bye-laws consistent with this Act and with the rules for] -

- (a) the time and place of its meeting;
- (b) the manner in which notice of ordinary and special meetings and adjourned meetings shall be given;
- (c) the quorum necessary for the transaction of business at ordinary meeting;
- (d) the conduct of proceedings at meetings and the adjournment of meetings;
- (e) the custody of the common seal and the purposes for which it shall be used;
- (f) the appointment of sub committees and their duties, the division of duties among the members of the committee and the powers to be exercised by such members as are primarily responsible for the current executive administration, whether Presidents, VicePresidents members of sub-committee or individual members;
- (g) the persons by whom receipts shall be granted on behalf of the committee for money received under this Act;
- <sup>2</sup>(gg) the condition on which registers, documents, maps and plans of the committee may be inspected by the public, and copies of them supplied, and the fees payable for such inspection or for the supply of such copies;]
- (h) the appointment, duties, executive powers leave, suspension

and removal of its officers and servants;

- (i) the term for which a Vice-President shall hold office;
- (j) appeal from executive orders of sub-committees, the President, Vice-President, member, officers and servants of the committee;
- (k) all other similar matters.
- $^{3}$ (2) No bye laws made under clause (c) or clause (d) or clause (f) of sub-section (1) shall take effect until it has been approved by the  $^{4}$ [State] Government.]
- (3) Every by-law made under this section shall be published in such manner as the <sup>4</sup> [State] Government may direct.
- 1. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.
- 2. Ins. by Pb. Act 3. of 1933, section 13 (a)(ii).
- 3. Substituted by Punjab Act 3 of 1933.
- 4. Substituted for the word "Provincial " by the Adaptation of Laws Order, 1950.

# 32. Delegation of certain powers and functions of State Government:-

The State Government may, by notification delegate all or any of its powers under this Act, except the power to frame forms or make rules under section 240, to any officer not below the rank of an Extra Assistant Commissioner subject to such restrictions and conditions as may be specified in the notification]

# 33. Delegation of certain powers and functions of committees:-

Notwithstanding anything in this Act every committee may subject to the provisions of section 46, with the previous sanction of the State Government1[.....j by resolution delegate :-

- (a) to the President, a Vice-President, the Secretary or a sub-committees all or any of the powers conferred upon the committee by sections 39,72,75,77,97,98,101,[... ] 109(1), 110,113,114,115,115A, 117,118,119,122,124,126,127,128,129,130,131, 140,142,143,145(b),and(c), 166,169 ,(c), 170,170-A(1)and(2),
- 172(2), 173,176,[176- A], 191,195-A, 203, to 208 (both inclusive) 210,211,212, and 220;
- (b) to the Medical Officer of Health all orany of the powers

conferred upon the I committee under section 39,105,109,113,114,115,115-A, 116,117,118,119,125,126, 128,131,142,143,144,145, clauses (b) and (c) 146,149,155,157,166,182, 203,204, 205, clause (b), 206,208,211 and 212:

- (c) and to the Inspector-General of Civil Hospitals, Civil Surgeon of the district or any officer of the Department of Public Instructions or Public Health all or any of the powers conferred upon the committee under section 39.
- (d) and to the Municipal Engineer the powers conferred upon the committee under section 195-A and under section 195, except to the extent that composition under that section shall require the sanction of the committee: in respect of all or particular classes of cases arising under these sections, and for the whole or any part of the municipality and may, by resolution, withdraw the powers so delegated.
- (2) The delegation by the committee of any power under subsection (1) may be made subject to the condition that all or any orders made in pursuance or such delegation shall be subject to the right of appeal to or revision by, the committee within such period as may by bye-law be prescribed.]

# 34. Appointment of wards sub-committees :-

- (1) With the previous sanction of the [State] Government and subject to such conditions as the State Government may prescribe, [a committee may appoint a sub-committee consisting of such members as it may deem fit for the management of any one or more wards] any may delegate to the sub-committee all or any of the powers of the committee to be exercised within the ward or wards.
- (2) The sub-committee shall, if necessary, from time to time appoint one of its members to be chairman of the sub-committee.

# 35. Extraordinary powers of President or Vice-President in case of emergency :-

(1)On the occurrence or threatened occurrence of any event involving, or likely to involve extensive damage to property or danger to human life or grave inconvenience to the public the President or the Executive Officer or in the absence of the President

or during the vacancy of his office a Vice-President may, if in his opinion there is an emergency necessitating action before the matter can be considered by the committee, direct the execution of any such work or the doing of any such act which the committee is empowered to execute or do, as the emergency shall in his opinion justify or require, and may, direct that the expense of executing such work or doing such act be paid from the municipal fund;

Provided that every such action taken under this section shall be reported to the committee at its next meeting.

- (2) The President or Vice-President <sup>1</sup> [or the Executive Officer] shall not act under this section in contravention of any order of the committee.
- (3) The President or [in his absence] or during the vacancy of his office a VicePresident may prohibit, until the matter has been considered by the committee, the doing of any act which is in his opinion undesirable in the public interest:

Provided that the act is one which the committee has power to prohibit.

- (4) No direction given in this section shall be questioned in any court on the ground that the case was not one of emergency.
- 1. Added by Punjab Act, 2 of 1923, section 28.

### 36. Joint Committees :-

A committee may concur with any other committee, or with any district board, or with any cantonment authority, or with more than one such committee, board or authority in appointing out of their respective bodies a joint committee for any purpose in which they are jointly interested and in delegating to any such joint committee any power which might be exercised by either or any of the committees, boards or authorities concerned, and in framing or modifying regulations as to the proceedings of any such joint committee, and as to the conduct of correspondence relating thereto.

# 37. Vacancies and irregularities not to invalidate proceedings:

No act done or proceeding taken under this Act shall be questioned on the ground merely of the existence of any vacancy in any committee or joint committee, or on account of any defect or irregularity not affecting the merits of the case.

### 38. Constitution of Municipal Services :-

- (1) Notwithstanding anything, contained in this Act, the State Government may by notification, constitute in the prescribed manner all or any of the following Municipal Services, namely:-
- (i) Punjab Service of Municipal Executive Officers;
- (ii) Punjab Service of Municipal Engineers and Sectional Officers;
- (iii) Punjab Service of Municipal Health Officers;
- (iv) Punjab Service of Municipal Secretaries;
- (v) Punjab Service of Municipal Accountants; and
- (vi) Such other Municipal Services as the State Government may decide.
- (2) The State Government may make rules for regulating the recruitment and the conditions of service of members of the Municipal Services referred to the sub-section (1) and for the classification of such services.
- (3) The State Government may transfer any member of a Municipal Service from a post in one committee to a post carrying the same scale of pay in another committee.
- (4) The salary, allowances, gratuity, annuity, pension and other payments required to be made to the members of the Municipal Service in accordance with the conditions of their service shall be charged from the municipal fund in the prescribed manner.
- (5) Creation of posts in a Municipal Service and appointment of members thereto shall be made by the State Government or by an authority empowered by the State Government in this behalf after taking into consideration the requirements of the committees and their financial capacity but no such member shall be deemed to have been appointed to any civil service or post under the State.
- (6) Every person, who, immediately before the issue of a notification under subsection (1), is serving in a committee on a post in relation to which a Municipal Service is constituted, shall, on the issue of such notification, become a member of the corresponding Municipal Service, if he is found fit by an authority appointed by the Government in this behalf for becoming such a member on the basis of his qualification and service record :

Provided that his terms and conditions of service in so far as they relate to remuneration, gratuity and provident fund shall not be varied to his disadvantage on his becoming a member of the Municipal Service: Provided further that any such person may, by notice in writing given to the State Government, within a period of thirty days of the constitution of the Municipal Service, intimate his intention of not becoming a member of such Service and where such an intimation is given that person will not become a member of the corresponding Municipal Service and will continue to be governed by the same terms and conditions of service as were applicable to him immediately before the constitution of the Municipal Service.

[(6-A). In the case of a person who is not found fit under subsection 6 for becoming a member of the corresponding Municipal Service the post on which he is serving shall be deemed to have been abolished on the commencement of the Punjab Municipal (Second Amendment) Act, 1976, if the decision that he is not so fit was taken at any time before such commencement and in the case of others as and when such a decision is taken:

Provided that the Government may appoint such a person, with his consent on a post in any other Municipal Service to which he may be found suitable.]

[(7) Recruitment of members of the Municipal Services referred to in sub-section (1) shall be made by the State Government or by any authority empowered by the State Government in this behalf and nothing contained in the Punjab Public Service Commission (Additional Functions) Act, 1955, shall be deemed to apply to or require consultation with the Punjab Public Service Committee in respect of such requirement.]

# 39. Employment of other officers and servants :-

(1) Subject to the provisions of this Act and the rules and bye-laws made thereunder, a committee may, and if so required by the State Government shall, employ other officers and servants and may assign to such officers and servants such remuneration as it may think fit, and may suspend, remove, dismiss, or otherwise punish any officer or servants so appointed.

[Provided that no person who is a member of a committee shall be employed by a committee during the tenure of his term and for a period of twelve months thereafter.

(2) Nothing in this section shall prevent the State Government from making any provision in the rules under this Act for the reservation of appointments of posts and to lay down methods to secure such reservation in favour of Members of the Scheduled Castes, the Scheduled Tribes and such other backward classes of citizens which in the opinion of the State Government are not adequately represented in the services under the Municipal Committee.]

**40.** . :-

### 41. Powers to demand punishment or dismissal :-

If in the opinion of the [State] Government any officer or servant of the committee is negligent in the discharge of his duties, the committee shall on the requirement of the [State] Government, suspend, fine or otherwise punish him: and if in the opinion of the [State] Government he is unfit for his employment, the committee shall dismiss him.

Provided that before requiring the committee to suspend, fine or otherwise punish any officer or servant or before declaring any officer or servant as unfit for employment, the State Government shall give to the concerned officer or servant an opportunity of being heard.

# 42. Power to prevent extravagance in establishments :-

If, in the opinion of the [Deputy Commissioner], the number of persons employed by a Committee as officers or servants, or whom the Committee may propose to employ as such [other than those officers or servants, in respect whereof a Municipal Service has been constituted] or the remuneration assigned by the committee to those persons or any of them is excessive, the committee shall, on the requirement of the [Deputy Commissioner], reduce the number of those persons or the remuneration, as the case may be: Provided that the committee may appeal against any such requirement to the [State] Government, and the decision of the [State] Government, or any such appeal shall be final.

# 43. Pensions, leave allowances and provident fund :-

If an officer or servant of a committee is [person in the service of the (Government)], the committee may

(a) if his services are wholly lent to it, [make such contributions to his pensions, gratuity and leave allowances as may be required by

the condition of his service under the (Government) to be paid by him or on his behalf]; and

- (b) if he devotes only a part of his time to the performance of duties on behalf of the committee, contribute to his pension gratuity and leave allowance in such proportion as may be determined by the [State] Government.
- (2) If an officer or servant of a committee is not a [person in the service of the (Government)], the committee may, subject'to such conditions as the '[State] Government may prescribe
- (a) grant him leave, absentee or acting allowance; and
- [(b) if his pay is less than (seventy rupees) a month, either permit him to contribute to a provident or annuity fund established under (c) or grant him a gratuity on retirement : and
- (c) if his pay is over seventy rupees a month establish and maintain a provident or annuity found and compel him to contribute thereto.1
- (d) where such a fund has not been established or where such a fund has been established but he has been contributing thereto for less than the whole of his service, grant him a gratuity or purchase or arrange for an annuity for him on his retirement.
- (3) With the sanction of the [State] Government the committee may give an extraordinary pension of gratuity --
- (a) to any officer or servant injured in the execution of his duty;
- (b) to the family of any officer or servant who is killed in the execution of his duty or whose death is due to devotion to duty.
- (4) A pension, gratuity or annuity shall not exceed the sum, to which [......] such officer or servant or his family would be entitled if the service had been service under the Government.

# <u>44.</u> Pension, etc in case of service partly under the Government and partly under committee, :-

(1) If a person serving or having served under a committee has been or is transferred from or to the service of the Government or is partly employed by the [Government] and partly by a committee, the committee shall [make] such contributions to his pension and leave allowance as may be required, by the conditions

of his service under the (Government), to be paid by him or on his behalf.]

[(2) In the absence of a written contract to the contrary, the committee may dispense with the services of any such person by giving the [Government concerned] one month's previous notice.]

#### 45. Notice before discharge :-

- (1) In the absence of a written contract to the contrary, every officer or servant employed by a committee shall be entitled to one month's notice before discharge [.........] unless he is discharged during a period of probation or/for misconduct or was engaged for a specified term and discharged at the end of it.
- (2)Should any officer or servantemployedbyacommittee, in the absenceof a written contract authorising him so to do, and without reasonable cause, resign his employment or absent himself from his duties without giving one month's notice to the committee he shall be liable to forfeit a sum not exceeding one month's wages out of any wages due to him, and if no wages, or less tahn month's wages, are due to him, he shall be liable to a penalty not exceeding wages for one month or an amount equal to the difference between one month's wages and the wages due to him, which shall be recoverable in the manner provided by section 81].

[(3),(4)]

# 46. Authority to contract :-

- (1) The committee of any municipality of the first class nay, subject to the provisions of this Act, delegate to one or more of its members (other than an associate member) the power of entering on its behalf into any particular contract whereof the value or amount does not exceed five hundred rupees, or into any class of such contracts.
- (2) No contract by or on behalf of any committee whereof the value or amount exceeds five hundred rupees shall be entered into until it has been sanctioned at a meeting of committee.]

# 47. Mode of executing contracts and transfer of property :-

(1) Every contract made by or on behalf of the committee of any municipality of the first class whereof the value or amount exceeds one hundred rupees, and every contract made by or on behalf of the committee of any municipality of the second (and third class) whereof the value or amount exceeds fifty rupees, shall be in writing, and must be signed by two members of whom the President or a Vice-President shall be one, and countersigned by the Secretary:

Provided that, when the power of entering into any contract on behalf of the committee has been delegated under the last foregoing section, the signature or signatures of the members to whom the power has been delegated shall be sufficient.

- (2) Every transfer of immovable property belonging to any committee must be made by an instrument in writing, executed by the President or Vice-President, and by at least two other members of committee, whose execution thereof shall be attested by the Secretary.
- (3) No contract or transfer of the description mentioned in this section executed otherwise than in conformity with the provisions of this section shall be binding on the committee.

# 48. Penalty on member, officer or servant being interested in any contract made with a committee :-

(1) If any member, officer or servant of a committee or of a joint committee, without the previous permission in writing of the [Deputy Commissioner] voluntarily renders himself interested in any contract made with that committee or if within one month of his becoming interested in any such contract he neither resigns or obtains the permission in writing of the [Deputy Commissioner] for his remaining a member, officer or servant of the committee inspite of his interest in such contract, he shall be deemed to have committed an offence under section 168 of the Indian Penal Code:

Provided that for the purposes of this sub-section a person who has been elected but whose election has not been notified shall be deemed to be a member].

(2) No member, officer or servant of a committee of a joint committee shall by reason only of his being a shareholder, in, or a member of, any incorporated or registered company, be held to be interested in any contract entered into between the said company and the committee; or joint committee but no such person as aforesaid shall take part in any proceedings of the committee or joint committee relating to any such contract.

#### 49. Suits against committee and its officers :-

No suit shall be instituted against a committee, or against any officer or servant of a committee, in respect of any act purporting to be done in its or his official capacity, until the expiration of one month next after notice in writing has been, in the case of a committee, delivered or left at its office, and in the case of an officer or servant, delivered to him or left at his office or place of abode, stating the cause of action and the name and place of abode of the intending plaintiff: and the plaint must contain a statement that such notice has been so delivered or left:

Provided that nothing in this section shall apply to any suit instituted under section 54 of the Specific Relief Act, 1877.

### 50. Liability of members of the committee :-

- (1) Every person shall be liable for the loss, waste or misapplication of any money or other property belonging to a committee, if such loss, waste or misapplication is reported by the Examiner of Local Fund Accounts, or other audit authority empowered by the (State) Government in this behalf to be a direct consequence of his neglect or misconduct in the performance of his duties while a member of the committee; and he may after being given an opportunity, by notice served in the manner provided for the service of summonses in the Civil Procedure Code, to show cause by written or oral representation why he should not be required to make good the loss, be surcharged with the value of such property or the amount of such money by the Deputy Commissioner() and if the amount is not paid within fourteen days from the expiry of the period of appeal prescribed by sub-section (2) the Collector at the request of the Deputy Commissioner (- -) shall proceed forthwith to recover the amount as if it were an arrear of land revenue, and have it credited to the municipal fund.
- (2) The person against whom an order under (sub-section)(I) is made, may within thirty days of the notification of such order appeal to the [State Government] ( ) who shall appoint an officer to hear the appeal: and the appellate authority shall have the power of confirming, modifying or disallowing the surcharge:

Provided that no person shall under this section be called upon to show cause after the expiry of a period of four years from the occurrence of such loss, waste of misapplication or after the expiry of one year from the time of his ceasing to be a member: Provided further that nothing in this section shall be deemed to debar the aggrieved party from seeking a remedy in a Civil Court against an Order made under sub-section (1).

[(3) Nothing in this section shall apply to an associate member].

**CHAPTER 3A** 

FUNCTIONS OF THE MUNICIPALITIES

### **50A.** General Power of Municipalities :-

- (1) Subject to the provisions of this Act and the rule, regulations and bye-laws made thereunder, the municipal administration of a smaller urban area and a transitional area shall vest in the Municipal Council and a Nagar Panchayat respectively.
- (2) Without prejudice to the generality of the provisions of subsection (1), it shall be the duty of the Municipality to consider all periodical statments of the receipts and disbursements and all progress reports and pass such resolutions thereon as it thinks fit.

#### **50B.** Power and Authorities of Municipalities :-

- (1) Without prejudice to the generality of the provisions of subsection (7) of section 50-A, the State Government may, by notification endow the Municipalities with such powers and authorities as may be necessary to enable them to function as institutions of self-government, subject to such conditions as may be specified therein, with respect to,--
- (i) the preparation of plans for economic development and social justice;
- (ii) the performance of functions and implementation of the schemes which may be entrusted to them including the following namely: --
- (1) urban planning including town planning;
- (2) regulation of land-use and construction of building;
- (3) planning for economic and social development;
- (4) roads and bridges;
- (5) water supply for domestic, industrial and commercial purposes;
- (6) public health, sanitation conservancy and solid waste management;

- (7) fire services;
- (8) urban forestry, protection of the environment and promotion of ecological aspects;
- (9) safeguarding the interests of weaker sections of society, including the handicapped and mentally retarded;
- (10) slum improvement and upgradation;
- (11) urban poverty alleviation;
- (12) provisions of urban amenities and facilities such as parks, gardens and playgrounds;
- (13) promotion of cultural, educational and aesthetic aspects;
- (14) burials and burial grounds, cremations, cremation grounds and electric crematoriums;
- (15) cattle ponds and prevention of cruelty to animals;
- (16) vital statistics including registration of births and deaths;
- (17) public amenities including street lighting, parking lots, bus stops and public conveniences; and
- (18) regulation of slaughter houses and tanneries.
- (2) Nothing contained in the provisions of this section shall be construed to divest the Municipalities of various powers and functions vested in them under various provisions of this Act, rules and bye-laws made thereunder.]

#### CHAPTER 4

Municipal fund and property

# 51. Constitution of Municipal fund :-

There shall be formed for each municipality a municipal fund, and the shall be placed to the credit thereof

- (a) all sums received by or on behalf of the committee under this Act or otherwise (and):
- (b) the balance (if any) standing at the credit of the municipal fund of the municipality at the commencement of this Act). ( )

1	c)	١.															١
1	ς,	•	•	•	•	•	•	•	•	•	•	•	•	•	•	•	J

# 52. Application of fund :-

- (1) The committee shall set apart and apply out of the municipal fund :-
- (a) first, such sum as may be required for the payment of any amounts falling due on any loan legally contracted by it:
- [(b) secondly, such sum as the committee may be required by the [State] Government to contribute towards the cost of such Local Self-Government Board or Inspectorate as the [State] Government may establish, for the purpose of advising, assisting and supervising the work of municipal committees and other local bodies:

Provided that such sum shall not exceed an amount equal to one percent of the income for the financial year preceding the year, in which the committee is called upon ID make the contribution]:

- [(c) thirdly, such sum as may be required to meet the charges of its own establishment, including such subscriptions and contributions as are referred to in sections 43 and 44, and such sum as may be required for the maintenance of a police establishment under Chapter VI;
- [(d) fourthly, such sum as may be required to pay the expenses incurred in auditing the accounts of the committee, and such portion of the costs of any public expenditure by the [Central Government] or the [State] Government as may be held by the [State] Government to be equitably payable by the committee in return for services rendered to it.
- [(e) fifthly, such sum as the committee may be required by the State Gov.emment to contribute towards the maintenance of pauper lunatics or pauper lepers sent from any place in the [State] to mental hospitals or public asylums whether in or outside the State.
- (f) sixthly, such sum as may be due to the State Government in respect of the cost of maintenance by the State Government, on behalf of the committee, of water-works, drainage, sewage or other works.]
- [(g) seventhly, such sum to be paid annually by the committee to the State Government by way of contribution as is equivalent to
- (i) the total provision made in the budget for the year 1957-58 under the main head 'Education' excluding [the provision under the

sub-heads relating to public libraries, colleges, reading rooms and museums or pertaining to such other matters not relating to schools as the State Government may specify, educational grants and the provision made for 'original works' relating to schools; and

(ii) a sum representing one per centum of the total income from its own resources for the year 1957-58, in lieu of the deductions made for 'original works' made under clause (i):

[Provided that in respect of the financial year 1957-58, the committee shall make a payment to the State Government of the sums which have remained unexpended on 31st March, 1958, out of the provisions under the head 'Education' in the budget of 1957-58;

Provided further that in computing the total provision under subsection (i), school fees or other moneys received from students by the Committee, income from any property transferred to the State Government, donations for education from the public and such other income of the Committee as may be specified by the State Government shall be excluded.]

- (2) Subject to the charges specified in sub-section (1) and to such rules as the [State] Government may make with respect to the priority to be given to the several duties of the committee, the municipal fund shall be applicable to the payment in whole or in part, of the charges and expenses incidental to the following matters within the municipality, and with the sanction of the [State Government] outside the municipality, namely:-
- (a) the construction, maintenance, improvement, cleansing and repair of all public street, bridges, town-walls town-gates embankments, drains, privies, latrines, urinals, tanks and water-courses [and the preparation of compost manure]:
- (b) the watering and lighting of such streets or any of them;
- (c) the construction, establishment and maintenance of schools, hospitals and dispensaries, and other institutions for the promotion of education or for the benefit of the public health, and of resthouses, sarais, poorhouses, markets, [stalls] encamping grounds, pounds, and other works of public utility, and the control and administration of public institutions of any of these descriptions:
- (d) grant-in-aid to schools, hospitals, dispensaries, poor-houses,

leperasylums, and other educational and charitable institutions;

- (e) the training of teachers and the establishment of scholarships;
- (f) the giving of relief and the establishment and maintenance of relif works in time of famine or scarcity;
- (g) the supply, storage and preservation from pollution of water for the use of men or animals;
- (h) the planting and preservation of trees: and the establishment and maintenance of public parks and gardens;
- (i) the taking of a census, the registration of births, marriages and deaths, public vaccination and any sanitary measure;
- (j) the holding of fairs and any industrial exhibitions;
- (k) the preparation and maintenance of a record of rights in immovable property; and
- (I) all acts and things which are likely to promote the safety, health, welfare or convenience of the inhabitants or expenditure whereon may be declared by the committee, with the sanction of the [State] Government to be an appropriate charge on the municipal fund.
- [(3) Notwithstanding anything contained in the foregoing subsections of this Actno charges or expenses shall be paid from the municipal fund incidental to any matter which has been specifically declared by the State Government by general or special order to be a matter in regard to which no expenditure shall be met from municipal fund.
- (4) Subject to the provisions of this Act and the rules and bye-laws made thereunder it shall be the duty of the President and of any member presiding at any meeting of the committee or of a subcommittee to disallow the consideration or discussion of any matter for which provision is not made in section 52 or any other section of the Act.]

# 53. Payment of salary to President out of funds :-

With the sanction of the [State] Government as salary of such amount as the [State] Government may fix may be paid to the President of a committee not being a salaried [servant of the] [Government] out of the municipal fund.

# 54. Custody of municipal fund :-

- [(1) All moneys payable to the creditof the municipal fund shall be received by a municipal employee authorised by the committee in this behalf and shall be forthwith paid into the State Bank of India, in a Treasury of the Government, in a Nationalised Bank or in any other Bank approved by the Government in this behalf. Explanation. For the purposes of this section Nationalised Bank means a Bank specified in column 2 of the First Schedule to the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.]
- [(2) In places where there is no such treasury, sub-treasury or bank, the municipal fund may with the previous sanction of the [Deputy Commissioner] be deposited with any banker, or person acting as a banker, and who has given such security for the safe custody and repayment on demand of the fund if deposited as the [Deputy Commissioner] may in each case think sufficient].

#### 55. Investment of same :-

- [(1) A committee may, with the previous sanction of the [Deputy Commissioner], invest any portion of its municipal fund in securities of [the Central Government], or invest in such other securities or place in such other manner as the State Government may approve in this behalf, and vary such investment of placement for others of like nature.]
- (2) The income resulting from [such] securities [or placements] and the proceed of the sale of the same shall be credited to the municipal fund.

# 56. Property vested in committee :-

- (1) Subject to any special reservation made or to any special conditions imposed by the [State] Government, all property of the nature hereinafter in this section specified and situated within the municipality, shall vest in and be under the control of the committee, and with all other property which has already vested or may hereafter vest in the committee, shall be held and applied by it for the purposes of this Act, that is to say: -
- (a) all public town-walls, gates, markets, [stalls], slaughter-houses, manure and night-soil, depots and public buildings of every description which have been constructed or are maintained out of the municipal fund:

- (b) all public streams, springs and works for the supply, storage and distribution of water for public purposes, and all bridges, buildings, engines, materials and things connected therewith or appertaining thereto, and also any adjacent land (not being private property) appertaining to any public tank or well;
- [(c) all public sewers and drains, and all sewers, drains, culverts and water-courses in or under any public streets or constructed by or for the committee, alongside any public street and all works, materials and things appertaining thereto:]
- (d) all dust, dirt, dung, ashes, refuse, animal matter or filth or rubbish of any kind or dead bodies of animals, collected by the committee from the street, houses, privies, sewers, cess-pools or elsewhere or deposited in places fixed by the committee under section 154;
- (e) all public lamps, lamp-posts, and apparatus connected therewith or appertaining thereto;
- (f) all land or other property transferred to the committee by the [Government] or acquired by gift, purchase or otherwise for local public purposes;
- [(g) all public streets, not being land owned by [Government] and the pavements, stones and other materials, thereof, and also trees growing on and erections materials, implements and things provided for such streets.]
- (2) Where any immovable property is transferred otherwise than by the sale by the [State] Government to a municipal committee for public purposes it shall be deemed to be a condition of such transfer, unless specially provided to the contrary, that should the resumed by Government, property at any time compensation payable therefor shall, notwithstanding anything to the contrary in the Land Acquisition Act, 1894, in no case exceed amount if any paid to the Government for the transfer, the together with the cost or the present value, whichever shall be less, or any buildings erected or other works executed on the land by the municipal committee.
- [(3) The committee shall maintain a register and a map of all immovable property of which it is the proprietor, or which vests in it; or which it holds in trust for the State Government.]

#### 57. Management of public institutions :-

- (1) The management, control and administration of every public institution maintained out of the municipal fund, shall vest in the committee.
- (2) When any public institution has been placed under the direction, management and control of the committee, all property, endowments and funds belonging thereto shall be held by the committee in trust for the purposes to which such property, endowments and funds were lawfully applicable at the time when the institution was so placed:

Provided that the extent of the independent authority of the committee in respect of any such institution may be prescribed by the [State] Government: Provided also that nothing in this section shall be held to prevent the vesting of any trust property in the Treasurerof Charitable Endowments under the Charitable Endowments Act, 1890.

#### **58.** . :-

Acquisition of land. When any land, whether within or without the limits of a municipality, is required for the purposes of this Act, the State Government may, at the request of the committee, proceed to acquire it under the provision of the Land Acquisition Act, 1894, and on payment by the committee of the compensation awarded under that Act, and of any other charges incurred in acquiring the land, the land shall vest in the committee. Explanation. - When any land is required for a new street or for the improvement of an existing street, the committee may proceed to acquire, in addition to the land to be occupied by the street, the land necessary for the sites of the buildings to be erected on both sides of the street and such land shall be deemed to be required for the purposes of this Act.

# <u>59.</u> Transfer to Government of property vesting in committee :-

The committee may, with the sanction of the [State] Government transfer to [Government] any property vesting in the committee under section 56 or section 57, but so as to affect any trusts or public rights subject to which the property is held:

[Provided that where a committee has passed a resolution under section 3 of the Punjab Local Authorities (Aided Schools) Act, 1959 or the State Government has taken over management of aided schools of a committee under section 5 of that Act all rights and interests in the establishment, maintenance and management of the aforesaid schools immediately before the 1st October, 1957, including all interests in the lands, buildings, playgrounds, hostels of the said schools as also in the movable properties like furniture, books, apparatus, maps and equipment pertaining thereto shall be deemed to have been transferred to the State Government on that date and, all unspent balances in respect of grants and contributions received for the maintenance and promotion of these schools shall be deemed to have been surrendered to the State Government.]

#### **60.** Saving of ActXI of 1879 :-

Nothing in this Act shall affect the [Local Authorities Loan Act, 1879]

CHAPTER 5
Taxation

#### 61. Taxes which may be imposed :-

Subject to any general or special orders which the [State] Government may make in this behalf, and to the rules, any committee may, from time to time for the purposes of this Act, and in the manner directed by this Act, impose in the whole or any part of the municipality any of the following taxes, namely:

[(a) A tax payable/by the owner of building and lands not exceeding fifteen per cent of the annual value.]

Provided [- -] that in the case of lands and buildings occupied by tenants in perpetuity, the tax shall be payable by such tenants:

(b) a tax on persons practicing any profession or art or carrying on any trade or calling in the municipality;

[Explanation. - A [person in the service of the [Government] or person holding an office under the [State] Government or the [Central Government] or a local [or other public] authority shall be deemed to be practicing a profession within the meaning of this sub-clause.]

(c) a tax payable by the owner, on all or any vehicles [other than motor vehicles] animals used for riding, drought or burden, and dogs, when such vehicles, animals used as aforesaid, and dogs are kept within the municipality;

- [(d) a tax, payable by the employer, on menial domestic servants;
- (e) a tax, payable by the occupier of any buildings in respect of which the committee has, in exercise of the powers conferred by sections 159 to 165 of this Act, undertaken the house scavenging;]
- [(ee) in addition to the tax imposed under clause (a) scavenging tax, payable by the occupier, on buildings and lands of such percentage of the annual value thereof as the State Government may, by notification declare to be reasonable for providing for the collection, removal and disposal by the committee of all filth and polluted obnoxious matter from latrines, urinals, cess-pools and for efficiently maintaining and repairing the municipal drains constructed or used for the reception or conveyance of such filth or polluted and obnoxious matters:
- (f) a tax payable by persons presenting building applications to the committee;

Provided that a committee shall not impose any tax without the previous sanction of the [State] Government when -

- (i) it consists of members less than three fourths of whom have been elected; or
- (ii) its cash balances have, at any time within the three months preceding the date of the passing of the resolution imposing the tax, fallen below Rs. 20,000 or one-tenth of the income accured in the previous financial whichever amount shall be less.
- (2) Save as provided in the foregoing clause, with the previous sanction of the State Government any other tax which [State Legislature] has power to impose in the State under the [Constitution].

[Nothing in this section shall authorise the imposition of any tax which the State Legislature has no power to impose in the [State] under the [Constitution.]

Provided that a committee which immediately before the commencement of [Constitution] was lawfully levying any such tax under this section as then in force, may continue to levy that tax until provision to the contrary is made by [Parliament] [Explanation. - In this section "tax" includes any duty, case or fee.]

#### 62. Procedure to impose taxes :-

- (1) A committee may, at a special meeting pass a resolution to propose the imposition of any tax under section 61.
- (2) When such a resolution has been passed the committee shall publish a notice, defining the class of persons or description of property proposed to be taxed, the amount or rate of the tax to be imposed, and the system of assessment to be adopted,
- (3) Any inhabitant objecting to the proposed tax may, within thirty days from the publication of the said notice, submit his objection in writing to the committee; and the committee shall at a special meeting take his objection into consideration.
- (4) If the committee decides to amend its proposals or any of them, it shall publish amended proposals along-with a notice indicating that they are modification of those previously published for objection.
- (5) Any objections which may within thirty days be received to the amended proposals shall be dealt with in the manner prescribed in sub-section (3). (3) of section 80-A of the Government of India Act, a local authority may be authorized to impose by any law made by the local legislature without the previous sanction of the Governor-General" by the Government of India (Adaptation of Indian Laws) Order 1937.
- (6) When the committee has finally settled its proposals it shall, if the proposed tax falls under clauses (b) to (f) of sub-section (1) of section 61 direct that the tax be imposed and shall forward a copy of its order to the effect through the [Deputy Commissioner], to the State Government and if the proposed tax falls under any other provision it shall submit its proposals together, with the objection if any made in connection therewith to the [Deputy Commissioner].
- (7) If the proposed tax falls under clause (a) of sub-section (1) of section 61, the [Deputy Commissioner], after considering the objections received under sections (3) and (5) may either refuse to sanction the proposals or return them to the committee for further consideration, or sanction them without modification or with such modification not involving an increase of the amount to be imposed, as he deems fit, forwarding to the [State] Government a copy of the proposal and his order of sanction; and if the tax falls under subsection (2) [ ] of section 61, the [Deputy Commissioner]

shall submit the proposals and objections with his recommendations to the State Government.

(8) The [State] Government on receiving proposals for taxation under sub-section (2) [-] may sanction or refuse to sanction the same or return them to the committee for further consideration.

- (a) When a copy of order under sub-section (6) and (7) has been received, or
- (b) when a proposals has been sanctioned under sub-section (8) [ ] the State Government shall notify the imposition of the tax in accordance with such order or proposal, and shall in the notification specify a date not less than [one month] from the date of notification, on which the tax shall come into force.
- (11) A tax leviable by the year shall come into force on the first day of January or on the first day of April on the first day of July, or on the first day of October in any year, and if it comes into force on any other than the first day of the year by which it is leviable shall be leviable by the quarter till the first day of such year then next ensuing.
- (12) A notification, of the imposition of a tax under this Act shall be conclusive evidence that the tax has been imposed in accordance with the provisions of the Act.

#### **62A.** Power of Government in taxation :-

- (1) The State Government may, by special or general order notified in the official Gazette, require a Committee to impose any tax mentioned in section 61 not already imposed at such rate and within such period as may be specified in the notification and the Committee shall thereupon act accordingly.
- (2) The State Government may require a Committee to modify the rate of any tax already imposed and thereupon the Committee shall modify the tax as required within such period as the State Government may direct.
- (3) If the Committee fails to carry out any order passed under subsection (1) or

(2) the State Government may by a suitable order notified in the official Gazettee impose or modify the tax. The order so passed shall operate as if it were a resolution duly passed by the Committee as if the proposal was sanctioned in accordance with the procedure contained in section 62.

#### 63. Preparation of assessment list :-

The committee shall cause an assesee list of all buildings and lands on which any tax is imposed to be prepared, containing --

- (a) The name of the street or division in which the property is situated;
- (b) designation of the property, either by name or by number sufficient for identification;
- (c) the names of the owner and occupier, if known;
- (d) the annual value [....]; and
- (e) the amount of the tax assesed thereon by the committee.

#### 64. Publication and completion of assessment list :-

When the assessment list has been completed, the committee shall give publice notice thereof, and the place where the list or a copy thereof may be inspected, and every person claiming to be eighter owner or occupier of property included in the list and any authorised agent of such person shall be at-liberty to inspect the list and to make extracts therefrom withhout charge.

# <u>65.</u> Public notice of the time fixed for revising assessment list :-

- (1) The committee shall at the time of the publication of such assessment list give public notice of a time, not less than one month thereafter, when it will proceed to revise the valuation and assessment; and in all cases in which any property is for the first time assessed, or the assessment thereof is increased, it shall also give notice thereof to the owner or occupier of the property.
- (2) All objections to the valuation and assessment shall be made in writing before the time fixed in the notice or orally or in writing at that time.

#### 66. Settlement of List :-

[(1) After the objections have been enquired into and the persons

making them have been allowed an opportunity of being heard either in person or by authorised agents, as they may think fit, and the revision of the valuation and assessments has been completed the amendments made in the list shall be authenticated by the signatures of atleast two members of the committee, who shall at the same time certify that no valid objection has been made to the evaluation and assessment contained in the list, except in the cases in which amendments have been entered therein, and subject to such amendments as may thereafter be duly made, the tax so assessed shall be deemed to be the tax for the year commencing on the first day of April of the year in which notice was issued under section 64 or section 65 of the Act:

Provided that this date will not be earlier to the date on which the building came into existence.].

(2) The list when amended under this section shall be deposited in the committee's office and shall there be open during office hours to all owners or occupiers of property comprised therein or the authorised agents of the persons, and a public notice that it is so open shall forthwith be published.

#### 67. Further amendments of assessment list :-

- (1) The committee may at any time amend the list by inserting the name of any person whose name ought to have been or ought to be inserted, or by inserting any property which ought to have been or ought to be inserted, or by altering the assessment on any property which has been erroneously valued or assessed through fraud, accident or mistake, whether on the part of the committee or of the assessee, or in the case of a tax payable by the occupier by a change in the tenancy, after giving notice to any person affected by the amendment, of a time, not less than one month from the date of service at which the amendment is to be made.
- (2) Any person interested in any such amendment may tender his objection to the committee in writing before the time, fixed in the notice or orally or in writing at that time, and shall be allowed on oportunity of being heard in support of the same in person or by authorized agent, as he may think fit.
- "(3) Notwithstanding anything contained in this Act, the Committee may with a view to give effect to the annual value as modified by the Punjab Municipal (Amendment) Act, 1994, amend the assessment list of the year commencing on the first day of April of

the relevant year for increasing or reducing annual value of any property and of the assessment thereupon after giving notice at any time to any person affected by the amendment of a period not less than one month from the date of service at which the amendment is to be made and the Committee shall consider any objection made in this regard by any such person and the amended assessment list shall come into force with effect from the first day of April of the year in which notice was given to the person affected."

#### 68. Preparation of new assessment list :-

- (1) Where the assessment of land or building has been made on the basis of the annual value as specified in clause (i) of section 3, the assessment list will be valid for a period of five years and after the expiry of the period of five years, the annual value may be determined at the option or the owner either in accordance with the method specified in sub-clause (b) of clause (i) of section 3 or by increasing it by ten per cent of the annual value already fixed.
- (2) In the case of land or building which is occupied by the tenant, the annual value may be revised when revision in the rent is made: Provided that where no revision in rent is made and period of five years has elapsed since the date of the previous assessment, the annual value may be enhanced for reasons to be recorded in writing and after hearing the landlord.].

#### 68A. Power to amend assessment list in certain coses :-

- (1) Notwithstanding anything contained in this Chapter, where the prescribed authority is satisfied that any property has been erroneously valued or assessed through fraud, accident or mistake, whether on the part of the committee or of the assessee, it may, after giving to the ssessee an opportunity of being heard and after making such enquiry as it may deem fit pass an order amending the assessment already made and fixing the amount of tax; paybale for that property and on the issue of such an order the assessment list then in force shall, subject to the order, if any, passed in appeal, be deemed to have been amended accordingly with effect from first day of January, or first day of April, or first day of July, or first day of October, next following the month in which the order is passed.
- (2) Any person aggrieved by an order of the prescribed authority

may, within a period of thirty days of the date of communication to him of the order, file an appeal to State Government which shall decide the appeal after giving to the appellant an opportunity of being heard.]

#### 69. Tax not invalid for defect of form :-

No assessment and no charge of demand of any tax made under the authority of this Act shall be impeached or affected by reason of any mistake in the name, residence, place of business or occupation of any person liable to pay the tax, or in the description of any property or thing liable to the tax, or of any mistake in the amount of assessment of tax, or by reason of any clerical error or other defect of form: and it shall be enough in any such tax on property or any assessment of value for the purpose of any tax if the property taxed or assessed is so described as to be generally known; and it shall not be necessary to name the owner or occupier thereof

#### 70. Power of the committee in regard to taxes :-

- (1) A committee may exempt, in whole or in part, for any period not exceeding one year from the payment of any such tax, any person who by reason of poverty may in its opinion be unable to pay the same, and may renew such exemption as often as may be necessary.
- (2) A committee, by a resolution passed at a special meeting and confirmed by the [State] Government, may --
- (a) provided that all or any persons may be allowed to compound for taxes imposed [under sub-clauses (c), (d) and (e) of clause (1) and under clauses (2) and (3)] of section 61;
- (b) abolish, suspend or reduce in amount any tax imposed under the foregoing sections; or
- (c) exempt in whole or in part from the payment of any such tax, any person or class of persons or any property or description of property.

#### 71. Power of the State Government in regard to taxes :-

(1) The [State] Government may by order exempt in whole or in part from the payment of any such tax any person or class of persons or any property or description of property. If at any any time it appears to the [State] Government on complaint made or

otherwise, that any tax imposed under the foregoing sections is unfair in its incidence or that the levy thereof or of any part thereof is injurious to the interests of the general public, it may require the committee to take within a specified period measures to remove the objection; and, if within the period the requirement is not complied with to the satisfaction of the State Government the State Government may be notification suspend the levy of the tax or of such part thereof until the objection has been removed.

### 72. Remission of tax on unoccupied immovable property :-

(1) When any property assessed to a tax under [sub-clause (a) of clause (i) of section 61,] which is payable by the year or by instalments, has remained unoccupied and unproductive of rent throughout the year or the period in respect of which any instalment is payable, the committee shall remit the amount of the tax or of the instalment, as the case may be:

Provided that no such remission shall be granted unless, notice in writing of the circumstances under which it is claimed has been given to the committee within the first month after the expiry of the period in respect of which it is so claimed.

- (2) When any such property as aforesaid -
- (a) has not been occupied or productive of rent for any period of not less than sixty consecutive days, or
- (b) consists of separate tenements, one or more of which has or have not been occupied or productive of rent for any such period as aforesaid; or
- (c) is wholly or in greater part demolished or destroyed by fire or otherwise; the committee may remit such portion (if any) of the tax or instalment as it may think equitable.
- (3) The burden of proving the facts entitling any person to claim relief under this section shall lie upon him.
- (4) For the purposes of the section neither the presence of a caretaker nor the mere retention in an otherwise unoccupied dwelling house of the furniture habitually used in it shall constitute occupation of the house.
- (5) For the purposes of this section a house shall be deemed to be productive of rent if let to a tenant who has a continuing right of

occupation thereof, whether it is actually occupied by such tenant or not.

[(6) The enquiry necessary for a decision whether any relief shall be granted under this section shall be held by the Executive Officer who shall make such recommendation to the committee as he may deem proper;

Provided that the committee shall not grant any remission of tax unless such remission is recommended by the Executive Officer].

# 73. Duty of furnishing true information regarding liability to municipal taxation :-

- (1) Every person shall on the demand of an officer duly authorised by the committee in this behalf furnish such information as may be necessary in order to ascertain whether such, person is liable to pay any municipal tax; and every hotel or lodging house keeper of secretary of a residential club shall also on demand made as aforesaid furnish a list of all persons residing in such hotel, lodginghouse or club.
- (2) If any person so called upon to furnish such information omits to do so or furnishes information which is untrue, he shall be punishable with fine which may extend to one hundred rupees.
- [(3) It would be obligatory for the owner to inform the committee about the rent being charged from the tenant and also about the increase in the rent by filing a statement in the manner prescribed.
- (4) In the event of the owner not giving the information as required under sub-section (3), the owner shall be liable to pay a penalty which may extend to the amount of the tax payable on land or building under sub-section (1) of section 61 of this Act.]

# 74. Notice to be given to the committee of all transfers of title of person primarily liable to payment of property tax :-

(1) Whenever the title to or over any building or land of any person primarily liable for the payment of property taxes on such property is transferred the transferor [and the transferee] shall within three months of the registration of the deed of transfer if it be registered, or if it be not registered within three months of its execution or if no instrument be executed of the actual transfer give notice in writing of such transfer to the committee.

- (2) Every person primarily liable for the payment of a tax on any property, who transfers his title to or over such property, without giving notice of such transfer to the committee as aforesaid, shall, in addition to any other liability which he incurs through such neglect, continue liable for the payment of all such taxes from time to time payable in respect of the said property until he gives such notice, or until the transfer shall have been recorded in the committee's books.
- [(3) Whenever the title to or over any building or land has devolved upon any person by inheritance, the heir shall within three months of the date of the death of the former owner give notice in writing of such inheritance to the committee.
- (4) But nothing in this section shall be held to diminish the liability of the transferee or hire for the said taxes or to affect the prior claim of the committee for the recovery of the taxes due thereupon.]
- [(5) Whoever contravenes the provisions of sub-section (1) and (3) shall, in addition to any other penalty which he incurs through such neglect, be punishable with fine which may extend to fifty rupees, and, in the case of continuing breach, with a further fine which may extend to five rupees for every day after the first during which the breach continues.]

# <u>75.</u> Power of entry for the purposes of valuation or taxation :-

The committee may authorize any person. -

- (a) after giving twenty-four hours' notice to the occupier, or, if there be no occupier, to the owner, of any building or land, at any time between sunrise and sunset to enter, inspect and measure any building for the purpose of valuation;
- (b) to enter and inspect any stable, coach-house or other place wherein there is reason to believe that there is any vehicles or animal liable to taxation under this Act or for which a licence has not been duly taken out.

#### 76. Power to examine article liable to octroi :-

Every person bringing or receiving within the octroi [or terminal] limits of any municipality any article on which octroi or [terminal tax] is payable shall when required by an officer duty [authorized by the State Government or the Committee] in this behalf and so

far as maybe necessary for ascertaining the amount of tax chargeable.

- (a) permit that officer to inspect, examine, weigh and otherwise deal with the article, and
- (b) communicate to that officer any information and exhibit to him bill, invoice or document of a like nature which he may possess relating to the article.

#### 77. Power to search where octroi is leviable :-

- (1) If any person bringing or receiving conveyance or package within the octroi or [terminal tax] limits of a municipality on which octroi or [terminal tax] is or is believed to be leviable, shall refuse, on the demand of an officer [authorizid by the State Government or the committee] in this behalf, to permit the officer to inspect, weigh or otherwise examine the contents of the conveyance or package for the purpose of ascertaining whether it contains any articles in respect of which octroi or [terminal tax] is payable or shall refuse to communicate to that officer any information and exhibit to him any bill, invoice or document of a like nature which he may possess relating to the article, or with the intention of defrauding the committee or a lessee under section 83 shall communicate any such information which is false or exhibit any such bill, invoice or document of a like nature which is false, forged or fraudulent he shall be punishable with a fine which may extend to fifty rupees.
- (2) Any such person may demand that the conveyance or package or both, as the case may be shall be taken without unnecessary delay before [a member of the committee or the secretary] or a magistrate who shall cause the inspection to be made in his presence.
- [(3) Without prejudice to the provisions of sub-section (1) in case of non-payment of any octroi on demand, the officer referred to in section 76 may seize any article on which the octroi is chargeable to satisfy the demand.
- (4) The committee or an officer authorised by it in this behalf may after the lapse of five days from the seizure and after the issue of proclamation fixing the time and place of sale, cause any property so seized or so much thereof as may be necessary to be sold by auction to satisfy the demand including the amount of penalty with

the expenses occasioned by the seizure custody and sale thereof, unless the demand including the amount of penalty an expenses are in the meantime paid:

Provided that by order of the officer authorised by the committee in this behalf, articles of a perishable nature which cannot be kept for five days without serious risk of damage may be sold after the lapse of such shorter time as he may, having regard to the nature of the articles, think proper]

# 78. Power to fix octroi or terminal tax limits and penalty for evasion of octroi or terminal tax :-

If [animals or articles] passing the octroi or [terminal tax] boundary of a municipality are liable to the payment of octroi [or terminal tax] then every person who [- -] causes or abets the introduction of, or him self introduces or attempts to introduce within the said octroi [or [terminal tax] boundary, any such [animals or articles] upon which payment of the octroi [or terminal tax] due on such introduction has neither been made nor tendered, shall be punishable with fine which may extend to [twenty] times the value of such octroi or [terminal tax] or to fifty rupees, whichever may be greater. [----]

### 78A. Extension of taxation limits by agreement :-

- (1) When a committee, with the sanction of the [State] Government has agreed with a Cantonment Authority [----] or [the committee of] an area notified under S.241 that in consideration of the payment of a lump sum or otherwise the same limits for octroi or terminal tax or any toll or tax shall be established for the contracting parties, the committee may fix limits under S. 188 so as to include so much of the area controlled by the said contracting parties as it may deem necessary, and shall have the powers of collecting such toll or tax or octroi or terminal tax on animals or articles within the such limits, and the provisions of this Actfor the assessment and collection of such tax or toll or octroi or terminal tax shall apply in the same way as if the said limits were wholly comprised in the area of the municipality.
- (2) The total of the proceeds taxes or tolls made, in the joint area of the municipality and Cantonment [-----] or notified area and the cost thereby incurred shall be apportioned between the municipal fund and the fund subject to the control of the Cantonment Authority [ ] or notified area in such proportion as

shall have been determined by the agreement.]

#### 78B. Taxation on articles exported :-

When terminal tax is leviable on animals or articles conveyed out of the terminal tax limits the provisions of sections 76,77,78 and 78A shall be deemed, so far as may be, to apply in respect of the animals or articles so conveyed.]

#### 79. Taxes when payable :-

Subject to the provisions of section 62 (7) and (8) and 66 any tax imposed under this chapter and payable periodically shall be payable on such dates and in such instalments (if any) as the committee, with the previous sanction of the Deputy Commissioner, may from time to time direct.

### 80. Recovery of taxes payable by owner :-

- (1) When any sum is due on account of a tax payable under this Act in respect of any property by the owner thereof the committee shall cause a bill for the amount, stating the property and the period for which the charge is made to be delivered to the person liable to pay the same.
- (2) If the bill be not paid within ten days from the delivery thereof the committee may cause the notice of demand to be served on the person liable to pay the same, and if he does within seven days from the service of of the notice, pay the sum due, with any fee leviable for the notice, or show sufficient cause for non-payment the sum due with the fee shall be deemed to be an arrear of tax.
- (3)[Any sum due or the amount of tax payable under this Act], besides being recoverable in any other manner provided in this Act it shall, subject to any claim on behalf of [Government] be a first charge on the property, in respect of which it is payable, and shall be recoverable; on application made in this behalf by the committee to the Collector, as if the property were an estate assessed to land revenue and the arrear were an arrear of such revenue due thereon: Provided that nothing in this sub-section shall authorised the arrest of a dafaulter.
- (4) If any tax or sum leviable under this Act from the owner is recovered from the occupier, such occupier shall, in the absence of any contract to the contrary, be entitled to recover the same from the owner and may deduct the same from the rent then or thereafter due by him to the owner.

#### 81. Recovery of taxes, etc:

- (1) Any arrears of any tax, water rate, [rent] fee or any other money claimable by a committee under this Act may be recovered on application to a Magistrate having jurisdiction within the limits of the municipality, or in any other place where the person from whom the money is claimable may for the time being be resident, by the distress and sale or any movable property within the limits of his jurisdiction belonging to such person [The cost of such proceedings shall be recoverable from the defaulter in the same manner as the said arrears.]
- [(2) An application made under sub-section (1) shall be in writing and shall be signed by the [President, a Vice-President or the secretary] of the committee, but it shall not be necessary to present it in person.]

# 81A. Recovery of water tax and water rate as arrears of land revenue :-

When a committee has made over to the [State] Government its water works for maintenance, any arrears of water tax and water rate or both due to the committee under this Act, may be recoveredbythe[State] Government on behalf of the committee as arrears of landrevenue.]

# 82. Recovery of octroi and tolls :-

- (1)Incase of non-payment of any octroi [orterminal tax] or of any toll on demand, the officer empowered to collect the same may seize any article on which the octroi [or terminal tax] is chargeable or any vehicle or animal on which the toll is chargeable, or any part of its burden of sufficient value to satisfy the demand.
- (2) The committee after the lapse of five days from the seizure, and after the issue of a proclamation fixing the time and place of sale, may cause any property so seized, or so much thereof, as may be necessary to be sold by auction to satisfy the demand with the expenses occasioned by the seizure, custody and sale thereof, unless the demand and expenses are in the meantime paid:

Provided that, by order of the [President or a Vice-President] articles of a perishable nature which could not be kept for five days without serious risk of damage may be sold after the lapse of such shorter time as he may, having regard to the nature of the article think proper.

#### 83. Powers to lease the collection of octroi or tolls :-

The collection of any octroi [or terminal tax] or toll may be leased by the committee, with the previous sanction of the [Deputy Commissioner] for any period not exceeding one year and the lessess and all persons employed by him in the management and collection of the octroi [or terminal tax] or toll shall in respect thereof -

- (a) be bound by any orders made by the committee for their quidance;
- (b) have such powers exercisable by officers of a committee under this Act, as the committee may, from time to time confer upon them; and
- (c) be entitled to the same remedies and be subject to the same responsibilities as if they were employed by the committee for the management and collection of the octroi [or terminal tax] or toll.

#### 84. Appeals against Taxation :-

- (1) An appeal against the assessment or levy of any or against the refusal to refund any tax under this Act shall lie to the Deputy Commissioner or to such other officer as may be empowered by the [State] Government in this behalf: Provided that, when the [Deputy Commissioner] or such other officer as aforesaid is, or was then the tax was imposed, a member of the committee, the appeal shall lie to the [State] Government.
- (2) If on the hearing of an appeal under the section, any question as to the liability to or the principle of assessment of, a tax arises on which the officer hearing the appeal entertains reasonable doubt, he may either of his own motion or on the application of any person interested draw up a statement of the facts of the case and the point on which doubt, is entertained, and refer the statement with his own opinion on the point for the decision of the [High Court.]
- (3) On a reference being made under sub-section (2), the subsequent proceedings in this case shall be, as nearly as may be, in conformity with the rules relating to references to the High Court contained in section 113 and Order XLVI of the Code of Civil Procedure.
- (4) In every appeal the costs shall be in the discretion of the officer

deciding the appeal.

- (5) Costs awarded under this section to the Committee shall be recoverable by the committee as thought they were arrear of a tax due from the appellant.
- (6) If the committee fail to pay any costs awarded to an appellant within ten days after the date of the order for payment thereof, the officer awarding the costs may order the person having the custody of the balance of the municipal fund to pay the amount.

#### 85. Limitation of appeal :-

(1) No appeal shall lie in respect of a tax on any land or building unless it is prescribed by section 66 or section 68, or after the date of any final order section 61, as the case may be and no appeal shall lie in respect of any other tax unless it is preferred within one month from the time when the demand for the tax is made:

Provided that an appeal may be admitted after the expiration of the period prescribed therefore by this section if the appellant satisfies the officer before whom the appeal is preferred that he had sufficient cause for not presenting the appeal within that period.

(2) No appeal shall be entertained unless the appellant has paid all [-] municipal taxes due from him to the committee upto the date of such appeal.

# 86. Taxation not to be questioned except under this Act :-

- (1) No. objection shall be taken to any valuation or assessment, nor shall the liability of any person to be assessed or taxed be questioned, in any other manner or by any other authority than is provided in this Act.
- (2) No refund of any tax shall be claimable by any person otherwise than in accordance with the provisions of this Act and the rules thereunder.

CHAPTER 6
Municipal Police

#### 87. Police Establishment :-

(1) Every committee shall, unless relieved of this obligation by the [State] Government maintain a sufficient police establishment for police requirements, within municipal limits and for the

performance of the duties imposed on it by this Act.

(2) The establishment maintained under sub-section (1) shall consist either of a body of watchmen or of part of the general police under the [State] Government within the meaning of section 2 of Act V of 1961, or partly of one and partly of the other, as the [State] Government may determine; and shall consist of such number of officers and men who shall respectively receive such pay, leave allowances, gratuities and pensions as the committee may from time to time after consultation with the District Magistrate and the Inspector- General of Police, and subject to the final decision of the [State] Government direct.

### 88. Relief of Committee from police charges :-

- (1) The [State] Government may relieve any committee of the whole or part of the cost of the police establishment, and may enter into a contract with the committee on such terms as may be agreed on, that in consideration of such relief, the committee shall pay periodically a sum not exceeding the amount thereof, or undertake any services within the municipality to which the municipal fund can properly be applied and which are estimated to cost not more than the amount of the relief.
- (2) When a committee has been relieved under this section of the whole or part of the cost of the police establishment which it is required to maintain the [State] Government shall maintain such police establishment as it shall consider necessary, and the establishment so maintained may consist either of a body of the watchmen or of a part of the general police force under the [State] Government within the meaning of section 2 of Act V of 1861, or partly of one and partly of the other.

# 89. Appointment, liabilities and duties of municipal watchmen:

- (1) If the establishment maintained under this chapter consists wholly or in part of watchmen, they
- (a) shall be under the orders of the Superintandent of Police, subject to the general control of the District Magistrate;
- (b) shall be appointed and promoted, and shall be liable to dismissal, suspension, reduction or fine, under such rules as the [State] Government may, make in this behalf;

- (c) shall perform such duties as the [State] Government may, subject to the provisions of this Act, direct; and
- (d) shall possess the same powers, be entitled to the same assistance, enjoy the same protection, be subject to the same responsibilities, and be liable to the same penalties, as if they were police officers enrolled under Act V of 1861.
- (2) Any person obstructing any such watchmen in the discharge of his duties may be arrested without warrant by a police officer or by any such watchmen.

# 90. Duties of municipal police enrolled under Act V of 1861:-

If the establishment maintained under this chapter or any portion thereof consists of part of the general police. force, the [State] Government may notwithstanding anything contained in Act V of 1861, or in any other Act for the time being in force, define, subject to the provisions of this Act, the duties which the officers and men of the establishment or such portion thereof may or may not be required to perform.

# <u>91.</u> Powers and duties of police in respect of offences against Act and rules, and assistance to municipal authorities:

- (1) Every member of a police establishment under this Act shall give immediate information to the committee of any offence committed against this Act or the rules or the rules or bye-laws, and shall be bound to assist all members officers and servants of the committee in the exercise of their lawful authority.
- (2) Every member of such police establishment may arrest any person committing in his view any offence against this Act or the rules or bye-laws
- (a) if the name and address of the person are unknown to him, and
- (b) if the person declines to give his name and address, or if there is reason to doubt the accuracy of the address if given.
- (3) A person arrested under this section may be detained until his name and address have been correctly ascertained:

Provided that no person so arrested shall be detained longer than may be necessary for bringing him before a magistrate except under the order of a magistrate for his detention.

#### 92. Police protection at fairs, etc:

When special police protection is in the opinion of the [State] Government, requisite on the occasion of any fair, agricultural show or industrial exhibition, managed by a committee, or for the purpose of guarding house evacuated on account of plague, the State Government may provide such protection and the committee shall pay the whole charge thereof or such portion of such charge as the State Government may consider equitably payable by it.

#### CHAPTER 7

Extinction and Prevention of Fire

#### 93. Establishment and maintenance of fire-brigade :-

For the prevention and extinction of fire, the committee may and, if the [State] Government so direct shall, establish and maintain a fire-brigade, and provide implements, machinery or means of communicating intelligence for the efficient discharge of their duties by the brigade.]

#### 94. Power of fire :-

brigade and other persons for suppression of fires. -

- (1) On the occasion of a fire in a municipality any magistrate, the secretary of the committee, any member of committee, any member of a fire-brigade maintained by the committee then and there directing the operations of men belonging to the brigade, and [ ] any police officer [not below the rank of Sub Inspector may] -
- (a) remove or order the removal of any person who by his presence interferes with or impedes the operations for extinguishing the fire or for saving life or property;
- (b) close any street or passage in or near which any fire is burning;
- (c) for the purpose of extinguishing the fire break into or through or pull down, or cause to be broken into or through or pulled down, or used for the passage of houses or other appliances; any premises:
- (d) cause mains and pipes to be shut off so as to give greater pressure of water in or near the place where the fire has occurred;
- (e) call on the persons in charge of any fire-engine to render such assistance as may be possible; and

- (f) generally, take such measures as may appear necessary for the preservation of life or property. When any Government building in endangered by such a fire, the officer of the Public Works Department for the time being in charge of the building may exercise the powers conferred on a magistrate by this sub-section.
- (2) No person shall be liable to pay damages for any act done by him under sub-section (1) in good faith.
- (3) Any damage done in the exercise of a power conferred or a duty imposed by this section shall be deemed to be damaged by fire within the meaning of any policy of insurance against fire.

### 95. Limitation on operation of chapter :-

The powers conferred by the last foregoing section shall be subject to any regulations, condition or restrictions which may be imposed by rule.

CHAPTER 8
Water Supply

#### 96. Provision of water :-

- (1) The committee may, and when the [State] Government so directs shall, provide the area under its control or any pan thereof with a supply of wholesome water sufficient for public and domesti purposes.
- (2) For the purpose of providing such supply within the municipality the committee shall cause such tanks, reservoirs, engines, pipes, taps, and other works as may be necessary to be constructed or maintained, whether within or without the municipality; and shall erect sufficient stand pipes or other conveniences for the gratuitous supply of water to the public.
- (3) When required by the Medical Officer of Health, the committee shall arrange for the examination of water supplied for human consumption for the purpose of determining whether the water as wholesome.

#### 97. Supply of water to connected premises :-

(1) The committee may, on application by the owner of any building arrange for supplying water from the nearest main to the same for domestic purposes in such quantities as it deems reasonable, any may at any time limit the amount of water to be so supplied whenever it considers it necessary.

(2) No additional charge shall be payable in respect of such supply in any municipality in which a water tax is levied, but for water supplied in excess of the quantity to which such supply is under sub-section (1) limited, and in other municipalities for all water supplied under this section payment shall be made at such rate as may be fixed by the committee with the approval of the [State] Government.

Explanation. A supply of water of domestic purposes shall not be deemed to include a supply --

- (a) for animals or for washing vehicles where such animals or vehicles are kept for sale or hire,
- (b) for any trade, manufacture of business,
- (c) for fountains, swimming baths, or for any ornamental or mechanical purpose,
- (d) for gardens or for purposes of irrigation,
- (e) for watering roads and paths,
- (f) for building purposes.

# 98. Supply of water for other than domestic purposes :-

- (1) The committee may supply water for any purpose other than a domestic purpose, on receiving a written application specifying the purpose for which such supply is required and the quantity likely to be consumed.
- (2) For all water supplied under sub-section (1) payment shall be made at a rate not less than the rate prescribed under sub-section (2) of section 97.
- (3) The committee may withdraw such supply at any time if it should appear necessary to do so in order to maintain a sufficient supply of water for domestic purposes.

### 99. Making connections with municipal water works :-

(1) Where an application under section 97 or section 98 has been received all necessary communication pipes and fittings shall be supplied by the committee and the work of laying and applying such communication pipes and fittings shall be executed by municipal agency under the committee's order; but be cost of making any such connection and of all communication pipes and

fittings so supplied and of all works so executed, shall be paid by the owner or the person making such application. The committee may either provide a meter and charge rent for the same or may require the owner of applicant to provide a meter of such size; material and description as it shall approve.

(2) Notwithstanding anything in sub-section (1) the committee may require any owner or person applying for a supply of water to provide all communication pipes and fittings and to carry out at his own cost under its supervision and inspection all the work of laying and applying such communication pipes and fittings.

# 100. Obligation of owner or occupier to give notice of waste of water :-

Any owner or occupier of any building or land, in or on which water supplied under this Act is misused from negligence or other circumstances under his control, or used without permission in excess of the quantity fixed under section 97 or section 98, or in which the pipes mains or other works are out of repair to such an extent as to cause waste of water shall if he has knowledge thereof, be bound to give notice of the same to such officer as the committee may appoint in this behalf.

### 101. Cutting off of supply to premises :-

If any person whose premises are supplied with water, neglects to pay the water-tax, or any sum payable under section 97 or section 98 when due, or to give notice as provided in the last preceding section, or wilfully or negligently misuses or causes waste of water, the committee may cut off the supply of water from the said premises.

# 102. Power of the committee in respect of communications, etc:

For the purposes of providing or maintaining the water supply or of making or maintaining communications or connections with the mains, or generally for the purposes of this chapter, the committee shall have all powers which are conferred upon it in respect of drainage and the supply of gas by sections 132 to 140.

#### CHAPTER 9

Powers of sanitary and other purposes

# 106. Bathing and washing places :-

(1) The committee may set apart suitable places for the purposes

of bathing and may specify the time at which, and the sex of the persons by whom, such places may be used, and may also set apart suitable places for washing animals or clothes, or for any other purposes connected with the health, cleanliness or comfort of the inhabitants; and may, by public notice, prohibit bathing, or washing animals or clothes, in any public place not so set apart, or at times or by persons other than those specified, and any other act by which water in public place may be rendered foul or unfit for use, and may charge fees for the use of such places by any specified class or classes of persons or by the public generally.

(2) The committee may fix, by notice, places at which articles of clothing bedding; or other articles which have been exposed to infection shall be washed, and, no person shall wash any such article at any place not so fixed.

#### 107. Powers in respect of burial and burning places :-

- [(1) The committee may by public notice order and, if so directed by the [State] Government shall within one month of the notification of direction be deemed to have ordered any burial or burning ground situte within municipal Officer of Health to be dangerous to the health of persons living in the neighborhood to be closed, from a date to be specified in the notice, and shall in such case, if no suitable place for burning exists within a reasonable distance, provide a fitting place for the purpose.
- (2) Private burial places in such burial grounds may be excepted from the notice, subject to such conditions as the committee may impose in this behalf; Provided that the limits of such burial places, are sufficiently defined and that they shall only be used for the burial or members of the family of the owners thereof.
- [(3) No burial or burning ground, whether public or private, shall be made or formed after the commencement of the Act, except with the sanction in writing of the committee which shall not be granted unless the Medical Officer of Health has certified in writing for the information of the Committee that such burial or burning ground is not prejudicial to public health:

Provided that no such burial or burning ground shall be made or formed except with the sanction of the [State] Government.

(4) Should any person, without the permission of the committee, bury or burn, or cause or permit to be buried or burnt, any corpse

at any place which is not aburial or burning ground or in any burial or burning ground made or formed contrary to the provisions of this section, or after the date fixed thereunder for closing the same, he shall be punishable with fine which may extend to fifty rupees.

#### 108. Removal of corpses :-

- (1) The committee may, by public notice, prescribe routes for the removal of corpses to burial or burning places.
- (2) Whoever carries a corpse along a route prohibited by the committee, or in manner likely to cause annoyance to the public, shall be punishable with fine which may extend to ten rupees.

#### 109. Disposal of mad and stray dogs and other animals :-

- (1) The committee may
- (a) authorise any person --
- (i) to destroy, or cause to be destroyed, or confine, or cause to be confined for such period as the committee may direct, any dog or other animal suffering, or reasonably suspected to be suffering from rabies, or bitten by any dog or other animal suffering or suspected as aforesaid:
- (ii) to confine, or cause to be confined, any dogs found wandering about streets or public place without collars or other marks distinguishing them as private property and charge a fee for such detention and destroy or otherwise dispose of any such dog if it is not claimed within one week, and the fee paid:
- (b) issue a temporary or standing order that any dog without collars or other marks distinguishing them as private property, found straying on the streets or beyond the enclosures of the houses of the owners of such dogs may be destroyed and destroy or cause them to be destroyed accordingly. Public notice shall be given of any such order.
- (2) No damages shall be payable in respect of any dogs or other animal destroyed or otherwise disposed of under this section.

# 110. Suffering dogs to be at large :-

Whoever, being the owner or person in charge of any dog, neglects to restrain it so that it shall not be at large in any street without a muzzle

- (a) if such dog is likely to annoy or intimidate passengers, or
- (b) if the committee has by public notice during the prevalence of rabies directed that dogs shall not be at large without muzzles, shall be punishable with fine which may extend to twenty rupees.

#### 111. Control of elephants, bears or camels :-

Whoever, being incharge of any elephant, camel or bear, omits on being requested to do so to remove as far as may be practicable his elephant, camel or bear, to a safe distance on the approach of a horse whether ridden or driven, shall be punishable with fine which may extend to twenty rupees.

#### 112. Taking elephants along public roads :-

Whoever, contrary to any order of the committee, takes an elephant along a street, shall be punishable with fine which may extend to twenty rupees.

#### 113. Power to require buildings wells tanks, etc. :-

to be secured - Should any building, or any well, tank, reservoir, pool, depression or excavation be, for want of sufficient repair, protection or enclosure, dangerous to the persons dwelling or working therein or in the neighborhood or to persons passing by, the committee may,[by notice], require the owner or occupier thereof to repair, protect or enclose the same and should it appear to 2[it to be necessary in order to prevent imminent danger, it shall forthwith take such steps to avert the danger as may be necessary.]

### 114. Buildings, etc. in dangerous state :-

Should any buildings, wall or structure, or anything affixed thereto, or any bank or tree be deemed by the committee to be in a ruinous state or in any way dangerous, or there be any fallen building or debris or other material which is unsightly or is likely to be any way infurous to health, it may [by notice] require the owner therof either to remove the same or to cause such repairs to be made to the buildings, wall, structure or bank, as the committee may consider necessary for the public safety, and should it appear to [be necessary in order to prevent imminant danger, the committee shall forthwith take such steps at the expense of the owner, to avert the danger as may be necessary.]

### 115. Cleaning of filthy building or land :-

Should the owner, [part owner] or occupier of any building, or land suffer the same to be in a filthy or unwholesome state, the committee may, by notice, require him within twenty-four hours to cleanse the same or otherwise put it in a clean and proper state and if it appears to be necessary for sanitary purpose to do so, may at any time by notice, direct the occupier of any building to lime wash or otherwise cleanse the said building inside and outside in the manner and within a period to be specified in the notice.

#### 115A. Paving or draining of cattle stands :-

The committee may by notice require the owner or occupier of any land on which cattle or other animals are habitually tethered to have the same properly paved or drained or both]

### 116. Power to prohibit use for human habitation of buildings unfit for such use :-

Should any building, or any part of any building appear to the committee to be unfit for human habitation in consequence of the want of proper means of drainage or ventilation or any, sufficient reason, the committee may <sup>1</sup> [by notice] prhibit the owner or occupier thereof from using the same for human habitation, or suffering it to be so used until it has been rendered fit for such use to the satisfaction of the committee, and no such owner or occupier shall inhabit such building or suffer it to be inhabited until the committee shall have informed in writing the owner or occupier that the prohibition has been withdrawn.

1. The words "by notice" to be substituted by the words "order the Executive Officer by notice to " (vide item No. II, Schedule II by Punjab Act, 2 of 1931) in the case of municipalities to which Punjab Act, 2 of 1931, applies.

### 117. Power to require owner to clear away noxious vegetation :-

The committee may, by notice, require the owner or occupier of any land to clear away and remove any thick vegetation or undergrowth which may appear to the committee to be injurious to health or offensive to the neighborhood.

### 118. Power to require hedges and trees be trimmed :-

The committee may, by notice require the owner or occupier of any land to cut or trim within three days the hedges growing thereon and bordering on any street or any branches of trees growing thereon and bordering on any street or any branches of trees growing thereon which overhang any street and obstruct the same or cause danger, or which so overhang any well tank or other source from which water is derived for public use as to be likely to

pollute the water thereof  $^{\mathbf{1}}$  [or any way offensive or injurious to health.]

1. Inserted by Punjab Act, 3 of 1933, section 38.

### 119. Power to require untenanted buildings becoming a nuisance to be secured or enclosed :-

The committee may, by notice, require the owner or part owner or person claiming to be the owner or part owner of any building or land which by reason of abandonment of disputed ownership or other cause has remained untenanted and become a resort of idle and disorderly persons or otherwise a nuisance to secure or enclose the same within a reasonable time fixed in the notice.

### 120. Prohibition of cultivation, use of manure of irrigation injurious to health :-

If the Medical Officer of Health certifies that the cultivation of any description of crop or the use of any kind of manure or the irrigation of land in any specified manner.

- (a) in any place within the limits of any municipality is injurious or facilitates practices which are injurious to the health of persons dwelling in the neighborhood : or
- (b) in any place within or beyond the limits of any municipality is likely to contaminate the water-supply of such municipality or otherwise render it unfit for drinking purposes;

Provided that if it is notified by the <sup>1</sup> [State] Government that the cultivation of such crop the use of such manure of the employment of such method or irrigation is prohibited or conditions are imposed with respect thereto, the committee shall be deemed to have ordered such prohibition, or imposed such conditions and shall issue notices in accordance with the notification.

Provided also that, when on any land to which such prohibition applies the act prohibited has been practiced during the five years next preceding the prohibition in the ordinary course of husbandry, compensation shall be paid from the municipal fund to all persons interested therein for any damage caused to them by the effect of such prohibition.

(2) Should any person fail within six month from the date of its service to comply with a prohibitory notice issued sub-section (1), he shall be punishable with fine which may extend to fifty rupees

and with a further fine which may extend to five rupees for every day during which the offence is continued.

1. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

#### 121. Regulation of offensive and dangerous trades :-

(1) No place within a municipality shall be used for any of the following purposes: -- melting tallow, <sup>1</sup>[dressing raw hides] building bones, offal or blood, as a soap house, oil building house, dyeing house or tannery; as a brickfield, brick-kiln <sup>1</sup> [charcol-kiln] pottery or lime kiln; as any other manufactory, engine-house, storehouse or place of business from which offensive or unwholesome smell, gases, noises or smoke arise; as a yard depot for trade in unslaked lime hay, straw, thatching grass, wood, charcoal or coal, or other dangerously inflammable material: as a store-house for any explosive or for petroleum or any inflammable oil or spirit except under a license from the committee which shall be renewable annually:

Provided that no such licence shall be necessary in the case of any such premises which were used for any such purposes at the time that the Punjab Municipal Act, 1891, came into force, and were registered under that Act and in the case of brickfields, which were used at the time that this Act come into force, but the owner or occupier of the brickfields so excepted shall register the same in a book to be kept by the committee for the purpose.

- (2) The license shall not be withheld unless the committee consider that the business which it is intended to establish or maintain would be the cause of annoyance or danger to persons residing in or, frequenting the immediate neighborhood or that the area should be for general reasons kept clear of the establishment of such business.
- (3) The committee may charge any fees according to a scale to be approved by the [Deputy Commissioner] for such licenses, and may impose such conditions in respect thereof as it may think necessary. Among other condition it may prescribe that any furnace used in connection with such trade shall, so far as practicable, consume its own smoke.
- (4) The owner or occupier of any place registered under sub-section
- (1) may apply to have that place licensed under this section. When

any such place has been licensed the registration of that place shall thereby be cancelled, and shall not be renewed.

- (5) Whoever, without registration or without a license uses any place for any such purpose as is specified in this section or in contravention of the condition of any such license, shall be punishable with fine which may extend to fifty rupees and with a further fine not exceeding ten rupees for every day during which the offence is continued.
- 1. Inserted by Punjab Act, 2 of 1923, section 30.

#### 121A. Consent of committee to use of new factories :-

- (1) Within any municipality to which this section shall have been extended by the [State] Government no person shall use as a factory any place which has not previously been so used without having obtained the consent of the committee.
- (2) The consent of the committee may be given without condition or subject to the condition that the owner or user of the said factory shall provide adequate housing accommodation for labourers employed in the factory or for any proportion or class of such labourers.

Provided that the consent of the committee shall not be withheld for any reason except the refusal of such owner or user in comply with such condition.

Provided further that if the committee neglect or omit to give their consent within a period of two months from the date of application, such consent shall be deemed to have been given without condition.

[(3) Whosoever commits a breach of the provisions of sub-sections (1) and (2) shall, on conviction, be punishable with a fine which may extend to one thousand rupees, and when the breach is a continuing one, with further fine which may extend to one hundred rupees for every day, after the first, during which the breach continues.]

### <u>122.</u> Prohibition of cinematographs and dramatic performances except in licensed premises :-

(1) No exhibition of pictures or other optical effects by means of a cinematograph or other similar apparatus for the purpose of which inflammable films are used, and no public dramatic [or circus]

performance of pantomine, shall be given in any municipality elsewhere than in premises for which a licence has been granted by the committee under this section.

(2) If the owner of a cinematograph or other apparatus uses the apparatus or allows it to be used, or if any person takes part in any public dramatic or circus performance or pantomine, or if the occupier of any premises allows those premises to be used, in contravention of the provisions of this section or of any condition of a licence granted under this section he shall be liable to a fine not exceeding two hundred rupees and in the case of a continuing offence, to a further penalty of fifty rupees for each day during which the offence continues, and the licence if any shall be liable to be revoked by the committee.

### 123. Power to prohibit such trades :-

- [(1) Whenever it appears that any place registered or licensed under the preceding sections is a nuisance to the neighborhood or likely to be dangerous to life, health or property, the committee may, and if so required by the [State] Government shall by notice require the occupier thereof to discontinue the use of such place, or to effect such alterations, additions or improvements as will, in the opinion of the committee, render it no longer a nuisance or dangerous.
- (2) Whoever, after any notice has been given under this section, uses such place or permits to be used in such a manner as to be a nuisance to the neighborhood or dangerous, or does not effect such alterations, additions or improvements, shall be punishable with fine which may extend to two hundred rupees and with a further fine not exceeding fifty rupees for every day during which the offence is continued.]

### 124. Use of steam whistles, etc :-

[(1) No person shall use or employ in any factory or other place any whistle or trumpet or any other mechanical contrivance which emits an offensive noise for the purpose of summoning or dismissing workmen or persons employed nor shall any person by means of any contrivance increase the noise omitted in any such factory or place by the exhaust pipe of any engine, without the written permission of the committee, in granting which, the committee may impose such conditions as it may deem proper, restricting the times

at which such whistle or turmpet, or other contrivance may be used.]

- (2) The committee may on giving one month's notice revoke any permission given under sub-section (1).
- (3) Whoever, in contravention of the provisions of this section, uses or employs [any whistle, trumpet or other contrivance] shall be punishable with a fine which may extend to fifty rupees, and with a further fine which may extend to five rupees for every day during which the offence is continued.

#### 125. Provision of drains, privies, etc :-

- (1) The committee may, by notice require the owner of any building or any or land to provide move or remove any drain, privy, latrine, urinal cesspool or receptacle for filth or refuse, or provide any additional drains, privies, latrines urinals, cesspools or other receptacles as aforesaid which should in its opinion be provided for the building or land, in such manner and of such pattern as the committee may direct.
- (2) The committee may, be notice, require any person employing more than twenty workmen or labourers to provide such latrines and urinals as it may think fit and to cause the same to be kept in proper order to be daily cleaned; []
- (3) The committee may, by notice, require the owner or occupier of any building or land to have any privy, latrine, or urinal provided for the same shut out by a sufficient roof and wall or fence from the view of persons passing by or dwelling in the neighbourhood, or to remove or alter, as the committee may direct, any door or trapdoor of a privy, latrine of urinal opening on to any street of drain.
- [(4) The committee may, and when required by the [State] Government shall provide latrines and urinals for the use of public.]

### <u>126.</u> Repair and closing of drains, privies, latrines, urinals and cesspools:-

(1) The committee may, by notice, require the owner or occupier of any building or land to repair, alter or put in good order any drain, privy, latrine, urinal, cesspool or receptacle for any filth or refuse or to close any drain, privy, latrine, urinal, or cesspool belonging thereto.

(2) The committee may, by notice, require any person who may construct any new drain, privy, latrine, urinal cesspool or receptacle for filth or refuse without its permission in writing or contrary to its directions or regulations or the provisions of this Act, or who may construct, rebuild or open any drain, privy, latrine, urinal, cesspool or receptacle for filth or refuse which it has ordered to be demolished or stopped up or not to be made, to demolish the drain, privy, latrine, urinal, cesspool or receptacle, or to make such alteration therein as it may think fit.

#### 127. Unauthorised building over drain, etc. :-

The committee may, by notice, require any person who without its permission in writing may newly erect or rebuild any building over any sewer, drain, calvert, watercourse or water-pipe vested in the committee to pull down or otherwise deal with the same as it may think fit

#### 128. Removal of latrines, etc. :-

near any source of water supply.

- (1) The committee may, by notice, require any owner or occupier on whose land any drain, privy, latrine, urinal, cesspool or other receptacle for filth or refuse for the time being exists within fifty feet of any spring well, tank, reservoir or other source from which water is or may be derived for public use, to remove or close the same within one week from the service of such notice.
- (2) Whoever, without the permission of the committee, makes or keeps for a longer time than one week, after notice under this section any drain, privy, latrine, urinal, cesspool or other receptacle for filth or refuse, within fifty feet of any spiring, well, tank, reservoir, or other source from which water is or may be derived for public use, shall be punishable with fine which may extend to [fifty rupees] and, when a notice has issued with a further fine not exceeding five rupees for each day during which the offence is continued after the lapse of the period allowed for removal.

### 129. Discharging sewerage :-

Whoever without the permission of the committee, causes or knowingly or negligently allows the contents of any sink, sewer, or cesspool or any other offensive matter to flow, drain or be put upon any street or public place, or into any irrigation channel or any sewer or drain not set apart for the purpose, shall be punishable with fine which may extend to [five hundred rupees].

#### 130. Making or altering drains without authority :-

Whoever without the permission of the committee, makes or causes to be made, or alters or causes to be altered, any drain leading into any of the sewers or drains vested in the committee shall be punishable with fine which may extend to [five hundred rupees.]

### 131. Power to require removal of nuisance arising from tanks and the like :-

The sommittee may, by notice, require the owner or occupier of any land or building to cleanse, repair, cover, fill up or drain off any private well tank, reservoir, pool, depression or excavate therein which may appear to the committee to be injurious to health or offensive to the neighborhood;

Provided that if for the purpose of affecting any drainage under this section it would be necessary to acquire any land not belonging in the same owner or to pay compensation to any person, the committee shall provide such land or pay such compensation.

# 132. Power ofcommittee to lay or carry wires, pipes, drains, or sewers throughprivate land subject to payment or compensation for damage sustained provided that no nuisance is created:

The committee may carry any cable, wire, pipe, drain, sewer or channel of any kind, for the purpose of establishing telephonice or other similar communication or of carrying out and establishing or maintaining any system of lighting, drainage or sewerage, through, across, under or over any road, street, or place laid out as intended for a road or street, any after giving reasonable notice in writing to the owner or occupier, into, through, across, under, over or up the side of any land or building whatsoever statute within the limits of the municipality, and, for the purpose of the introduction, distribution of outfall of water or for the removal or outfall of sewerage without such limits, and may at all times do all acts and things which may be necessary or expedient for repairing or maintaining any such cable, wire, pipe, drain, sewer, or channel, as the case may be, in an effective state for the purpose for which the same may be used or intended to be used.

Provided that no nuisance more than is necessary caused by the proper execution of the work is created by any such operation; and

Provided further that reasonable compensation shall be paid to the owner or occupier for any damage at the time sustained by him and

directly occasioned by the carrying out of any such operations.

### 133. Provision as to wires; pipes, drains or sewers laid or carried above surface of ground :-

In the event of any cable, wire, pipe, drain, sewer, or channel being laid or carried above the surface of any land or through; over or up the side of any building, such cable, wire, pipe, drain, sewer or channel, as the case may be, shall be so laid or carried as to interfere as little as possible with the rights of the owner or occupier to the due enjoyment of such of such land or building, and reasonable compensation shall be paid in respect of any substantial interference with any such right to such enjoyment.

#### 134. Previous notice to be given :-

Except in cases to which section 203 and 205(c) relate the committee shall cause not less than fourteen days notice in writing to be given to the owner or occupier before commencing any operations under section 132.

### 135. Connection withmain not to be made without permission of committee :-

- (1) No person shall, without the permission of the committee, at any time make or cause to be made, any connection or communication with any cable, wire, pipe, [ferrule] drain, sewer or channel constructed or maintained by or vested in the committee for any purpose whatsoever.
- (2) Any person acting in contravention of the terms of sub-section
- (1) shall be punishable with a fine not exceeding [five hundred rupees.]

### <u>136.</u> Connection may be made or required by the committee in the case of sewerage :-

] The committee may at any time, establish any connection or communication from any water main, drain or sewer to any premises, or may by notice require the owner of any such premises to establish any such connection or communication, in such manner and within such times as the committee, by notice in that behalf, may prescribe, at the cost of such owner or occupier.

### 137. Power to prescribe size of ferrule and to establish meters and the like :-

The committee may prescribe the size of the ferrules to be used for the supply of gas, and may establish meters or other appliances for the purpose of testing the quantity or quality of any gas or electricity for the use of any person or business.

### 138. Communication and connections to be made subject to inspection by and to the satisfaction of committee :-

The ferrules, communication pipes, connection, meters, standpipes and all fittings thereon or connected therewith, leading from mains or service cables, wires, pipes, drains, sewers or channels into any house or land and the wires, pipes, fittings and works inside any such house or within the limits of any such land shall in all cases he executed subject to the inspection and to the satisfaction of the committee.

### 139. Rates and charges may be fixed :-

The committee may, from time to time, fix the charges to be made for the establishment by them or through their agency or communications from and connections with mains or service cables, wires and pipes for the supply of lighting, telephonage, or gas and for meters or other appliances for testing the quantity or quality thereof supplied, and may levy such charges accordingly.

#### 140. Through and pipes for rain water :-

- (1) The committee may, by notice, require the owner of any building or land in any street to put up and keep in good condition proper through and pipes for receiving and carrying water and sullage from the building or land and for discharging the same so as not to inconvenience persons passing along the street.]
- (2) For the purposes of efficiently draining any building or land the committee may be notice in writing.
- (a) require any courtyard, alley or passage between two or more buildings to be paved [by the owner or part-owner of such building] with such materials and in such manner as may be approved by [the committee], and
- (b) require such paving to be kept in proper repair.

### 141. Information to be given of cholera small pox, etc: - Whoever -

(a) being a medical practitioner or a person openly and constantly practising the medical profession, and in the course of such practice becoming cognizant of the existence of any infectious diseases in any dwelling other than a public hospital; or, in default of such

medical practitioner or person practicing the medical profession.

- (b) being the owner or occupier of such dwelling, and being cognizant of the existence of any such disease therein; or in default of owner or occupier.
- (c) being the person in charge of, or in attendance on, any person suffering from any such disease in such dwelling, and being congizant of the existence of the disease therein [fails forthwith to give information, or knowingly gives false information to the Medical Officer of Health or to any other officer to whom the committee may require information to be given respecting the existence of such disease, shall be punishable with fine which may extend to fifty rupees].

Provided that a person, not required to give information in the first instance, but only in default of some other person, shall not be punishable if it be shown that he had reasonable cause to suppose that the information had been or would be, duly given.

### <u>142.</u> Removal to hospital of patients sufferingfrom infectious diseases:-

- (1) In any municipality to which this section may at any time be extended by the [State] Government, when any person suffering from any infectious disease is found to be -
- (a) Without proper lodging or accommodation.
- (b) living in a sarai[hotel, boarding house] or other public hostel, or
- (c) [living in a room or house which he neither owns nor pays rent for, nor occupies as the guest or relative of any person who owns or pays rent for it, or]
- (d) lodged in premises occupied by members of two or more families and any of such occupiers objects to his continuing to lodge in such premises, the committee, by any person authorized by it in this behalf may, on the advice or any medical officer of rank not inferior to that of an assistant surgeon, remove the patient to any hospital or place at which persons suffering from such disease are received for medical treatment, and may do anything necessary for such removal.
- [(2) The committee shall, if required by the [State] Government erect an infectious diseases hospital of such type and dimensions as

the [State] Government shall deem expedient].

#### 143. Disinfection of buildings and articles :-

If the committee is of opinion that the cleansing or disinfecting of a building or any part thereof or of any article therein, which is likely to retain infection, will tend to prevent or check the spread of any disease, it may, by notice, require, the owner or occupier to cleanse or disinfect the same, or to destroy such article, in the manner and within the time prescribed in such notice.]

#### 144. Penalty for letting infected houses :-

Every person knowingly letting a house or other building or part of a house or building in which any person has been suffering from an infectious disease, without having such house or other building or part thereof and an articles therein liable to retain infection disinfected to the satisfaction of the committee shall be liable to a penalty not exceeding two hundred rupees. For the purpose of this section a hotel or lodging house keeper shall be deemed to let part of his house to any person admitted as a guest into his hotel or lodging-house.

#### 145. Provision of places and appliances for disinfection :-

The committee may, and when the [State] Government so direct, shall] -

- (a) provide proper places, with all necessary attendants and apparatus, for the disinfection of conveyances, clothing, bedding or other articles which have been exposed to infection; and
- (b) cause conveyances, clothing or other articles brought for disinfection to the disinfected free of charge or subject to such charges as may be approved by it, and
- (c) direct any clothing, bedding, or other articles likely to retain infection to be disinfected or destroyed, and shall give compensation for any articles destroyed under this sub-section.

### <u>146.</u> Acts done by persons suffering from certain disorders :-

Whoever, while suffering from an infectious, contagious or loathsome disorder, --

- (a) makes or offers for sale any articles and food or drink for human consumption or any medicine or drug, or,
- (b) wilfully touches any such article, medicine or drug, when

exposed for sale by others, or

(c) takes any part in the business of washing or carrying soiled clothes, shall be punishable with fine which may extend to twenty rupees.

### 147. Keeping of animals so as to be injurious to health :-

Whoever keeps any swine or other animals in disregard of any orders which the committee may give to prevent them from becoming a nuisance or so as to be injurious to the health of the inhabitants or of animals shall be punishable with fine which may extend to twenty rupees, and to fifty rupees for every such subsequent offecne].

#### 148. Feeding animals on deleterious substances :-

Whoever feeds or allows to be fed any animals which is kept for dairy purposes or may be used for food on deleterious substances, filth or refuse of any kind, shall be punishable with fine which may extend to fifty rupees.

### <u>149.</u> Prohibition by committee of use of unwholesome water:-

Should the committee, on the report of the [medical officer of health] consider that the water in any well, tank or other place is likely, if used for drinking, to engender or cause the spread of any dangerous disease, it may. -

- (a) by public notice prohibit the removal or use of such water for drinking;
- (b) by notice require the owner or person having control of such well, tank or place to take such steps as may be specified in the notice to prevent the public from having access to as using such water; or
- (c) take such steps as it may, on the advise of the [medical officer of health] consider expedient to prevent the danger or spread of any such disease.

## 150. Penalty for selling food or drinknotto the nature, sustains or quality of the article demanded by the purchaser:

(1) Whoever sells, to the prejudice of any purchaser, any article of drink which is not of the nature, substance or quality of the article demanded by such purchaser, shall be punishable with fine which

may extend to one hundred rupees;

Provided that an offences shall not be deemed to be committed under this section in the following cases, that is to say

- (a) Where any matter or ingredient not injurious to health has been added to food or drink in order to the production or preparation of the same as an article of commerce in a state fit for carriage or consumption, and not fraudulently to increase the bulk, weight or measure of conceal the inferior quality thereof;
- (b) where food or drink is unavoidable mixed with some extraneous matter in the process of collection or preparation.
- (2) In any prosecution under this sections it shall be no defence to allege that the vendor was ignorant of the nature, substance or quality of the article sold by him, or that the purchaser, having bought such article only for analysis was not prejudiced by the sale;

[Provided that this section shall not apply to those areas to which the [State] Government has directed or may direct that the [Punjab Pure Food Act, 129 shall apply.]

### 151. Soliciting aims :-

- (1) Whoever, in any street or public place within the municipality, begs importunately for aims, or exposes, or exhibits with the object of existing charity, any deformity or disease, or any offensive sore or wound, shall be punishable with imprisonment of either description, which may extend to three months, or with a fine not exceeding fifty rupees, or with both, provided that --
- (a) in the case of a first offence, the Court may, if it thinks fit, instead of sentencing the convict in any punishment release him after due admonition;
- (b) in any case, the court may, if it is satisfied of the inability of the convict to earn a livelihood, owing to physical infirmity or debility and if the person-in-charge of any poor house in the municipality certifies that he is willing to receive him, direct that the convict be received into such poor house, after being released on entering into a bond, with or without sureties, to appear and receive sentence, when called upon during such period, not exceeding three years as the court may direct.

(2) Notwithstanding anything contained in the Code of Criminal Procedure, 1898 an offence punishable under this section shell be cognizable; and notwithstanding anything contained in this Act, a court may take cognizance of such an offence in the manner provided by section 190 of the Code of Criminal Procedure, 1888.

#### 152. Power over disorderly houses and prostitutes :-

- (1) The committee may by public notice, prohibit in any specified part of the municipality
- (a) the keeping of a brothel;
- (b) the residence of any person who practices prostitution.
- (2) Whoever after the date specified in the public notice issued under sub-section (1)
- (a) Keeps or manages or acts or assists in the management of a brothel within the prohibited area; or
- (b) being the tenant, lessee or occupier of any premises knowingly permits such premises or any part thereof to be used as a brothel or for the purposes of habitual prostitution within the prohibited area; or
- (c) being the lessor or landlord, of any premises, or the agent to such lessor or landlord, lets the same or any part thereof, within the prohibited area with the knowledge that such premises or some part thereof are, or is used as a brothel or for the purposes or habitual prostitution, or is willfully a party to the continued use of such premises as a brothel or for the purposes of habitual prostitution, or
- (d) being a practing prostitute resides within the prohibited area; shall be punishable with imprisonment of either description, for a term which may extend to one month, or with fine which may extend to one hundred rupees or with both, and in the case of a continuing offence with an additional fine not exceeding ten rupees for every day after the first during which the offence continues.

#### 153. Brothel :-

On the complaint of the committee or of three or more inhabitants of a municipality that a house within the limits of the municipality is used as a brothel or by disordely persons of any description to the annoyance of the respectable inhabitants of the vicinity or that any such house is used as a brothel in the neighbourhood of cantonment or of an educational institution or boarding house or of any place of worship any magistrate of the 1st class having as such jurisdiction in the place where the house is situated may summon the owner or tenant of the house and on being satisfied that house is so used and that it is a source of annoyance or offence to the neighbours or that it is in the neighbourhood of a cantonment or of an educational institution or boarding-house, or of any place of worship, may order the owner or tenant to discontinue such use of it and if he shall fail to comply with such order within five days, may impose upon him a fine not exceeding twentyfive rupees for every day thereafter that the house shall be so used. Scavenging and house-scavenging

#### 154. Removal and deposit of offensive matters :-

The committee may fix places within or, with the approval of the District Magistrate, beyond the limits of the municipality for the deposit of refuse, rubbish or offensive matter of any kind or for the disposal of the dead bodies of animals, and may by public notice give directions as to the time, manner and conditions at, in and under which such refuse, rubbish or offensive matter or dead bodies of animals may be removed along any street and deposit at such places.

### 154A. Preparation of compost manure :-

Where the [State] Government so requires it shall be the duty of the Committee to subject all dung to the process of making compost manure.

#### 154B. Power to acquire, etc. :-

- (1) Where the property in any dung vests in any person or class of persons other than the committee, the Committee, required under the last preceding section, shall acquire, either permanently or for such period as it may deem fit, the rights or interests in the dung belonging to the aforesaid persons, on payment of such compensation as the committee may consider reasonable and may assess in the manner prescribed.
- [(2) Where any such dung is requisitioned or acquired under this section the amount of compensation payable shall be determined in the manner and in accordance with the principles enumerated below:
- (a) where the amount of compensation can be fixed by agreement

it shall be paid in accordance with such agreement;

- (b) where no such agreement can be reached, the Committee and the person or persons as aforesaid shall appoint an arbitrator having knowledge of the price of the property or interest in the dung requisitioned or acquired;
- (c) at the commencement of the proceedings before the arbitrator the committee and the person, to be compensated shall state what, in their respective opinion, is the fair amount of compensation;
- (d) the arbitrator in making his award shall take into consideration the market value of the dung in the locality, the damage, if any, resulting from diminution of the profits accuring to the person or persons aforesaid and any other factor of a like nature;
- (e) save as otherwise hereinafter provided in this Act or the rules made thereunder, nothing in any other law for the time being in force shall apply to arbitration under this section.

#### 154C. Right of appeal and revision :-

(1) Any person aggrieved by [an award made] under section 154-B may, within thirty days from the date of the communication to him of the [award] prefer an appeal in writing to the Deputy Commissioner of the district wherein the Committee is situated:

Provided where the Deputy Commissioner is himself a member of the Committee against whose decision the appeal has been preferred, the fact of his being a member shall not disqualify him from hearing the appeal.

- (2) The Deputy Commissioner shall decide the appeal after sending for the records of the case from the Committee and after giving the parties an opportunity of being heard and, if necessary, after making such further enquiry as he thinks fit either personally or through an officer subordinate to him.
- (3) A further appeal lie to the [State Government] provided that when [the award is] confirmed by the Deputy Commissioner no such appeal shall lie.
- (4) The [State] Government [ ] may at nay time, call for the record of any case pending before or disposed of by the Deputy Commissioner :

Provided that this power shall not be exercised by the [State

Government] when an appeal has been preferred to [it] under subsection (3):

Provided further that the [State] Government [-----] shall not under sub-section pass an order revising or modifying an order affecting any person without giving such person an opportunity of being heard.

#### 154D. Jurisdiction of civil courts barred :-

Notwithstanding anything contained in any other law for time being in force, no civil court shall have jurisdiction to entertain or adjudicate in any suit, application or other proceedings relating to the right or interest to, or in the compensation referred to in Section 154-B or 154-C or the amount or appointment or the payment thereof or any matter connected therewith.

#### 155. Failure to remove offensive matter :-

Whoever, being the owner or occupier of any building or land, keeps or knowingly or negligently allows to be kept for more than twenty-four hours or otherwise than is some proper receptacle or pit, any dirt, dung, bones, ashes, night-soil or filth or any noxious or offensive matter in or upon such building or land, or suffers any such receptacel or pit to be in a filthy or noxious state, or neglects to employ proper means to cleanse and purify the same, shall be punishable with fine which may extend to [five hundred rupees].

### 156. Depositing or throwing of earth or material of any description on roads or into drains :-

Whoever, without the permission of the committee or in disregard of its order, throws or deposits, or permits his servants or members of his household under his control to throw or deposit earth or materials of any description, or refuse, rubbish or offensive matter of any kind upon any street or public or into any irrigation channel or public sewer orpublic drain or into any drain communicating with an irrigation channel or apublic sewer or public drain, shall be punishable with fine which may extend to [five hundred rupees].

### 156A. Spitting in places other than drains or recptacles provided :-

Whoever, in a public within the limits of a municipality by which the operation of this section has been extended by a notification by the State Government in this behalf, spits in a place other than a drain or a receptacle provided by the committee for this purpose shall, on conviction by a Magistrate of the first or second class, the

punishable with fine which may extend to [five hundred rupees.]

#### 157. Nuisance by children andothers :-

Whoever permits any person under his control to whom the provisions of sections 82,83 and 84 of the Indian Penal Code are applicable to commit a nuisance upon any street or into any public sewer or drain or any drain communicating therewith shall be punishable with fine which may extend to [five hundred rupees].

### 158. Definition of house-scavenging :-

The removal of filth, rubbish, ordure or other offensive matter from a privy, latrine, urinal, cesspool or other common receptacle for such matter in or pertaining to house or building is called house scavenging.

### <u>159.</u> Undertaking by committee of house-scavenging generally:

- (1) Subject to the provisions hereinafter contained with respect to the customary rights of sweepers the committee may at any time undertake the house-scavenging of any house or building on the application or with the consent of occupier.
- (2) The committee may by public notice, except in cases to which section 116 is applicable, undertake the house-scavenging of any house or buildings in the municipality from any date not less than two months after issue of the notice.]
- (3) The occupier of any hose or building affected by the notice may at any time, after the issue thereof, apply to the committee to exclude that horse or building from the notice.
- (4) The committee shall consider and pass orders upon every such application within six weeks of the receipt thereof, and may, by any such order, exclude such house or building from the notice.
- (5) In deciding whether to exclude any house or building from the notice, the committee shall consider among other matters, the efficiency of the arrangements for house-scavenging made by the occupier (if any) and purpose to which he applies the matter deal within house-scavenging.

### 160. Saving in favour of customary sweepers and of agriculturist:

Notwithstanding anything in the last foregoing section, the committee shall not except in accordance withe the provisions of

this chapter:

- (a) undertake the house-scavenging of any house or building in respect whereof any sweeper has a customary right to do such house-scavenging:
- (b) without the consent of the occupier undertake the housescavenging of any house or building occupied by an agriculturist who himself cultivates land within municipal limits or in a village coterminous therewith.

### 161. Continuance of house scavenging once undertaken by committee :-

When once the committee has undertaken the house-scavenging of any house or building under this chapter, it may continue to perform such house-scavenging with or without the consent of the occupier for the time being of such house or building.

### <u>162.</u> Obligation of committee to perform house scavenging properly :-

When the committee has undertaken the house-scavenging of house or building, it shall be bound to perform the same properly, until it shall have relieved itself of the obligation by an order under section 159, Sub-section (4).

### 163. Powers of municipal servants for house scavenging purposes :-

The servants of the committee employed in house-scavenging may, a tall reasonable times, do all things necessary for the proper performance of any house-scavenging undertaken by the committee.

### <u>164.</u> Vesting in committee of collection from house scavenging:-

All matter removed by the servants of the committee in the course of house-scavenging shall belong to the committee.

### 165. Punishment of customary sweepers for negligence :-

- (1) Should a sweeper who has a customary right to do the house-scavenging of a house or building thereinafter called the customary sweeper) fail to perform such house-scavenging in a proper way and at reasonable interval, the occupier of the house or building or the committee may complain to a [judicial magistrate].
- (2) The magistrate receiving such complaint shall hold an enquiry

and, should it appear to him that the customary sweeper has failed to perform the house-scavenging of the house or building in a proper way or at reasonable intervals, he may impose upon such sweeper a fine which may extend to ten rupees, and, upon a second or any later conviction in regard to the same house or building, may also direct the right of the customary sweeper to do the house-scavenging of the house of building to be forfeited, and thereupon such right shall be forfeited accordingly.

[(3) Should any sweeper (other than a customary sweeper) who is under contract to do the house-scavenging of a house or building discontinue to do such house-scavenging without having given 14 day's notice to his employer or without reasonable cause, he shall on conviction be punishable with a fine which may extend to ten rupees.]

### 166. Punishment of cultivators for failure to provide for proper house-scavenging :-

- [(1) Should any person, who himself or any member of whose family residing with him cultivates land within municipal limits or in a village within two miles from the municipal limits fail to provide for the proper house-scavenging of any house or building occupied by him within the limits of the municipality, the committee may complain to a [judicial magistrate.]
- (2) The magistrate receiving the complaint shall hold an enquiry, and, should it appear to him that such person has not provided for the proper house-scavenging of the house or building, he may pass an order empowering the committee to undertake the same and thereupon the committee shall be entitled to undertake such house-scavenging.

### 167. Places for slaughter of animals for sale :-

- [(1) The committee may, and shall when so required by the [State] Government, fix premises with the approval of the Deputy Commissioner, either within or without the limits of the municipality, for the slaughter of animals for sale, or of any specified description of such animal, and may, with the like approval, grant and withdraw licences for the use of such premises or, if they being to the committee, charge rent or fees for the use of the same;
- (2) When such premises have been fixed by the committee beyond

municipal limits, it shall have the same power to make bye-laws for the inspection and proper regulation of the same as if they were within those limits.

- (3) When any such premises have been fixed no person shall slaughter any such animal for sale within the municipality at any other place.
- (4) Any person who slaughter for sale any animal at any place within a municipality other than one fixed by the committee under this section, if any places have so fixed, shall be punishable with fine which may extend to [five hundred rupees.]

#### 168. Disposal of dead animals :-

- (1) Whenever any animal in the charge of any person dies otherwise than by slaughter either for sale or for some religious purpose, the person in charge thereof shall within twenty four hours either
- (a) convey the carcass to a place (if any) fixed by the committee under section 154 for the disposal of the dead bodies of animals or to any place at least one mile beyond the limits of the municipality; or
- (b) give notice of the death to the committee whereupon the committee shall cause the carcass to be disposed of.
- (2) In respect of the disposal of the dead body of an animal under clause (b) of subsection (1), the committee may charge, such fee as the committee may, be public notice, have prescribed.
- (3) For the purpose of this section the word "animal" shall be deemed to mean all homed cattle, elephants, camels horses, ponies, asses, mules, deer, sheep, goats, swine and other large animals.
- (4) Any person bound to act in accordance with sub-section (1) of this section shall, if he fails so to act, be punishable with fine which fine may extend to [five hundred rupees.]

#### 169. Powers in connection with streets :-

The committee -]

(a) may lay out and make a new public street and construct tunnels and other works subsidiary thereto, and

- (b) may widen, lengthen, extend, enlarge, raise, or lower the level of or otherwise improve any existing public street vested in the committee, and
- (c) may close temporarily any public street or any part thereof for any public purpose, and
- (d) may turn, divert, discontinue or close any public street so vested, and
- (e) may provide within its discretion building sites of such dimensions as it deems fit, to about on or adjoins any public street made, widened, lengthened, extended, enlarged improved, or the level of which has been raised or lowered by the committee under clauses (a) and (b) or by the [State] Government, and
- (f) subject to the provisions of any rule prescribing the conditions on which property may be acquired by the committee may acquire any land, along with the building thereon which it deems necessary for the purpose of any scheme of work undertaken or projected in exercise of the powers conferred under the preceding clause, and
- [(g) subject to the provisions any rule prescribing the conditions on which property vesting in the committee may be transferred, may lease, sell or otherwise dispose of any property acquired by the committee under clause (f); or any land vesting in and used by the committee for a public street and no longer required therefor, and in so doing may impose conditions regulating the removal and construction of building upon it and the other uses to which such land may be put:]

Provided proprietors other than land owned by the [Government] shall become the absolute property of the committee after it has continuously vested in the committee for use as a public street for a period of twenty-five year; but that the possession of such land that ceases to be required for use as a public street before, the expiry of twenty years from the time that it became vested in the committee shall be transferred to the proprietor thereof, on payment by him of reasonable compensation to the committee for improvements of such land, and subject to such restrictions as the committee may impose on the future use of such land, and that should the proprietor be unable or unwilling to pay the amount of such compensation the committee may, subject to such conditions as itmay deem fit sell the land, and shall pay to the owner the proceeds, if any, over and above the amount of such

compensation which shall be paid into the municipal fund, or may dispose it of in such manner as it may deem fit.

### <u>170.</u> Powers to require protection of streets during cutting down of trees, erection or demolition of buildings etc. :-

- (1) No person shall cut down any tree or cut off a branch of any tree, or erect or demolish any building or part of a building or alter or repair the outside of any building, where such action is of a nature to cause obstruction, danger or annoyance, or risk of obstruction, danger or annoyance to any person using a street, without the previous permission in writing of the committee.
- (2) The committee may at any time by notice require that any persons doing or proposing to do any of the acts referred to in subsection (1) shall refrain from beginning or continuing the act unless he puts up, maintains and provides from sum set to sun rise with sufficient lighting such hoardings or seen as are specified or described in the notice and may further at any time by notice require the removal, within a time to be specified in the notice, of any hoarding or screen erected in anticipation or in pursuance of any of the said acts.
- (3) Whoever contravenes the provisions of sub-section (1) or fails to comply with the terms of a notice under sub-section (2) shall be punishable with fine which may extend to fifty rupees land when the contravention or non-compliance is a continuing one, further fine which may extend to five rupees, for every day after the first during which the contravention or non-compliance continues.

### <u>170A.</u> Notice to be given and sanction obtained before making a street :-

- (1) No person shall lay out or make or commence to lay out or make a street without the sanction of the committee.
- (2) Every person who intends to lay out or make a street shall give notice in writing to the committee of such intention.
- (3) Where a committee has issued an order under clause (b) of section 170-B no notice under sub-section (2) shall be deemed to be valid until the particulars required under such order have been furnished to the satisfaction of the committee.]

### <u>170B.</u> Order of committee on notice being given under section [170-A]:-

The committee may, within one month of the receipt of the notice required by sub-section (2) of section [170-A], issue --

- (a) an order directing that for a period therein specified, which shall not be longer than one month from the date of such order, the intended work shall not be proceeded with: or
- (b) an order requiring further particulars.

#### 170C. Sanction of committee with regard to new street :-

Within two months after the receipt of the notice required by subsection (2) of section [170-A] the committee may refuse to sanction the proposed street, or may sanction if either absolutely or subject to such written directions as level, metalling, paving, means of direction and width as the committee may deem fit to issue, and the person laying out or making such street shall comply with the sanction of the committee in every particular:

Provided that should the committee neglect or ommit for two months after the receipt of such notice or if an order has been issued under clause (b) of section [170-B], fail within the period specified in such order, to make and deliver to the person who has given such notice and order of sanction or refusal in respect thereof, it shall be deemed to have sanctioned the proposed street absolutely.

#### 170D. Power of sanction :-

Every sanction for the laying out or making of a street which shall be given, or be deemed to have been given, by a committee, shall remain in force for one year only from the date of such sanction. Should the laying out or making of the street not have been commenced within the said period of one year, the sanction shall be deemed to have lapsed; but such lapse shall not bar any subsequent application for fresh sanction under the foregoing provisions of this Act.

Explanation. A street shall be deemed to be made or laid out when it is demarcated on the ground by permanent boundary marks.]

### 170E. Penalty :-

Whoever begins, continues or completes the laying out or making of a street without giving the notice required by section [170-A]. or in contravention of any written direction made under section [170-C], or any bye-law or provision of this Act, shall be liable to a fine which may extend to five hundred rupees.

#### 170F. Notice to owner of land under street :-

In any case where the committee considers that any land is being or has been laid out as a street without the notice required by section 170-A having been given or in contravention of any written direction made by the committee under section [170-C] or of any bye-law or provision of this Act, the committee may, by notice in writing, require the owner of the land to alter the street in such manner as it deems necessary.

### <u>171.</u> Power to require repairs of streets and to declare such streets public:

[(1)

- (a) When the municipal committee consider that in any street other than a public street, or in any part of such street within the municipality, it is necessary, for the public health, convention or safety, that any work should be done for the levelling, paving metalling, flagging channeling, draining, lighting or cleaning, thereof, the municipal committee may by written notice require the owner or owners of such street or part thereof to carry out such work in a manner and within a time to be specified in such notice; and
- (b) Should the owner refuse or should he fail to carry out the work within the time specified, the committee may, by written notice, require the owners of the land or buildings, fronting adjoining or building upon such street or part thereof to carry out the work in such manner and within such time as may be specified in the notice.
- (2) If compliance with the terms of the notice issued under clause (b) of sub-section (1) is not effected within the time specified, the committee may, if it thinks fit itself execute the work and may recover under the provisions of section 81 die expenses incurred in doing so in such proportions as it may deem equitable from the owner of the street and the persons served with a notice under clause (b) of sub-section (1).
- (3) After such work has been carried out by the person served with a notice under clause (b) of sub-section (l)orasprovidedin subsection (2) by the committee at the expense of such persons and the owner of the street or part thereof, in which such work has been done, may, and on the requisition of the owner or owners of the major portion of the said street for pan thereof, or on the

requision of a majority of the persons served with a notice under clause (b) of sub-section (1), it shall be declared by a public notice to be put up therein by the committee to be a public street and shall vest in the committee.

- (4) A committee may at any time, by notice fixed up in any street or part there of not maintainable by the committee give intimation of their intention to declare the same a public street, and unless within one month next after such notice has been so put up, the owner or any one of several owners of such street or such part of a street lodge objection thereto at the Municipal office, the Municipal committee may, by notice in writing, put in such street, or such part, declare the same to be a public street vested in the committee.
- (5) This section shall not take effect in any municipality until it has been specially extended thereto by the [State] Government, of its own motion or at the request of the committee.

### <u>172.</u> Punishment for [ - ] over hanging structure over street :-

- (1) Whoeverwithout the written permission of the committee [--] re-erects any immovable overhanging structure projecting into a street at any point above the said ground level, shall be punishable or water Course, or" omitted by ibid. with imprisonment of either description which may extend to one month and shall also be liable to fine which may extend to[one thousand rupees].
- (2) The committee may, by notice require the owner or occupier of any building to remove or alter, within a specified time not exceeding six weeks, such [ -- ] overhanging structure as aforesaid and no compensation shall be claimable is respect of such removal or alteration:

Provided that if a period of more than three years has elapsed from the completion of the [ over hanging structure, no prosecution shall lie under sub-section (1); nor shall such"] overhanging structure be required to be removed or altered without payment of reasonable compensation].

### <u>172A.</u> Punishment for encroachment upon land, premises or public place :-

(1) Whoever makes any encroachment, by raising a temporary or

permanent structure on any land, premises or public place, not being private property whether such land, premises or public place belongs to or vests in the committee or not shall on conviction be punished with simple imprisonment which shall not be less than one month, but which may extend to three years and with fine which may extend to twenty thousand rupees: Provided hat parking of rehari temporarily or setting up shops for providing passage to the houses and shops in a street or a drain, channel, well or tank passing through or by the side of land, premises or public place shall not be constructed as an encroachments.

- (2) The Executive Officer or any other officer authorised by the Committee in this behalf shall have power to remove any such encroachment and the expenses of such removal shall be paid by the person who has caused the said encroachment.
- (3) Notwithstanding anything contained in the foregoing provisions, the Executive Officer or the officer authorised by the Committee in this behalf, shall, in addition to any other action which may be taken under this section, also have power to seize or attach any property found on the land, premises or public place referred to in this section or, as the case may be, attached to or permanently fastened to anything attached to such land, premises or public place.
- (4) Where any property is seized or attached in terms of subsection (3) by an officer authorised by the Committee, he shall immediately make a report of such seizure or attachment to the Executive Officer.
- (5) The Executive Officer may make such order if he thinks fit for the proper custody of the property seized or attached, pending the conclusion of confiscation proceedings and if, the property is subject to speedy and natural declay, or it is otherwise expedient so to do, the Executive Officer may cause it to be sold or otherwise disposed of.
- (6) Where any property is sold as aforesaid, the sale proceeds thereof after deduction of the expenses of any such sale or other incidental expenses relating thereto, shall
- (a) Where no order to confiscation is passed by the Committee under sub-section (7); or
- (b) Where an order passed in appeal, under sub-section (11) so

required, be paid to the owner thereof or the person from whom, it is seized.

- (7) Where any property is seized or attached, under sub-section
- (3), the Committee may subject to the provisions of sub-section
- (8), order confiscation of such property.
- (8) No order for confiscating a property under sub-section (7) shall be made unless the owner of such property or the person from whom it is seized or attached is given;
- (a) a notice in writing, informing him of the grounds on which it is proposed to confiscate the property;
- (b) an opportunity of making a representation in writing, within such reasonable time as may be specified in the notice against the grounds of confiscation; and
- (c) a reasonable opportunity of being heard in the matter.
- (9) The order of any confiscation made under sub-section (7), shall not prevent the infliction of any punishment to which the person affected thereby is liable under this Act.
- (10) Any person aggrieved by such confiscation order made under sub-section (7), may, within one month from the date of communication to him of such order, appeal against it to the District Judge of the District in which such property is seized or attached.
- (11) On such appeal, the District Judge may, after giving an opportunity to the appellant and the respondent to be heard, direct the order to be stayed pending disposal of the appeal, or may modify; alter or annul the order and make any further order that he may think proper in the matter.
- (12) Subject to the provisions of sub-section (5), whenever any property is seized or attached pending confiscation under sub-section (7), the Committee or the District Judge shall have, and notwithstanding anything to the contrary contained in any other law for the time being in force, any court, tribunal or other authority shall not have jurisdiction to make order with regard to the possession, delivery, disposal, release or distribution of such property.
- (13) Where any person is prosecuted of an offence for the

contravention of the provisions of sub-section (1), the burden of proving that he has not committed the said offence, shall be on such person.

(14) Whoever being an employee of the Committee permits any body to encroach upon or abets to encroach upon any property specified in sub-section (1), shall on conviction be punished with simple imprisonment for a term which may extend to one month or fine which may extend to one thousand rupees or with both:

Provided that no court shall take cognizance against such employee for the offence punishable under this sub-section except with the previous sanction of the Committee.

(15) No investigation of an offence for contravention of the provisions of sub-section (1) or sub-section (14), as the case may be, shall be made by an officer below the rank of a Deputy Superintendent of Police.]

### 173. Power to permit occupation of public street and to remove construction :-

- (1) The committee may grant permission in writing on such conditions as it may deem, fit for the safety or con venience of persons passing by, or dwelling or working in the neighborhood, and may charge fees for such permission, and may at its discretion withdraw the permission, to any person to:
- (a) place in front of any building any movable encroachment upon the ground level of any public street or over or any sewer drain or water course or any movable overhanging structure projecting into such public street at a point above the said ground level.
- (b) take up or alter the pavement or other materials for the fences or posts of any public street, or
- (c) deposit or cause to be deposited building materials, goods for sale, or other articles on any public street, or
- (d) make any hole or excavation on, in or under any street, or remove materials from beneath any street, so as to cause risk of subsidence; or
- (e) erect or set up any fence, post, stall or scaffolding in any public street.
- (2) Whoever does any of the acts mentioned in sub-section(1)

without the written permission of the committee shall be punishable with fire which may extend to [five hundred rupees] and the committee or the secretary of the committee or the Medical Officer or Health or any person authorised by the committee may

- (i) after reasonable opportunity has been given to the owner to remove his material and he has failed to do so, remove or cause to be removed by the police, or any other agency, any such movable encroachments or overhanging structures and such materials, goods or articles, or merchandise and any such fence, post, stall, or scaffolding.
- (ii) and take measures to restore the street to the condition it was in before any such alteration, excavation or damage.
- (3) If the material specified in clause (i) of sub-section (2) has not been claimed by the owner within a fortnight of its having been deposited for safe custody by the committee or if the owner shall fail to pay to the committee the actual cost of removal or deposit in safe custody, the committee may have the material sold by auction at the risk of the owner, and the balance of the proceeds of such sale shall after deduction of the expenditure incurred by the committee be paid to the owner, or if the owner cannot be found, or refuses to accept payment the balance shall be kept in deposit by the committee until claimed at the risk of the person entitled thereto and if no claims is made within two years the committee may credit the amount to the municipal fund.

Explanation. - For the purposes of this section movable encroachment includes a seat or settee and movable overhanging structure includes an awning of any material.

### 174. Power to regulate line of building :-

(1) Should any house shop, wall or other holding or part of a building project beyond the regular, line of a street, either existing or determined on for the future, or beyond the front of the building on either side thereof, the committee may, whenever such house, shop, wall or other building or part thereof, has been either entirely or in greater part taken down or burned down or has fallen down, by notice require such building or part when being rebuilt to be set back to or towards the said regular line or the front of the adjoining building; and the portion of the land added to the street by such setting back or removal shall become part of the street and shall vest in the committee

Provided that the committee shall make full compensation to the owner of the building, or of the land thus vacated for any damage [ ] he may sustain in consequence of his building or any part thereof being set back.

(2) The Committee may, on such terms as it may think fit, allow any building to be set forward for the improvement of the line of the street.

### <u>174A.</u> Special provisions regarding streets belonging to Government:

Notwithstanding anything contained in sections 172,173 or 174 or in clause (u) of section 188, and subject to any general or special order that the [State] Government may make in this behalf [if any street is vested in the [State] Government)] --

- (a) the committee, shall not, in respect of such street, grant permission to do any act the doing of which without the written permission of the committee is punishable under section 172 or section 173 or allow any building to be set forward under the provisions of sub-section (2) of section 174, except with the sanction of the [State] Government which may be given in respect of a class of cases generally or in respect of a particular case;
- (b) the committee shall, if so required by the [State] Government, exercise the power conferred upon it by sub-section (2) of section 172 or sub-section (2) of section 173 or subsection (1) of section 174 or clause (u) of section 188 or any bye law made in exercise of the power conferred by clause (u) of section 188 in respect of any encroachment or overhanging structure on or over such street or any materials, goods articles of merchandise deposited on such street or fence, post stall or scaffolding erected or set up in any such street or in respect of any building or part of a building which projects beyond the regular line of such street.

### <u>175.</u> Removal or alteration of any balcony projection or structure, etc., on payment of compensation :-

The committee may, subject to the payment of reasonable compensation, by notice, require the owner or occupier of any building within a period of not less than six weeks to be specified in such notice to remove or alter any balcony, projection, structure or verandah, erected with the sanction of the committee, overhanging projecting into or encroaching or any or into or on any drain, sewer

#### 176. Power to attach brackets for lamps :-

The committee may attach to the outside of any building brackets for lamps in such manner as not to occasion any injury thereto or inconvenience.

#### 176A. Construction of stalls for displaced person :-

The committee may, and if so required by the State Government, shall construct stalls for persons displaced from Pakistan, and shall lease them out to such persons on such conditions as the State Government may by general or special order specify.]

#### 177. Destroying direction posts, lampposts, etc :-

Whoever, without being authorised by the committee, defaces or disturbs any municipal direction-post, lamp or extinguishes any municipal light in any public place, shall be punishable with fine which may extend to [five hundred rupees.]

#### 178. Bill-sticking without permission :-

- (1) Whoever, without the consent of the owner or occupier or other persons for the time being in charge, affixes any posting bill, notice placard of other paper or means of advertisement against or upon any building, wall, tree, board, fence or pole or writes upon, soils defaces or marks any such building, wall, tree, board fence or pole, with chalk or paint or in any other way whatsoever, shall be punishable with fine which may extend to [five hundred rupees.]
- [(2) Notwithstanding anything contained in section 228 a court may take congizance of an offence under sub-section (1) of this section upon the complaint of the owner or occupier or other person in charge of the property in respect of which such offence is alleged to have been committed.]

### 179. Names of streets and numbers of buildings :-

- (1) The committee may cause a name to be given to any street, and to be affixed on any building in such place as it may think fit, and
- (2) Whoever shall destroy, pull down or deface any name or number affixed to any street or building under this section, put up any different name of number from that put up by order of the committee, shall be punishable with fine which may extend to [five hundred rupees.]

#### 180. Inflammable materials :-

The committee may, where it appears to it to be necessary for the prevention of danger to life or property by public notice, prohibit all persons from stacking or collecting timber, wood, dry grass, straw or inflammable materials, or placing mats or thatched huts or lighting fires in any place or within any limits specified in the notice.

### 181. Roofs and external walls not to be made of inflammable materials:

The committee may direct that within certain limits, to be fixed by it, the roofs and external walls of huts or other buildings shall not be made or renewed of grass, mats, leaves or other highly inflammable materials without the permission of the committee in writing; and the committee may, by written notice require any person, who has disobeyed any such direction to remove or alter the roots or walls so made or renewed as it may think fit.

### 182. Picketing animals and collecting carts :-

- (1) Whoever, without the permission of the committee, pickets animals or collects carts on any street, or uses any street as a halting place for vehicles or animals of any description or as a place of encampment or cause or permits animals to stray shall be punishable with fine which may extend to [five hundred rupees].
- [(2) Any animal found picket, tethered or straying on any public street without the permission of the committee may be removed to a pound by any officer or servant of the committee or by a police officer.

### 183. Driving vehicles, without proper lights :-

- (1) Whoever drives or propels any vehicle not properly supplied with lights in any street during the period from half an hour ] after sunset to half an hour before sunrise, shall be punishable with fine which may extend to [five hundred rupees.]
- [(2) Whoever, in driving, leading or propelling a vehicle along a street, fails without reasonable excuse
- (a) to keep to the left, or
- (b) when he is passing a vehicle going in the same direction, to keep to the right of the vehicle, shall be liable to a fine which may extend to twenty rupees.

Exception. - The sub-section shall not apply to a municipality wholly or in part situated in a hilly tract.

### 184. Beating drums, etc. :-

Whoever, in contravention of any general or special prohibition issued by the committee, without the permission of the committee, beats a drum or tomtom, blows a horn or trumpet or beats or sounds any brass or other instrument or utensil, shall be punishable with fine which may extend to [five hundred rupees.]

[Explanation I. in the case of bands, cash individual member of such band shall be punishable under this section.

[Explanation II. - For the purposes of this section "instrument shall include a gramophone, a wireless, a loud speaker or any electrically or mechanically operated instrument capable of producing loud noises.

### 185. Discharging fire-arms, etc. :-

Whoever discharges fire-arms or lets off fire-works, fireballoons or detonators, or engages in any game, in such a manner as to cause, or to be likely to cause, danger to persons passing by or dwelling or working in the neighborhood, or risk of injury to property, shall be punishable with fine which may extend to [five hundred rupees.]

### 186. Quarrying blasting, cutting timber or building :-

Whoever quarries, blasts, cuts timber or carries on building operations in such a manner as to cause, or to likely to cause danger to persons passing by or dwelling or working in the neighbourhood, shall be punishable with fine which may extend to [five hundred rupees]

### 187. Power to levy fees at fairs :-

A committee may, with the previous sanction of the Deputy Commissioner, or if the Deputy Commissioner is a member of the committee, of the [State Government], levy small fees from each person attending a fair on which the committee incurs expenditure under section 52(2)(j) and from persons exposing goods for sale and all persons plying any occupation for gain (except water-carriers, scavengers and other employed in connection with the fair] for defraying the cost of sanitary arrangements, watch and ward and the like.

#### 188. General bye-laws :-

A committee may, and shall if so required by the [State] Government by bye-law, ]

- (a) render licences necessary for the proprietors or drivers of vehicles [other than motor vehicles] or animals kept or playing for hire within the limits of the municipality, and fix the fees payable for such licenses and the conditions on which they are to be granted and may be revoked, and may by such conditions provide among other things for a minimum breadth for wheel tyres and for a minimum diameter of the wheels;
- [(b) limit the rates which may be demanded for the hire of any carriage, cart, or other conveyance, or of animals hired to carry loads or persons, or for the services of persons hired to carry loads or to impel or carry such conveyances and limit the loads which may be carried by any animal or carriage, cart or other conveyance, plying for hire, within the limits of the municipality:]

Provided that no bye-laws made under clause (a) or clause (b) by the committee of a municipality in which the Hackney Carriage Act, 1879, is in force shall apply to any vehicle to which that Act applies :

Provided also that operations of any bye-law made under the provisions of clause (a) or clause (b) or any rules made under the Hackney Carriage Act, 1879, may with the sanction of the [State] Government, be extended to

- (i) any railway station:
- (ii) the whole or pan of any road so far as such road is situate within ten miles of the limits of the municipality;
- (iii) the whole or any part of road leading from the limits of any one municipality or notified area to the limits of any other municipality or notified area, if the distance between the said municipalities or notified are as does not exceed fifty, miles, and the committees of the said municipalities or notified areas consent in the extension of such bye-laws;
- (c) provided for the proper registration of births, marriages and deaths, and for the taking of census:
- (d) fix, and from time to time vary, the number to persons who may occupy a building or part of a building, which is let in lodgings

or occupied by members of more than one family, or which is situated within such congested bazar areas as may be specified in the bye-law; and provide

- (i) for the registration and inspection of such buildings,
- [(ia) for the licensing of hotels and lodging-houses and for the fees payable for such licences and conditions or which they may be granted of or revoked].
- (ii) for promoting cleanliness and ventilation in such buildings,
- (iii) for the notices to be given and the precautions to be taken in the case of any infectious or contagious disease breaking out in such buildings,
- [(iv) for the scavenging, removal and disposal of all rubbish, filth, night-soil, sullage of sewage in such buildings,
- (v) in the case of hotel sarai and lodging, house keepers and the secretaries of residential clubs for the maintenance of registers, in such form as the committee may prescribe, of visitors and lodgers, and
- (vi) generally for the proper regulation of such buildings;
- (e) provide
- (i) for the inspection and proper regulation of encamping grounds, pounds, serais, backeries, aerated-water factories, ice factories, dhobi ghats, flour mills, foodgrain godowns, dispensing chemists' shops, slaughter houses and places licensed under section 121.
- (ii) for the inspection and proper regulation of markets [and stalls] for the preparation and exhibition of a price current and for fixing the fees, rents and other charges to be levied in such markets [and stalls],
- (iii) for defining the standard weights and measures to be used in the municipality and for inspection of weights and measure under section 207.
- (iv) for the holding of fairs and industrial exhibitions within the municipality or under the control of the committee, and for the collection of fees under section 187.
- (v) for controlling and regulating the use and management of burial and burning grounds.

- (vi) for the supervision, regulation and protection from pollution of public wells, tanks, springs or other sources from which water is or may be made available for the use of the public, whether within or without the municipality.
- [(vii) for the licensing, inspection and proper regulation of theaters and other places of public resort, recreation or amusement];
- [(viii) for inspection and proper regulation of channels which are supplied with water from any canal to which either the Northern India Canal and Drainage Act, 1873, or the Punjab MinorCanals Act, 1905, applies];
- (f) require and regulate the appointment by owners of buildings or land in the municipality, who are not resident in the municipality, of persons residing within or near the municipality to act as their agents for all or any of the purposes of this Act or any rule thereunder;
- (g) Where the collection of an octroi [or terminal tax] has been sanctioned, fix limits for the purpose of collecting the same, and may prescribe routes by which [animals or articles] or both which are subject to. octroi [or terminal tax] may be imported into the municipality [or exported therefrom];
- (h) render licences necessary for using premises as stables, cowhouses or houses or enclosures for sheep goats [or swine], and regulate the grant and withdrawal of such licences];
- (i) any municipality where a reasonable number of slaughter-houses has been provided or licensed by the committee control, regulate or prohibit the admission within the municipal limits for the purposes of sale of the flesh (other than cured or preserved meat) of any cattle, sheep, goat or swine slaughtered at any slaughter-house or place not maintained or licensed under this Act, and may provide for the seizure, destruction or disposal otherwise of any flesh brough t within municipal limits in contravention of any such bye-law;
- (j) fix premises within the municipality in which the slaughter of animals of any particular kind, not for sale, shall be permitted, and prohibit, except in case of necessity, such slaughter elsewhere within the municipality:

Provided that no such bye-laws shall apply to animals slaughtered

for any religious purpose;

- (k) prohibit the letting off of fire-arms, fire-works, fire balloons bombs or detonators except (1) with the permission of the committee or of a municipal officer empowered to give such permission, (2) subject to such conditions as the committee may impose and (3) on payment of such fees (if any) as may at any time have been fixed by the committee in that behalf;
- (I) regulate making and use of connections or communications between private houses and premises and mains or service cables, wires pipes, drains, sewers and other channels established or maintained by the committee under any of the provisions of this Act;
- [(m) regulate the collection, storage preservation from pollution and use of rainwater, and the carrying out of the provisions of section 96 to [(102)];
- (n) regulate the posting of bills and advertisements, and the position, size, shape, and style of name boards sign boards and sign posts;
- (o) Provide for, regulate, require or prohibit the construction, pattern of construction,, maintenance and materials of boundary walls hedges and fences hereafter erected or reerected so as to about on a public street or upon property vested in the committee;
- [(p) regulate or prohibit any description of traffic in the streets and provide for the reduction of noise caused thereby;
- (q) prohibit the storage of more than a fixed maximum quantity of any explosive, petroleum, spirit naptha or other inflammable material in any building not registered or licensed under section 121;
- (r) provide for the seizure and confiscation of ownerless animals straying within the limits of the municipality;
- (s) provide for the registration of all or any specified classes of dogs and in particular and without prejudice to the generality of foregoing. --
- (i) provide for the imposition of annual fee for such registration:
- (ii) require that every registered dog shall wear a collar to which shall be attached a metal token to be issued by the committee;

- (iii) provide that any dog, not registered and wearing such token may if found in any public place, be detained at a place to be set apart for the purpose and will be liable to be destroyed or otherwise disposed of after a period to be specified in the bye-laws;
- [(t) render licenses necessary for hand carts employed for transport or hawking articles for sale, and for the persons using such handcarts, and prescribe the conditions for the grant and revocation of such licenses];
- [(u) regulate the conditions on which and the period for which permission may be given under sub-section (1) of section 172 and sub-section (1) of section 173, and provide for the levy of fees and rents for such permission;[-]
- [(uu) provide for the registration, inspection and proper regulation of buildings ordinarily utilized for the residence or treatment of persons suffering from infectious diseases and for the limiting of the number of such persons who reside in such buildings or part of such building; and]
- (v) generally provide for carrying out the purposes of this Act.

### 189. Prohibition of building without sanction :-

- (1) No person shall erect or re-erect or commence to erect or re-erect building without the sanction of committee.
- (2) Notice of building. Every person who intends to erect or reerect any building shall give notice writing to the committee of such intention.
- (3) building bye-laws. A committee shall be bye law -
- (a) prescribe the manner in which notice of the intention to erect or re-erect a building shall be given to the committee.
- (b) require that every such notice shall be furnished a site plan of the land on which it is intended to erect or re-erect such building and a plan and specification of the building of such character and with such details as the bye-law may require;
- (c) where the building appears likely to be used as a factory, require the provisions of adequate housing accommodation in connection therewith.
- (4) Where bye-laws have been framed under this section no notice

under sub-section (2) shall be considered to be valid until the information if any, required by such bye-laws has been furnished to the satisfaction of the committee.

"Provided that the Executive Officer shall not without the approval of the committee, sanction the erection or re-erection of any building which involves any projection or encroachment over or upon any land vested in the committee or any land, the property or Government, which has been transferred to the committee for management:

"Provided further that if the Executive Officer refuses to sanction the erection or reerection by any person of any building except on the ground that such erection or re-erection would be in contravention of any bye-law or of any general scheme sanctioned by the Commissioner restricting the erection or re-erection of buildings or any class of buildings such person may, within fifteen days from the date of the service of the Executive Officer's order refusing to sanction such erection or re-erection appeal to the committee, and the committee's decision shall, subject to the provisions of sections 22,232 and 236, be final]"

## 190. Power of committee to make bye-laws as to erection or re-erection of buildings :-

- (1) The committee may, and if so required by the [State] Government shall by bye-laws, regulate in respect of the erection or re-erection of any building within the municipality or part thereof
- (a) the materials and method of construction to be used for external and party walls, roofs, floors, stair-cases, lifts, fire-places and chimneys;
- (b) the materials and method of construction and position of fireplaces, chimneys, drains latrines, privies, urinals, and cess-pools;
- (c) the heights and slope of the roofs above the uppermost floor upon which human beings are to live or cooking operations are to be carried on;
- (d) the ventilation and the space to be left about the building to secure the free circulation of air and for the prevention of fire;
- (e) the line of frontage where the building abuts on a street;
- (f) the number and height of the storeys of which the building may

consists;

- (g) the means to be provided for egrees from the building in case of fire;
- (h) the materials and method of construction to be used for godowns intended for the storage of foodgrains in excess of fifty maunds in order to render them rat-proof;
- (i) the minimum dimensions of rooms intended for use as living rooms or sleeping rooms;
- (j) the ventilation of rooms and the minimum dimensions of doors [and windows], [-];
- (k) the position and dimensions of projections beyond the outer face of any external wall of a building; and
- (1) the height of factory chimneys and the provision to be made for consumption of smoke arising from the combustible used in any fire place or furnace in factory.
- (2) Notwithstanding anything contained in section 93, no person shall erect or re-erect any building in contravention of any bye-law made under sub-section (1)]

## 191. Special provision for cases where bye-laws have not been made under section 189(3):-

In any case in which no bye laws have been made under subsection (3) of section 189, the committee may, within 14 days of the receipt of the notice required by sub-section (2) of that section require a person who has given such notice to furnish, within one week of the receipt by him of the requisition, information on all or any of the matters as to which bye-laws might have been made, and in such case the notice shall not be valid until such information has been furnished.

### 192. Building scheme :-

- (1) The committee may, and if so required by the [Deputy Commissioner] shall, within six months of the date of such requisition, draw up a building scheme for built areas, and a town planning scheme for unbuilt areas, which may among other things provide for the following matters namely:-
- (a) the restriction of the erection or re-erection of buildings or any class of buildings in the whole or any part of the municipality, and

of the use to which they may be put:

- (b) the prescription of a building line on either side or both sides of any street existing or proposed; and
- (c) the amount of land in such unbuilt area which shall be transferred to the committee for public purposes including use as public streets by owners of land either on payment of compensation or otherwise, provided that the total amount so transferred shall not exceed [thirty-five per cent], and the amount so transferred without payment shall not exceed [twenty five per cent], of any one owner's land within [such unbuilt area.]
- (2) When a scheme has been drawn up under the provisions of sub-section (1) the committee shall give public notice of such scheme and shall at the same time intimate a date not less than thirty days from the date of such notice by which any person may submit to the committee in writing any objection or suggestion with regard to such scheme which he may wish to make.
- (3) The committee shall consider every objection or suggestion with regard to the scheme which may be received by the date intimated under the provisions of sub-sections (2) and may modify the scheme in consequence of any such objection or suggestion and shall then forward such scheme as originally drawn up or as modified to the [Deputy Commissioner], who may, if he thinks fit, return it to the committee for reconsideration and resubmission by a specified, date; and the [Deputy Commissioner] shall submit the plans as forwarded, or as resubmitted, as the case may be, with his opinion to the [State] Government, who may sanction such scheme or may refuse to sanction it, or may return it to the committee for reconsideration and resubmission by a specified date.
- (4) if a committee fails to submit a scheme within six months of being reuied to do so under sub-section (1) or fails to resubmit a scheme by a specified date, when required to do so under sub-section (3) or resubmits a scheme which is not approved by the [State] Government, the [Deputy Commissioner] may draw up a scheme of which public notice shall be given by notification and by publication within the municipality together with an intimation of the date by which any person may submit in writing to the [Deputy Commissioner] any objection or suggestion which he may wish to make, and the [Deputy Commissioner] shall forward with his opinion any such objection or suggestion to the [State]

Government and the [State] Government may sanction such scheme as originally notified or modified in consequence of any such objection or suggestion, as the [State] Government may think fit; and the cost of such scheme or such portion of the cost as the [State] Government may deem fit shall be defrayed from the municipal fund.

(5) When sanctioning a scheme the State Government may impose conditions for the submission of periodical reports on the progress of the scheme to the [Deputy Commissioner] or to the [State] Government and for the inspection and supervision of the scheme by the [State] Government.

## 192A. Punishment for erection or re-erection of a building on sanction of a building scheme under section 192:

if under the provisions of any scheme sanctioned under section 192 the erection or re-erection of buildings in a specified area for a specified purpose is prohibited, any person who after such scheme is sanctioned uses any building for such purpose shall [] unless it was used for this purpose before the scheme was sanctioned, on conviction [] be liable to fine which may extend to [one thousand rupees] and if after such conviction he continues to use such building for such purpose [] shall be liable to fine which may extend fifty rupees for every day during which such use continues.

## 193. Powers of committee to sanction or refuse erection or re-erection of buildings :-

- (1) The committee (or the Executive Officer as the case may be), shall refuse to sanction the erection or re-erection of any building in contravention of any bye-law made under sub-sec tion(I) of section 190 or in contravention of any scheme sanctioned under subsection (3) or sub-section (4) of section 192, unless it be necessary to sanction the erection of a building in contravention of such a scheme owing to the committee's inability to pay compensation as required by section 174 for the setting back of a building.
- (1-a) When the erection or re-erection of a building is likely, in the pinion of the Committee" (or the Executive Officer, as the case may be) to interfere with the enforcement of a scheme proposed under section 192, the Committee may refuse its sanction and in such case shall communicate its refusal in writing together with the grounds therefor, to the applicant within sixty days of the receipt of his application, and the applicant may thereafter by written notice

require the committee to proceed with the preparation of the proposed scheme with all possible speed. The application shall be deemed to have been sanctioned Punjab Act, 17 of 1948, in the case of those Municipalities to which Punjab Act, 2 of 1931, applies. if an order of refusal is not passed by the committee (or the Executive Officer as the case may be) within the time specified above, or if the proposed scheme has not received the sanction of the [State] Government within twelve months of the date of delivery of the applicant's written notice hereinbefore referred to:

Provided that should a resolution refusing such sanction be suspended under section 232, the period prescribed above shall commence to run a fresh from the date of communication of final orders by [] the [State] Government under section 235.

Explanation. - A scheme shall be deemed to be have been proposed under section 192 if a requisition for its preparation has been received by the committee from the [Deputy Commissioner] or if the preparation of the scheme is under the consideration of the committee.

- (2) The committee (or Executive Officer, as the case may be) may refuse, to sanction the erection or re-erection of any building for any other reason, to be communicated in writing to the applicant, which it (or he as the case may be) deems to be just and sufficient as affecting such building or if the land, on which it is proposed to erect or re-erect such building (is vested in the Government or in the committee), and the [consent of the Government] concerned or, as the case may be, of the committee has not been obtained, or if the title to the land is in dispute between such person and the committee [or any Government].
- (3) Subject to the provisions of sub-section (1) the committee (or the Executive Officer, as the case may be) may sanction the erection or re-erection of any building either absolutely or subject to such modifications in accordance with the bye-laws and rules as it (or he as the case may be) may deem fit.
- (4) Notwithstanding anything contained in sub-section (1) or sub-section (2) but subject to the provisions of sub-section (2) of section 190 [and sub-section (1-a) of this section] if the committee (or the Executive Officer as the case may be) neglects or ommits within sixty days of the receipt from any person of a valid notice of such person's intention to erect or re-erect a building, or within

one hundred and twenty days, if the notice relates to a building on the same or part of the same site, on which sanction for a erection of a building has been refused within the previous twelve months, to pass orders sanctioning or refusing to sanction such erection or re-erection, such erection or re-erection shall, unless the land on which it is proposed to erect or re-erection such buildings belongs to or vests in the committee, be deemed to have been sanctioned, except in so far as it may contravenes any bye-law, or any building or town planning scheme sanctioned under section 192.

Provided that should a resolution conveying or refusing such sanction be suspended under section 232, the period prescribed by clause (4) shall commence to run a fresh from date of communication of final orders by[-], the [State] Government under section 235.

Provided further that if not less than one-fifth of the members present vote against a resolution conveying sanction, the sanction shall be deemed not to have been conveyed until after the lapse of fourteen days from the passing of the resolution.

## 193A. Power of committee to direct modification of a sanctioned plan of a building before its completion :-

If at any time before the completion of a building of which the erection has been sanctioned under section 193 the committee finds that any modification of the sanctioned plan is necessary, the committee may, subject to compensation for any loss to which the owner may be put, direct that the building be modified accordingly].

### 194. Lapse of sanction after one year from the date of such sanction :-

Every sanction for the erection or re-erection of any building which shall be given or be deemed to have been given by a committee, [or the Executive Officer, as the case may be] shall remain in force for one year only from the date of such sanction or for such longer period as the committee [or the Executive Officer, as the case may be] may have allowed when conveying sanction under section 189. Should the erection or re-erection of the building not have been commenced within one year and completed within two years or such longer period as may have been allowed by the committee [or the executive Officer as the case may be] the sanction shall be deemed to have lapsed; nut such lapse shall not bar any subsequent application for fresh sanction under the foregoing

provisions of the Act.

#### 195. Penalty for disobedience :-

Should a building be begun erected or re-erected

- (a) without sanction as required by section 189(1); or
- (b) without notice as required by section 189 (2); or
- (c) when sanction has been refused. the (committee) may by notice delivered to the owner within six months from the completion of the building, require the building to be altered or demolished as it may deem necessary within the period specified in such notice; and should it begin or erected
- (d) in contravention of the terms of any sanction granted; or
- (e) when the sanction has lapsed; or
- (f) in contravention of any bye-law made under section 190; or in the case of a building of which the erection has been deemed to be sanctioned under section 193 (4) if it contravenes any scheme sanctioned under section 192; the [committee] may by notice to be delivered to the owner within six months from the completion of the building require the building to be altered in such manner as it may deem necessary, within the period specified in such notice:

Provided that the committee may, instead of requiring the alteration or demolition of any such building, accept by way of compensation such sum as it may deem reasonable: Provided also that the committee shall require a building to be demolished or altered so far as is necessary to avoid contravention of a building scheme drawn up under section 192:

[Provided further that if any notice is issued by the Executive Officer under this section on the ground that a building has been begun or has been erected in contravention of the terms of any sanction granted or in contravention of any bye-law made under section 190 the person to whom the notice is issued may, within fifteen days from the date of service of such notice, appeal to the committee, and subject to the provisions of sections 224,232 and 236, the decision of the committee shall be final.

### 195A. Power of committee to stay building operations :-

(1) Where a building is begun as described in section 195 but not completed, the committee may [by notice, to be delivered to the

owner within six months from the commencement of the building, or from the contravention of the terms of any sanction, or any byelaw framed under section 190, as the case may be] require the building operations to be discontinued from the date of the service of such notice.

(2) Any person failing to comply with the terms of such notice shall be punishable with a fine which may extent to one thousand rupees and when the non compliance is a continuing one, with a further fine which may extend to fifty rupees for every day after the first during which the non-compliance continues.

### 196. Compensation :-

- (1) No compensation shall be claimable by an owner for any damage which he may sustain in consequence of the prohibition of erection of any building.
- (2) The committee shall make reasonable compensation to the owner for any damages or loss which he may sustain in consequence of the prohibition of the re-erection of any building or part of a building except in so far as the prohibition is necessary under any bye-law.]

Provided that the committee shall make full compensation to the owner for any damage he may sustain in consequence of his building or any part thereof being set back, unless for a period of three years or more immediately preceding such notice the building has by reason of its being in a ruinous or dangerous condition become unfit for human habitation or unless an order of prohibition issued under section 116 has been and still is in respect of such building.

## 197. Power of committee to regulate the manufacture, preparation and sale of food and drink :-

The committee may, and shall if so required by the [State] Government, by bye-law

- (a) prohibit the manufacture, sale, or preparation or exposure for sale, of any specified articles of food or drink, in any place or premises not licensed by the committee;
- (b) regulate the hours and manner of transport within the municipality of any specified articles of food or drink, and prescribe the route by which such articles shall be carried;

- (c) prohibit the sale of milk, butter, ghee, curd, meat, game, fish and poultry by persons not licensed by the committee;
- (d) prohibit the import into the municipality for sale of milk, cream butter, ghee, curd, meat, game, fish and poultry by person not licensed by the committee;
- (e) make regulations for the grant and withdrawal of licences and the levying of fees therefor under this section;

Provided that no person shall be punishable for breach of any byelaw made under clause (a) of this section by reason of the continuance of such manufacture, preparation or exposure for sale, of sale upon any premises which are, at the time of the making of such bye-law, used for such purpose until he has received from the committee six months' notice in writing to discontinue such manufacture, preparation or exposure for such sale, or such sale in such premises;

Provided further that nothing herein contained shall affect the operation of section 43 of the Punjab Laws Act, 1872, and the rules made thereunder.

### 197A. Prohibition of possession or sale of wild birds and animals :-

No wild bird or animal in respect of which any close time has been notified by the [State] Government under section 3 of the Wild Birds and Animals Protection Act 12, shall whether dead or alive be possessed or sold during such close time within any municipality; and no such bird or animal shall at any other time be sold within any municipality except under an annual license to be granted by the committee; Provided that these prohibitions shall not extend to wild birds or animals possessed or sold as pets.

### **198.** . :-

### 199. Penalty for infringement of bye-laws :-

(1)In making any bye-law under any section of this chapter, the committee may direct that a breach or an abatement of a breach of it shall be punishable with fine which may extend to [five hundred rupees], and, when the breach is a continuing breach, with a further fine which may extend to five rupees for every day after the first during which the breach continues.

(2) In lieu of or addition to such fine the magistrate may require the offender to remedy the mischief so far as is within his power.

#### 200. Procedure for making bye-laws :-

All bye laws made under this Act shall be subject to previous publication.

#### 201. Confirmation of bye-laws :-

- (1) No bye law made under any section of this chapter shall come into force until it has been confirmed by the [State] Government and, published for such time and in such manner as the [State] Government may prescribe in this behalf.
- (2) The [State] Government may cancel its confirmation of any such bye-laws, and thereupon the bye-law shall cease to have effect.

### 202. Bye-laws to be available for purchase and inspection :-

- (1) A copy of all bye laws made under this Act for any municipality shall be kept at the committee's office, and shall be open during office hours without charge to the inspection of any inhabitant.
- (2) Copies of all such bye-laws shall be kept at the committee's office for sale to the public at a price not exceeding one rupee.

#### CHAPTER 11

Power of entry and inspection

### 203. Inspection of drains, privies and cesspools :-

- (1) The committee [or Executive officer may] authorise any person to enter, between sunrise and sunset, into any building or upon any land and to inspect any drain, privy, latrine, urinal, cesspool, cable, wire, pipe, sewer or channel therein, or thereon, and to cause the ground to be opened where such person as aforesaid may think fit for the purpose or preventing of removing any nuisance arising from the drains, latrines urinals, cesspools cables, wires, pipes, sewers, or channels.
- (2) If no such inspections, it appears, that the opening of the ground was necessary for the prevention or removal of a nuisance, the expenses thereby incurred shall be paid by Subs, for the word "Provincial" by the Adaption of Laws Order, 1950. for those Municipalities to which Punjab Act, 2 of 1931, applies. the owner of occupier of the land or building but if it be found that no nuisance

exist or but for such opening would have arisen, the ground or portion of any building, drain or other work, if any, opened, injured or removed for the purpose of such inspection shall be filled in reinstated and made good by the committee.

(3) No building other than a latrine, urinal or privy shall be entered under this section until six hours notice in writing has been given to the occupier of the building by the committee or by the person authorised by the committee to make the entry.

#### 204. Inspection of buildings; etc:

- (1) The committee [or Executive Officer] may authorise any person after giving three hours' notice to the occupier, or, if there be no occupier, to the owner of any building to enter and inspect it at any time between sunrise and sunset where such inspection appears necessary for sanitary reasons.
- (2) If the building to be inspected is a stable for horses or a house or shed for cows or other cattle, previous notice shall not be requisite before inspection.

#### 205. Other powers of entry on buildings or lands :-

The committee [or Executive Officer] may authorise any person, after giving twenty four hours, notice to the occupier, or if there be no occupier, to the owner of any building or land, at any time between sunrise and sunset --

- (a) to enter on and to survey, and to take levels or measurements of any buildings or land;
- (b) to enter into any building or on any land for the purpose of examing works under construction, or ascertaining the course of sewers or drains, or of executing or repairing any work which it is by this Act empowered to execute to maintain;
- (c) to enter into any building or on any land for the purpose of inspecting or repairing gas, water, telephone, electric or other installation for taking readings of meters connected therewith;
- (d) to enter into any building or on any land for the purpose of ascertaining whether any building is being or has been erected or erected without sanction or in contravention of any sanction given by the committee [or Executive Officer] or by any bye-laws made under section 190 or of any scheme sanctioned under section 192 and to take such measurement and do any other such acts as may

be necessary for such purpose.

## 206. Power to inspect places for sale of food or drink etc, and to seize unwholesome articles exposed for sale :-

The committee [or Executive Officer] may authorise any person at all reasonable times to enter into and to inspect any market, building, shop, stall or place used for the sale of food or drink for man, or as a slaughter house, or for the sale of drugs, and to inspect and examine any food or drink, animal or drug, which may be therein; and, if any article of food or drink, or any animal therein appears to be intended for the consumption of man to be unfit therefor, may seize and remove the same or may cause it to be destroyed or to be disposed of as to prevent its being exposed for sale or used for such Consumption; and, in case it is reasonably suspected that any drug is adulterated in such manner as to lessen its efficacy or to change its operation or to render it noxious, to remove the same, giving a receipt therefore, and to cause the owner thereof to be brought before a magistrate for enquiry whether any offence has been committed in respect thereof, and for orders as to the disposal of the said drug.

## <u>207.</u> Inspection of weights and Measures and seizure of false weights etc. :-

- (1) The committee, [or Executive Officer] by any person authorised by it in this behalf, may at all reasonable times enter into and inspect any market, building, shop, stall or place used for any goods, food, drink or drug, and may inspect any instruments for weighting, weights or measures found therein and test the same with other weights and measures, and may seize any such instrument for weighing, weight or measure which the person so authorised reasonably believes to be false or not in accordance with bye laws made by the committee under section 188(e)(iii), and may take the same to be examined or tested by the officer appointed for the purpose.
- (2) Every person for the time being in charge of or employed in such market building, shop, stall or place shall, if so requested by the person making such inspection, produce for such inspection and comparison all instruments for weighing, weights and measure kept therein.

# **208.** Inspection of places for illicit slaughter of animals :- If there are reasonable grounds for believing that any animal has

been, is being or is about to be slaughtered in any place or premises not fixed for such propose under section 167 or in contravention of any bye-law made under section 181 (e)(i), the committee,[ or Executive Officer] by any person authorised by it [or him] in this behalf may, at all reasonable times, enter into and inspect any such place or premises:

Provided that no entry shall be made under the provision of this action without an order in writing from the president or from the [Medical Officer of Health]. Such order shall specify the place or premises to be entered and the locality in which the same is situate and the period (which shall not exceed seven days) for which it is to remain in force.

## **209.** Refusal to suffer inspection under section 205 to 208 :-

Whoever, in contravention of section 205 or section 206 or section 207 or section 208 or section 211, refuses to suffer inspection of any premises, food, drink, drug, animals, weight, measure, or instrument for weighting, or in contravention of section 207, clause(2) refuses to produce any weight, measure or instrument for weighing to which he has access, shall be punishable with fine which may extend to [five hundred rupees.]

## 210. Search for inflammable or explosive material in excess of authorized quantity :-

- (1) The committee (or Executive Officer) may authorize any person to enter upon, at any reasonable time and inspect any house or building which is suspected to contain petroleum, explosive or other inflammable material, in excess of the quantity permitted to be kept in such house or building under the provisions of this Act or of any rule, bye-law or public notice made or published thereunder.
- (2) Should any such excess quantity of such material be discovered, it may be seized and held subject to such order as a magistrate may pass with respect to it.
- (3) If the magistrate decided that the material seized was stored in the house or building contrary to the provisions of this Act or of any rule, bye-law or public notice made or published thereunder, he shall pass an order confiscating the same.
- (4) Subject to any general rules for the time being applicable thereto the material confiscated may be sold by order of the

magistrate and the proceeds, after defraying the expenses of such sale, shall be credited to the municipal fund.

(5) No order of confiscation under (his section shall operate to prevent any other criminal or civil proceedings to which the person storing the material in excessive quantity may be liable,

### **211.** Power of entry for purpose of preventing spread of disease :-

- (1) The [Medical Officer of Health] or any other officer authorised by the committee (or executive officer) may enter, at any time, after 'three hours' notice into any building or premises in which any infectious disease is reported or suspected to exist, for the purpose of inspecting such building or premises].
- (2) No such inspection shall be made except in the hours between sunrise and sunset.

#### 212. General explanation :-

The committee (or Executive Officer) may authorize persons to exercise the powers of entry conferred by the foregoing sections of this chapter either generally in regard to all buildings and lands or particularly in regard to specified buildings and lands or classes of buildings and lands.

### 213. Precautions to be observed in entering dwellings :-

When any building used as a human dwelling is entered under this Act due regard shall be paid to the social and religious sentiments of the occupiers; and before any apartment in the actual occupancy of any woman, who according to custom does not appear in public, is entered under this Act, notice shall be given to her that she is at liberty to withdraw, and reasonable facility shall be afforded to her for withdrawing.

### 214. Reasonable time for compliance to be fixed :-

When any notice under this Act requires any act to be done for which no time is fixed by this Act, it shall fix a reasonable time for doing the same.

### 215. Authentication, service and validity of notices :-

(1)Every notice issued by a committee under this Act or under any rule or bye-law shall be in writing signed by the president, vice-president, secretary or assistant secretary, or by the members of any subcommittee specially authorised by the committee in that

behalf, [and every notice and every order made under section 193] may be served on the person to whom it is addressed, or delivered or left at his usual place of abode or business with some adult male member or servant of his family or if it cannot be so served, may be affixed to some conspicuous part of this place of abode or business.

[Provided that such notice may be signed by the Medical Officer of Health when it is issued by the committee under any section of this Act under which power may be delegated to the Municipal Officer of Health under clause (b) of section 33 and has been so delegated]

- (2) When the place of abode or business of the person to whom notice is addressed is not within the limits of the municipality, the notice may be served by posting it in a registered cover addressed to his usual place of abode.
- (3) If the owner of any property has no place of abode or business within the municipality, every such notice addressed to him as such owner may be served on the occupier.
- (4) When the place of abode of business of the occupier of any property is not known every such notice addressed to him as such occupier may be served by affixing in to some conspicuous part of the property.
- (5) No notice issued by the committee under this Act or under any rule or bye-law shall be invalid for defect of form.

## **216.** Service when owners and occupier are different persons:-

Whenever it is provided by this Act that any notice may be given to the owner or occupier of any land or building, and the owner and occupier are different persons, such notice shall be given to the one of them primarily liable to comply with such notice, and in case of doubt to both of them:

Provided that in any such case, where there is no owner resident within the municipality, the delivery of such notice to the occupier shall be sufficient.

## 217. Mode of giving notice to owners or occupier of property:-

When any notice is under the provisions of this Act to be given to or served on the owner or occupier of any property and he is unknown, it may be given or served

- (a) by delivering a written notice to some person on the property, or should there be no person on the property to whom it can be delivered, by affixing it to some conspicuous part of the property; or
- (b) by putting into the post a pre-paid letter containing a written notice and addressed by the description of the "owner" or "occupier" of the property naming it in respect of which the notice is given, without further name or description.

#### 218. Publication of public notices :-

Every public notice given by a committee under this Act or any rule or bye-law shall be published by proclamation or in such other manner as the [State] Government may, by rule, direct.

#### 219. Penalty for disobedience of orders of committees :-

Whoever disobeys any lawful direction or prohibition given by the committee by public notice under this Act or any written notice, lawfully issued by it thereunder, or fails to comply with the conditions subject to which any permission was given by the committee to him under those powers shall, if the disobedience or omission is not an offence punishable under any other section, be punishable with fine which may extend to [five hundred rupees], and in the case of a continuing breach, with a further fine which may extend to five rupees for every day after the first during which the breach continues.

Provided that when the notice fixes a time within which a certain act is to be done and no time is specified in this Act, it shall rest with the magistrate to determine whether the time so fixed was a reasonable time within the meaning of this Act.

### 219A. Compensation for damage :-

Every person convicted of an offence under this Act on account of any act or omission, shall notwithstanding any punishment to which he may have been sentenced for such offence, pay compensation, the amount of which shall be determined by the magistrate before whom he was so convicted, to the committee for any damage that may have occurred to any property of the committee, in consequence of such act or omission.]

## <u>220.</u> Power of committee in the event of non-compliance :- Whenever the terms of any notice have not been complied with,

the committee may after six hours' notice, by its officer, cause the act to he done.

#### 221. Penalty for obstruction :-

Any person wilfully obstructing the committee, or any officer or servant of the committee, or any person authorised by the committee, in the exercise of the powers conferred by this Act, shall be punishable with fine which may extend to [five hundred rupees.]

#### 222. Recovery of costs of execution :-

- (1) Where, under this Act, the owner or occupier of property is required by the committee to execute any work and default has been made in complying with the requirement and the committee has executed the work, the committee may recover the cost of the work from the person in dafault.
- (2) As between themselves and the committee both owner and occupier shall be deemed to be in default for the purposes of this section, but that one of them shall be deemed to be primarily in default upon whom as between landlord and tenant, the duty of doing the required act would properly fall either in pursuance of the contract of tenancy or by law.
- (3) when the person primarily in default is the owner and the committee has recovered the whole or any part of the cost from the occupier, or he has paid the same upon its demand, he may deduct the sum so recovered or paid from the rent from time to time becoming due from him to the owner, or otherwise recover it from such owner:

Provided that no occupier shall be required to pay under subsection (3) any sum greater than the amount for the time being due from him to the owner, either in respect of rent due at the date of such demand as aforesaid or thereafter accruing unless he has refused on application to him by the committee truly to disclose the amount of his rent and the name and address of the person to whom it is payable; but the burden of proof that the sum so demanded by the committee from the occupier exceeds the rent due at the time of the demand, or which has since accrued due, shall lie on, the occupier.

(4) All money recoverable by a committee under this section may be recovered either by suit or on application to a magistrate having jurisdiction within the municipality, by distress and sale of the movable property of the person from whom the money is recoverable, and if payable by the owner of the property shall, until it is paid, be a charge on the property.

- (5) Nothing in this section shall affect any contract between an owner andan occupier.
- [(6) Where under section 113 or section 114 the committee has executed nay work, the cost thereof may be recovered from the owner or occupier in connection with work done under section 113, and from the owner in connection with work done under section 114, in the manner herein provided for the recovery of cost of work from a defaulting owner or occupier and subject to the provisions herein contained.]

#### 223. Relief to agents and trustees :-

- (1) When any person, by reason of his receiving [or being entitled to receive] the rent of immovable property as agent or [trustee] of a person or society, would, under this Act, be bound to discharge any obligation imposed by this Act, on the owner of the property [--] for the discharge of which money is required, he shall not be bound to discharge the obligation unless he has, or but for his own improper act or default might have had, in his hand funds belonging to the owner sufficient for the purpose.
- (2) The burden of proving the fact entitling an agent or trustee to relief under this section shall lie on him.
- (3) When any agent or trustee has claimed and established his right to relief under this section, the committee may give him notice to apply to the discharge of such obligation as aforesaid the first money s which shall come to his hands on behalf or for the use of the owner, and should he fail to comply with such notice, he shall be deemed to be personally liable to discharge such obligation.

### 224. Payment of compensation :-

(1) The committee may make compensation out of the municipal fund to any person sustaining any damage by reason of the exercise of any of the powers vested in the committee, its officers and servants under this Act, and shall make such compensation where the damage was caused by the negligence of the committee,

its officer or servants and the person sustaining the damage was not himself in default in the matter in respect of which the power was exercised.

[(2) Should any dispute, for the settlement of which no express provision is made by any other section, arise touching the amount of any compensation, which the committee is by this Act required to pay or empowered to receive for injury to or in respect of any building or land, it shall be settled in such manner as the parties may agree, or in default of agreement, in the manner provided by the Land Acquisition Act, 1894, with reference to the acquisition of and payment of compensation for land for public purposes so far as it can be made applicable.

#### **225.** Appeals from order of committee :-

- (1) Any person aggrieved --
- (a) by the refusal of a committee under section 193 to sanction the erection or re- erection of a building, or
- [(b) by a notice from a committee under section 171 requiring a street to be drained, levelled, paved, flagged, metalled or provided with proper means of lighting, or declaring a street to be public street, or (by a notice from the Executive Officer) under section 195 requiring the alteration or demolition of a building, or.]
- (c) by any order made by a committee (or any Executive Officer) under the powers conferred upon [it] by sections 107,116,[121],123,[or 124] may appeal within thirty days, from the date of such prohibition, notice or order to such officer as the [State] Government may appoint for the purpose of hearing such appeals or any of them, or, failing such appointment,[-----] to the Deputy Commissioner [ ------]; and no such refusal, notice or order shall be liable to be called in question otherwise than by such appeal  $[x \times x \times x]$
- (2) The appellate authority may, if it shall think fit, extend the period allowed by sub-section (1) for appeal.
- (3) The order of the appellate authority confirming, setting aside or modifying the refusal, notice or order appealed from shall be final;

Provided that the refusal, notice or order shall not be modified or set aside until the appellant and the committee have had reasonable opportunity of being beard.

#### 226. Prosecution to be suspended in certain cases :-

When any order of the kind specified in the section 107, section 123 and section 219 is subject to appeal and an appeal has been instituted against it; all proceedings to enforce such order and all prosecutions for any breach thereof shall be suspended pending the decision of the appeal, and if such order is set aside on appeal, disobedience thereto shall not be deemed to be an offence.

#### 227. Appeal from certain orders :-

Every order of the forfeiture under section 165 and every order under section 166 or section 210 shall be subject to appeal to the next superior court, but shall not be otherwise open to appeal.

### 228. Authority for prosecution :-

Unless otherwise expressely provided, no court shall take congizance of any offence punishable under this Act or any rule or any bye-law thereunder, except on the complaint of or upon information received from the committee (or its Executive Officer) or some person authorised by the committee (or by the Executive Officer) in this behalf.

Explanation. - The committee [or its Executive Officer] may authorize [any person] [and shall be deemed to have authorized [any person] appointed to this end by the [State Government] to make complaints or to give information, without previous reference to the committee, either generally in regard to all offences against this Act and the rules or byelaws thereunder, or particularly in regard only to specified offences or offences of a specified class. The person authorized may be authorized by Officer; if he is president, vice-president, [Medical Officer of Health] or Secretary of the committee, or officer in charge of a police station; in other cases the authority must be personal. The authority must in all case be in writing, and may at any time be cancelled by the committee.

### 229. Power to compound offences :-

- (1) The committee or with the authorization of the committee its president, vice-president, [Executive Officer] [Medical Officer of Health] or Secretary, or any sub-committee thereof, may accept from any person against whom a reasonable suspicion exist that he has committed an offence against this Act or any rule or bye-law, a sum of money by way of composition for such offence.
- (2) On payment of such sum of money the suspected person if in custody shall be discharged, and no further proceedings shall be

taken against him in regard to the offence or alleged offence so compounded for.

- (3) Sums paid by way of composition under this section shall be credited to the municipal fund.
- (4) Authorization under sub-section (1) to accept composition for alleged offences may be given by the committee either generally in regard to all offences under this Act and the rules and bye laws, or particularly in regard only to specified offences or offences of a specified class, and may at any time be withdrawn by the committee.
- [(5) If the committee has not authorized any of the officers specified in sub-section (1), it shall if so required by the Deputy Commissioner give such authorization to any of the officers specified in sub-section (1) and shall not withdraw authorisation given on such requisition without the sanction of the Deputy Commissioner.]

### 230. Member not be deemed interested in prosecution :-

No judge, or magistrate shall be deemed to be a party to, or personally interested in any prosecution for an offence punishable under this Act or any rule or bye-law, or under any other law, within the meaning of section 556 of the Code of Criminal Procedure, 1898, by reason only that he is a member of the committee by the order, or under the authority of which it has been instituted.

CHAPTER 12 Control

### 231. Control by Commissioner and Deputy Commissioner :-

- (1) The[] [Deputy Commissioner] [] or any official not below the rank of Extra Assistant Commissioner authorized in writing by [him] or any person emopwered by the [State] Government in this behalf by a general or special order, may --
- (a) enter on, inspect and survey, or cause to be entered on instructed arid surveyed, any immovable property occupied by any committee or joint committee, or any work in progress under its direction;
- (b) by order in writing addressed to the secretary call for and inspect or cause to be inspected any book or document in the

possession or under the control of any committee or joint committee and the member or servant of the committee in possession of such book or document shall immediately place such book or document at the disposal of the secretary, who shall immediately comply with such order and shall immediately inform the President of the requisition. He shall also bring the matter to the notice of the committee at its meeting next following

- (c) by order is writing addressed to the secretary require any such committee or joint committee to furnish within a specified period such statements, accounts, reports and copies of documents retailing to the proceedings or duties of the committee as he may think fit to call for;
- (d) inquire generally into the affairs of a committee or joint committee with a view to ascertaining whether a municipality is being satisfactorily administered and for the purposes of such inquiry marks use of any property of the committee, and of the powers mentioned in clauses (a), (b) and (c), and the members, officers, and servants of the committee shall render such assistance in the enquiry as may be deemed necessary.

Explanation. - Any person so empowered shall be deemed to be apublic servant within the meaning of section 21 of the Indian Penal Code.

- (2). The [-] Deputy Commissioner may record in writing for the consideration of any such committee or joint committee any observations that he may think proper in regard to the proceedings or duties of the committee.
- (3) Every committee shall submit such periodical reports to the Deputy Commissioner or other authority as the [State] Government may direct.

### 232. Power to suspend any resolution or order of committee :-

The [-] Deputy Commissioner may, by order in writing, suspend the execution of any resolution or order of a committee, or joint committee or prohibit the doing of any act which is about to be done, or is being done in pursuance of or under cover of this act, or in pursuance of any sanction or permission granted by the committee in the exercise of its powers under the Act, if in his opinion the resolution, order or act is in excess of the powers conferred by law or contrary to the interest of the public or likely,

to cause waste or damage of municipal funds or property, or the execution of the resolution or order, or the act, is likely to lead to a breach of the peace, to encourage lawlessness or to cause injury or annoyance to the public or to any class or body of persons].

### 233. Extraordinary power of Deputy Commissioner in case of emergency:

- (1) In case of emergency the Deputy Commissioner may provide for the execution of any work, or the doing of any act which a committee is empowered to execute or do, and the immediate execution or doing of which is, in his opinion, necessary for the service or safety of the public and may direct that the expense of executing the work or of doing the act shall be forthwith paid by the committee.
- (2) Should the expense be not so paid, the Deputy Commissioner may make an order directing the person having the custody of the balance of the municipal fund to pay the expense, or so much there of as may from time to time be possible, from that balance, in priority to all other charges against the same.

## 234. Power to provide for performance of duties in case of defautlt of committee :-

- (1)When the [Deputy Commissioner,] after due inquiry is satisfied that a Committee [-] has made default in performing any duty imposed upon it by this Act, or by any order or rule under this act he may by an order in writing fix a period for the performance of that duty; and should it not be performed within the period so fixed, he may appoint some person to perform it and may direct that the expense thereof shall be paid within such time as he may fix by the committee.
- (2) Should the expense be not so paid, the [Deputy Commissioner] may make an order directing the person having the custody of the balance of the municipal fund to pay the expense, or so much thereof as may from time to time be possible, from that balance in priority to all other charges against the same.

(3) [--]

## 235. Action of Deputy Commissioner to be immediately reported :-

When the Deputy Commissioner makes any order under section

232, section 233 or section 234 he shall forthwith forward to the [State] Government a [-] copy thereof, with a statement of the reasons for making it and with such explanation, if any, as the committee may wish to offer and [-] the [State] Government [-] may thereupon confirm, modify or sescind the order.

### 236. Power to [State] Governmentand its officers over committees:-

- (1) The[State] Government [-] and Deputy Commissioners, acting under the orders of the [State] government shall be bound to require that the proceedings of the committees shall be in conformity with law and with the rules in force under any enactment for time being, applicable to Punjab generally or the area over which the committee have authority.
- [(2) The [State] Government may exercise all powers necessary for the performance of this duty, and may among other things, by order in writing, annul or modify and proceedings which it may consider not to be in conformity with law or with such rules as aforesaid, or for the reasons which would in its opinion justify an order by the [-] Deputy Commissioner under section 232.]
- (3) The [-] Deputy Commissioner may within [his] jurisdiction for the same purpose exercise such powers as may be conferred upon [him] by rule made in this behalf by the [State] Government.

### 237. General Powers of [State] Government over officers :-

Notwithstanding anything contained in this Act, the [State] Government shall have the power of reversing or modifying any order of any officer of the [State] Government passed or purporting to have been passed under this Act, if it considers it to be not in accordance with the said Act or the rules or to be for any reason inexpedient, and generally for carrying out the purposes of this Act the [State] Government shall exercise over its officers [-] all powers of superintendance, direction and control.]

```
238. . :-
]
238A. . :-
]
239. Disputes :-
```

(1) If any dispute, for the decision of which this Act does not

otherwise provide, arises between two or more committees constituted under this Act, or between any such committee and a district board or cantonment authority, the matter shall be referred --

(a) to the Deputy Commissioner if the local authorities concerned are in the same district;

[(b)[-]

- (c) to the [State] Government if the local authorities concerned are in different [district]. [-]
- (2) The decision of the authority to which any dispute is referred under this section shall be final]

[Provided that where a dispute referred to the [State] Government under clause (c) or sub-section (1) is between a committee and a cantonment authority, the decision of the [State] Government shall be subject to the concurrence of the Central Government.

(3) If, in the case mentioned in clause (a), the Deputy Commissioner is a member of one of the committees or boards concerned, his functions under the section shall be discharged by the [State Government].

#### 240. Power of State Government to frame and make rules :-

- (1) The [State] Government may frame forms for any proceeding of a committee [and may make any rules consistent with this Act to carry out the purposes thereof an in particular and without prejudice to the generality of the foregoing power may make rules]
- (a) with respect to the powers and duties of committees in municipalities of the first, [second and third class], respectively:
- (b) as to the division of municipalities into wards, or of the inhabitants into classes, or both;
- (c) as to the number of representatives proper for each ward or class:

[(d)-(h)]

(i) prescribing the qualifications requisite in the case of person appointed by ,a committee to offices requiring professional skill;

- (j) as to the priority to be given to the several duties of the committee;
- (k) as to authority on which money may be paid from the municipal fund, and as to the management and regulation of provident funds established under section 43;
- (I) as to the appointment, promotion, suspension, reduction fining and dismissal of municipal watchmen;
- (m) as to formation and working of municipal fire-brigades; [and the provision of implements, machinery or means of communicating intelligence for the efficient discharge of their duties by such brigades;
- [(n) as to procedure to be observed for the employment, punishment, suspension or removal of officers and servants of the committee and as to appeals from orders of punishment or removal;
- (nn) the manner of constituted of municipal services, the classification, methods of recruitment and the conditions of service of persons appointed to such services;
- (o) as to the conditions on which property may be acquired by the committee or on which property vested in the committee may be transferred by sale, mortagage, lease, exchange or otherwise;
- (p) as to the intermediate office or offices, if any, through which correspondence between committees or members of committees and the [State] Government or officers of that Government shall pass:
- [(q) for the preparation of plans and estimates for works partly or wholly to be constructed at the expense of committees, and for the preparation and periodical revision of maps and registers made under sub-section (3) of section 56 and for the authorities by which and the conditions, subject to which such plans, estimates, maps and registers are to be prepared and sanctioned;]
- (qq) for the regulation of contracts which electric supply, companies for the supply of electrical energy;]
- (r) for the assessment and collection of, and for the compounding for refunding or limiting, refunds of taxes imposed under this Act, and for preventing evasion of the same; and for fixing the fees

payable for notices of demand;

- (s) as to conditions on which a municipal committee may receive animals or articles into a bonded warehouse and as to the agreements to be signed by trade or others wishing to deposit [animals or articles] therein;
- (t) as to the accounts to be kept by committees, as to the conditions on which such accounts are to be open to inspection by inhabitants paying any tax under this Act, as to the manner in which such accounts are to be audited and published, and as to the power of the auditors in respect of disallowance and surcharge;
- (u) as to the preparation of estimates of income and expenditure of committees, and as to the persons by whom and the conditions subject to which, such estimates may be sanctioned;
- (v) as to the returns, statements and reports to be submitted by committees:
- (w) as to the powers to be exercised by [------] Deputy Commissioners under section 236 [and the powers to be exercised by such Local Self Government Board or Inspoectorate as the [State] Government may establish;]
- (x) as to the language in which business shall be transacted, proceedings recorded and notice issued;
- (y) as to the publication of notices;
- (z) to regulate the proceedings of persons empowered to accept composition under section 229 for alleged offence; and
- (zi) mode of assessment, apportionment of compensation under section 154-B amongst, and payment, to the persons entitled thereto;
- (zii) made of communication of the order under section 154-B to the person effected thereby;
- (ziii) the manner in which the compost is to be made;
- (zz) generally for the guidance of committees and public officers in carrying out the purposes of this Act;
- (zzz) for the same purposes as those for which acommittee may make bye-laws under the provisions of sections 31,188,189,190 or 197);

- [(2) The rules made under sub-section (1) may among other matters provide,
- (i) for reservation of seats in a Municipality under section 8;
- (ii) for determining the number or elected members under clause
- (3) (i) of section 12;
- (iii) for specifying the authority and the manner under sub-section
- (2) of section 16-A; and
- (iv) for filing a statement under sub-section (3) of section 73. ]
- (3) The Municipal Account Code at present in operation in the municipalities of the [State] shall be deemed to have been made in pursuance of the powers conferred upon Government by subsection (1) of this section.
- (4) In making rules under [...] clauses (m) and (r) or sub-section (1), the [State] Government may direct that a breach of any provision thereof shall be punished with fine which may extend to [five hundred rupees.]
- (5) All rules made under this Act shall be subject to previous publication.
- (6) A rule under this section may be general for all municipalities or for all municipalities not expressly excepted from its operation, or may be special for the whole or any part of any one or more municipalities as the [State] Government direct.
- (7) Notwithstanding anything herein before contained the [State] Government shall not make rules under clause (zzz) of sub-section (1) for a municipality unless the committee has been required by the [State] Government to make bye-laws under section 3, section 188, section 189, section 190 or section 197, and has failed to make any such bye-laws or having made them has failed to obtain their confirmation by the [State] Government as required by sub-section (1) of section 201 within nine months of the date of the order of the [State] Government requiring them to be made, and any rules made by the [State] Government under clause (zzz) of sub-section (1) shall have effect, as if they were, and shall be deemed or all purposes to be, bye-laws made by the committee.

#### 240A. General Control of the State Election Commission :-

(1) The superintendence, direction and control of the preparation of

electoral rolls for and conduct of all elections to the Municipalities shall vest in the State Election Commission constituted under article 243K of the Constitution.]

CHAPTER 13 OMITTED

CHAPTER 14 OMITTED

**241.** . :- OMITTED

**242.** . :- OMITTED

**243.** .:- OMITTED

**244.** .:- OMITTED

**245.** . :- OMITTED

**246.** . :- OMITTED

**247.** .:- OMITTED

**248.** . :- OMITTED

**249.** . :- OMITTED

**250.** . :- OMITTED

**251.** . :- OMITTED

**252.** .:- OMITTED

**253.** . :- OMITTED

**254.** . :-

**OMITTED** 

<u>255.</u> . :-

**OMITTED** 

**256.** . :-

**OMITTED** 

**257.** . :-

**OMITTED** 

**258.** . :-

**OMITTED** 

#### **SCHEDULE 1**

Enactments repealed

#### **SCHEDULE I**

(vide Section 2(1)

#### **Enactments repealed**

1 2 3		4			
Year	No.	Subject of short title	Extent of repeal		
Acts of the Governor-General of Council					
1891	XIX	The Punjab Municipal Act	The whole Act		
1896	XVII	The Punjab Municipal Amendment Act	The whole Act		
Acts of the Lieutenant Governor of the Punjab					
1900	III	The Punjab Municipal Act (Amendment Act)	The whole Act		
1906	I	Acts to amend to certain sections of the Punjab District Boards ACt, 1883 and the Punjab Municipal Act of 1891.	Sections 3 & 4		

#### SCHEDULE 2

SCHEDULE 2

#### **SCHEDULE II**

[See section 4(5)]

#### MUNICIPAL COMMITTEES DEEMED MUNICIPAL COUNCIL

#### **CLASS I**

(1)	Patiala
(2)	Nabha
(3)	Raipura

(4)	Gobindgarh
(5)	Sangrai
(6)	Malekotla
(7)	Barnala
(8)	Hoshiarpur
(9)	Khanna
(10)	Jagraon
(H)	Ferozepore
(12)	Abohar
(13)	Fazilka
(14)	Faridkot
(15)	Kot Kapura
(16)	Moga
(17)	Muktsar
(18)	Malout
(19)	Bhatinda
(20)	Mansa
(21)	Gurdaspur
(22)	Batala
(23)	Pathankot
(24)	Phagwara
(25)	Kapurthala
MUNICIPAL COMMITTEES DEE	MED MUNICIPAL COUNCIL Class II
(1)	Samana
(2)	Sirhind
(3)	Sunam
(4)	Ahmedgarh
(5)	Dhuri
(6)	Nakodar
(7)	Nawanshahar
(8)	Banga
(9)	Phillaur
(10)	Nurmahal
(11)	Dasuya
(12)	Urmur Tanda
(13)	Mukerian
(14)	Garshankar
(15)	Doraha
(16)	Raikot
(17)	Samrala

(18)	Ropar
(19)	Mormala
(20)	Kharar
(21)	Kurali
(22)	Gurn Barsahai
(23)	Talwandi Bhai
(24)	Jalalabad
(25)	Zira
(26)	Jaitu
(27)	Gidharbaha
(28)	Bhuohho Mandi
(29)	Goniana
(30)	Rama
(31)	Maur
(32)	Budhlada
(33)	Jandialaguru
(34)	Patti
(35)	Tarntaran
(36)	Dhariwal
(37)	Dinanagar
(38)	Sultanpur Lodhi
(39)	Rampura Phool
MUNICIPAL COMMITTEES DEEMED	MUNICIPAL COUNCIL CLASS III
(1)	Sangrur
(2)	Derabassi
(3)	Banur
(4)	Bassi Pathana
(5)	Amloh
(6)	Longowal
(7)	Bhiwanigarh
(8)	Lehragaga
(9)	Dhanaula
(10)	Тарра
(11)	Bhadaur
(12)	Kartarpur
(13)	Alawalpur
(14)	Adampur
(15)	Rahon
(16)	Gardhiwala
·	

(18)	Shamchurasi
(19)	Payal
(20)	Anandpur Sahib
(21)	Dharamkot
(22)	Sangat
(23)	Kotfata
(24)	Bareta
(25)	Majitha
(26)	Ramdass
(27)	Qadian
(28)	Derababananak
(29)	Shri Hargobind Pur
(30)	Fatehgarh Churian
(31)	Sujanpur

SCHEDULE 3 SCHEDULE 3

#### **SCHEDULE III**

### [See Section 4 (6)]

I NOTIFIED AREAS DEEMED AS SMALLER URBAN AREAS AND CONSTITUTED AS MUNICIPAL COUNCIL CLASS I		
(1)	Mohali	
(2)	Nangal	
I	NOTIFIED AREAS DEEMED AS TRANSITIONAL AREAS CONSTITUTED AS NAGAR PANCHAYATS	
(1)	Ajnala	
(2)	Bhikhiwind	
(3)	Khemkaran	
(4)	Rayya	
(5)	Bariwala	
(6)	Badnikalan	
(7)	Bhaghapurana	
(8)	Makhu	
(9)	Balachaur	
(10)	Mahilpur	
(11)	Bhogpur	
(12)	Shahkot	
(13)	Goraya	
(14)	Begowal	
(15)	Bholath	
(16)	Dhilwan	

	Dimwan
(17)	Machhiwara
(18)	Mullanpur Dakha
(19)	Maloud
(20)	Sahnowal
(21)	Bhikhi
(22)	Ghagga
(23)	Ghanaur
(24)	Patran
(25)	Khanauri
(26)	Cheema
(27)	Moonak
(28)	Handiaya
(29)	Dirba.